

(b) and (c) Talent scouting is a continuous and on-going process under the scheme of 'Promotion of Sports in Special Areas'. Certain talents in archery, long-distance running and water sports have been spotted in the rural areas and these are being developed on scientific lines.

(d) Besides allocations made by the States for development of sports in their areas, the Central Government have earmarked Rs. 200 crores in the VII Five Year Plan under the Central Scheme for broad-basing and developing sports in the entire country including rural areas.

(e) Sports being a State Subject under the Constitution of India, the primary responsibility of looking after development of sports in rural areas is that of the State Governments. Their efforts are, however, supplemented by the Central Government and the Sports Authority of India through implementation of various schemes funded from the Central budget.

[*Translation*]

Adult Education Centres in Uttar Pradesh

4748. SHRI RAJ KUMAR RAI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the district-wise total number of Adult Education Centres opened in Uttar Pradesh till March, 1988 ; and

(b) the district-wise total number of such centres proposed to be opened in Uttar Pradesh from 1 April, 1988 to 31 March, 1989 ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L.P. SHAHI) : (a) and (b) A statement is given below.

Statement

Total number of adult education centres opened in Uttar Pradesh during 1987-83 and proposed to be opened during 1988-89

S. No.	Name of District	Centres opened during 1987-88	Centres proposed to be opened during 1988-89
(1)	(2)	(3)	(4)
1	Agra	654	720
2.	Aligarh	660	690
3.	Etah	600	630
4.	Mainpuri	300	410
5.	Mathura	660	620
6.	Jhansi	300	300
7.	Lalitpur	300	300
8.	Hamirpur	600	600
9.	Banda	300	600
10.	Jalaun	600	600
11.	Lucknow	1650	1140
12.	Raebareli	300	400
13.	Hardoi	790	630
14.	Unnao	900	600
15.	Sitapur	300	600
16.	Kheri	300	630

1	2	3	4
17.	Bareilly	640	640
18.	Badaun	830	620
19.	Pilibhit	300	600
20.	Shahjahanpur	300	300
21.	Meerut	400	480
22.	Bulandshahar	660	700
23.	Ghazabad	360	360
24.	Saharanpur	334	660
25.	Muzzafarnagar	700	780
26.	Muradabad	810	600
27.	Rampur	330	300
28.	Bijnaur	330	300
29.	Varanasi	793	860
30.	Gazipur	600	620
31.	Balia	300	330
32.	Jaunpur	410	550
33.	Mirzapur	680	620
34.	Gorakhpur	630	660
35.	Basti	900	1030
36.	Deoria	805	660
37.	Azamgarh	1000	990
38.	Allahabad	1240	1240
39.	Fatehpur	660	600
40.	Kanpur Nagar	375	420
41.	Kanpur Dehat	645	690
42.	Etawah	390	390
43.	Faizabad	330	600
44.	Gonda	600	600
45.	Bahraich	600	1030
46.	Farrukhabad	600	750
47.	Sultanpur	660	960
48.	Pratapgarh	300	300
49.	Barabanki	935	610
50.	Nainital	630	700
51.	Almora	600	600
52.	Pithoragarh	600	600
53.	Pauri	369	360
54.	Tehri	608	600
55.	Chamoli	330	300
56.	Dehradun	395	400
57.	Uttarkashi	300	320

[English]

**Bhasa Indonesia Programme of
Jawaharlal Nehru University**

4749. SHRI VIJAY KUMAR YADAV :
Will the Minister of HUMAN RESOURCE
DEVELOPMENT be pleased to state :

(a) the number of students who were
admitted to the Bhasa Indonesia Programme
of the Jawaharlal Nehru University during
the last three years ;

(b) the number of those who actually
completed the course ; and

(c) the reasons for dropping out the
remaining students from the course ?

THE MINISTER OF STATE IN THE
DEPARTMENTS OF EDUCATION AND
CULTURE IN THE MINISTRY OF
HUMAN RESOURCE DEVELOPMENT
(SHRI L.P. SHAHI) : (a) to (c) According
to the information furnished by the Jawa-
harlal Nehru University, the position is as
follows :—

Year of admi- ssion	No. of candi- dates admitted	No. of candidates who passed
1985-86	1	Nil
1986-87	1	1
1987-88	1	Nil

Food Served in Navodaya Vidyalayas

4750. SHRIMATI GEETA MUKH-
ERJEE : Will the Minister of HUMAN
RESOURCE DEVELOPMENT be pleased
to state :

(a) the details of the food recomm-
ended to be given to children of Navodaya
Vidyalayas ;

(b) whether there have been any
complaints of irregularities by food con-
tractors in serving the food ; and

(c) if so, the nature of such complaints
and action taken thereon ?

THE MINISTER OF STATE IN THE
DEPARTMENTS OF EDUCATION AND
CULTURE IN THE MINISTRY OF
HUMAN RESOURCE DEVELOPMENT
(SHRI L.P. SHAHI) : (a) The suggested
daily menu for the hostel mess is given in
the statement below.

(b) and (c) The Navodaya Vidyalaya
Samiti has not received any complaints of
serious nature against the contractors in
serving the food. However, whenever any
instance of poor quality of food being
served by the contractors is brought to the
notice of the Samiti, immediate remedial
measures are taken, with the help of the
Principal and the District Magistrate who
is the Chairman of the Vidyalaya Manage-
ment Committee to ensure that good quality
of food is served to the students.

Instructions have been issued to the
Principals advising them to manage the
mess by the Vidyalayas departmentally with
the help of students and teachers. More
than 60% of the Navodaya Vidyalayas are
now managing the mess on their own with-
out any contractor.

Statement

*Daily menu suggested for hostel mess
in Navodaya Vidyalayas*

Breakfast	: Egg, bread and butter, milk or tea/Potato Pran- thas and tea/Bread Pakorras and tea/Purree, Potatoes and tea/any other local suitable item.
Lunch	: Bread, Rice, Dal, Vegetable and Curd.
Mid-day	: Seasonal Fruit.
Evening Tea	: Tea and Snacks.
Dinner	: Bread, Rice, Dal, Vege- table, Salad or Papped.
Night	: Milk - 250 gms.

Non-Vegetarian food may also be served on
suitable occasions as decided by the Mess
Sub-Committee. If Curd is not served, it
must be compensated by any other suitable
item.

ICAR Research on Brackish Water Plants

4751. **SHRIMATI KISHORI SINHA** : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Indian Council of Agricultural Research has done any research in the use of sea water for growing certain crops tolerant to brackish water ;

(b) if so, the details thereof ;

(c) whether any plans are afoot to use sea water for irrigation in coastal areas ;

(d) whether U.S.A. had offered India technologies for growing certain oilseed crops using sea water ; and

(e) if so, Government's reaction thereto ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURAL RESEARCH AND EDUCATION IN THE MINISTRY OF AGRICULTURE (SHRI HARI KRISHNA SHASTRI) : (a) No, Sir.

(b) Does not arise.

(c) The Central Salt and Marine Chemicals Research Institute (C.S.M.C.R.I.) of the Council of Scientific and Industrial Research has conducted preliminary experiments to investigate possibilities of using sea water as supplementary source of irrigation to grow some field crops and halophytes in the coastal sand dunes.

(d) Yes, Sir.

(e) The technologies are still in the developmental stages.

Construction of New Bridges on National Highway No. 2 in U.P.

4752 **SHRI SWAMI PRASAD SINGH** : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether there is any proposal to construct new bridges on National Highway No. 2 in Uttar Pradesh ;

(b) if so, the details thereof ;

(c) the time schedule fixed for their completion and the estimated cost thereof ;

(d) the sources from where the projects are to be financed ; and

(e) the agency to whom the works have been entrusted ?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT) : (a) Yes, Sir.

(b) In the Seventh Plan, there is provision for construction of six bridges. These are—Ganga bridge at Varanasi, Yamuna bridge at Agra, Sasur Khaderi bridge at Km. 132, and 3 minor bridges. Four of them viz. Ganga bridge at Varanasi, Yamuna bridge at Agra, Sasur Khaderi bridge at Km. 132 and minor bridge on Khaga bypass have been sanctioned.

(c) The work of Ganga bridge at Varanasi has been awarded and the scheduled date of completion is 1992. The work of other bridges has not yet been awarded. The estimated costs of the four bridges sanctioned are as follows :

Ganga bridge at Varanasi	— Rs. 2658 lakhs
Yamuna bridge at Agra	— Rs. 379 lakhs
Sasur Khaderi bridge in Km. 132	— Rs. 35 lakhs
Minor bridge on Khaga bypass	— Rs. 4 lakhs

(d) The cost of the bridges is to be met out of the funds made available for the development of National Highways.

(e) The work of Ganga bridge at Varanasi has been awarded to M/s. Hindustan Construction Co. Ltd. and will be executed through the agency of Uttar Pradesh State Government.

Highway Projects by IRCC in India And Abroad

4753. **SHRI SIMON TIGGA** : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the reasons for allowing Indian Road Construction Corporation to submit tenders only for World Bank Aided Highway Projects in India and imposing a ban for all other highway projects in India and abroad ;

(b) whether IRCC is not allowed to continue its operation in Iraq where there is tremendous prospects for new business ; and

(c) if so, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT) : (a) to (c) Restrictions have been placed on tendering for works in India and abroad by the Indian Road Construction Corporation in view of its poor performance in contracts outside the country and in view of the ongoing review of the future prospects of the Company.

Forest Clearance Scheme

4754. SHRI RADHAKANTA DIGAL : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether Government has taken steps to clear the forest in Orissa ;

(b) whether the forest clearance work has been taken up in Orissa under the Central Scheme ; and

(c) if so the details thereof ?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI) : (a) to (c) There is no scheme for clearance of forests. Diversion of forest area for non-forest use requires prior approval of the Government of India under the Forest (Conservation) Act, 1980. Some cases of diversion of forest land for non-forest use in Orissa violating the provisions of the Forest (Conservation) Act, 1980 have come to notice. The State Government have been advised not to divert forest land for non-forestry purpose without prior approval of Government of India.

Houses under Indira Awaas Yojana

4755. SHRI V.S. VIJAYARAGHAVAN : Will the Minister of AGRICULTURE be pleased to state :

(a) the amount allocated to Kerala under the Indira Awas Yojana during the year 1988 ; and

(b) the number of houses constructed and the amount spent so far ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI JANARDHANA POOJARY) : (a) Under the Indira Awaas Yojana, amounts are allocated to the States/UTs on financial year to financial year basis. Under the Yojana, the progress of construction of houses is monitored by the Government of India during a financial year. An amount of Rs. 470.00 lakhs (cash component) has been allocated to Kerala under the Yojana during 1988-89.

(b) The number of houses constructed and the expenditure incurred (including the value of foodgrains at subsidised rates) by the Kerala Government during the period 1985-86 to 1988-89 (upto July, 1988), under the Yojana are 34220 and Rs. 3035.55 lakhs respectively. It may be mentioned that Indira Awaas Yojana was launched as a sub-scheme of Rural Landless Employment Guarantee Programme (RLEGP) during 1985-86.

Pricing Policy of Fertilizers

4756. SHRI Y.S. MAHAJAN : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government propose to make certain changes in the pricing policy of fertilizers so that the fertilizer producing units especially in the public sector do not lose financially ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF FERTILIZERS IN THE MINISTRY OF AGRICULTURE (SHRI R. PRABHU) : (a) and (b) This matter is constantly under review by Government. No decision has yet been taken.

Traffic Handled by Major Ports

4757. SHRI SRIKANTHA DATTA NARASIMHARAJA WADIYAR : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the total traffic handled by different major ports during 1987-88 ;

(b) whether some major ports are facing congestion ; and

(c) if so, the steps proposed to be taken to remove congestion in those ports ?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT) : (a) Total traffic handled during the year 1987-88, by different major ports in India is 133.779 million tonnes.

(b) The major ports of Bombay, Kandla and New Mangalore are at present facing congestion.

(c) Steps like encouraging midstream discharge of vessels, close monitoring of working of ships, daily meeting with users to sort out the problems faced by them, induction of private equipments to speed up discharge/loading of cargo, close co-ordination among various agencies like Customs, Railways etc., have been taken to remove congestion.

Supply of Kerosene to Fishermen of Kerala

4758. SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government of Kerala has approached the Central Government for

enhancement of the quota of kerosene allocated to the State for outboard motors fitted on traditional fishing crafts operated by poor fishermen in Kerala ;

(b) if so, the details thereof and the decision of Government in this regard ; and

(c) the quantity of kerosene is currently/hitherto allocated to Kerala for the above purpose ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) and (b) Government of Kerala had stated that the present monthly allocation of kerosene oil of 1000 K.L. for the fishermen in the State being made by the Central Government was insufficient to meet the requirements in respect of the traditional craft fitted with outboard motors and requested that it should be raised to 3000 K.L. per month. It has not been found feasible to increase the present level of allocation for this purpose. The State Government have been advised that any additional requirement for this purpose can be met by the State Government from out of the overall allocation of kerosene to the State which is made from time to time by allowing suitable growth.

(c) The total allocation of kerosene made to Kerala for the current monsoon block (July to October, 1988) is 19470 tonnes per month Besides an ad-hoc additional allocation of 500 tonnes has also been made for August 1988 to meet the increased demand due to festival etc.

Punjabi Text Books by Punjabi Academy, Delhi

4759. SHRIMATI USHA CHOUHDARY : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether Punjabi Academy, Delhi Administration has compiled/edited Punjabi Text books for Middle and Secondary classes without the prior permission of the Directorate of Education, Delhi ;

(b) if so, the details thereof ; and

(c) the reaction of Government thereto ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L P. SHAHI) : (a) to (c) The Punjabi Academy has not compiled/edited Punjabi textbooks for Middle and Secondary schools. Some of the books for Primary level have been got translated and in addition, one book namely *Katha Kahani* for Class XI has been printed by the Punjabi Academy with the prior approval of Central Board of Secondary Education.

Building of Gas Pipelines

4760. DR. G. VIJAYA RAMA RAO : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the National Dairy Development Board has been given green signal for the establishment of rural power co-operatives and laying of biogas and natural gas pipelines for the entire country ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) and (b) No, Sir. However, on request from State Government of Gujarat, NDDB has initiated formulation of a rural power co-operative project for Kheda district of Gujarat. The feasibility study is being carried out.

Plant Protection Measures

4761. SHRI SRIBALLAV PANIGRAHI : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government are giving priority to plant protection measures ;

(b) whether any Central scheme is being introduced in different States to give adequate protection to plants ;

(c) if so, the details thereof ; and

(d) the help and assistance being extended to different States under the scheme ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) Yes, Sir.

(b) to (d) Central Government has in operation several measures/schemes for effective plant protection including the following :

- (i) For strengthening pest surveillance in the States, 19 Central Surveillance Stations and 13 Central Plant Protection Stations have been set up ;
- (ii) Biological control of pests and diseases is encouraged and 11 Central Biological Control Stations have been set up ;
- (iii) The concept of integrated pest management is widely advocated ;
- (iv) The Government is implementing a Centrally Sponsored Scheme for the 'Control of Pests and Diseases of Agricultural Importance', under which subsidy of 50% towards the cost of pesticides and 66-2/3% towards the operational cost of aerial spraying is extended to the cultivators with the Central Government and the State Governments sharing equally the cost of the subsidies. In the case of Union Territories, the entire subsidy shall be borne by the Central Government.

Increase in Tin Prices

4762. SHRI YASHWANTRAO GADAKH PATIL : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether the prices of tin have been increased ;

(b) if so, the details thereof and the reasons therefor ; and

(c) the effect of this price hike on the industry ?

THE MINISTER OF STEEL AND MINES (SHRI M.L. FOTEDAR) : (a) to (c) The prices of non-ferrous metals, including tin, are fixed every month taking into consideration various factors including representations received from the user industries. The prices of tin have been more or less stable during the current year except for marginal increase during the months of June, July and August, 1988 which has been on account of increase in the international prices. The prices of tin since the beginning of current year are indicated below :

Month	Price (Rs /tonne)
January	1,99,500
February to May	2,02,000
June	2,05,000
July	2,10,000
August	2,20,000

As the increase in price is only marginal, its impact if any, on the industry, is not very significant.

New Engineering College and Polytechnics in Delhi

4763. SHRI YASHWANTRAO GADAKH PATIL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether it is proposed to set up another engineering college and some polytechnics in Delhi in view of the increasing number of students seeking admission ;

(b) if so, the details thereof ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L.P. SHAHI) : (a) to (c) At present, no proposal has been received from the Delhi Administration for the

establishment of another Engineering College and more polytechnics in the Union Territory of Delhi.

Panchayati Raj

4764. SHRI CHINTAMANI JENA : Will the Minister of AGRICULTURE be pleased to state :

(a) the present system of Panchayati Raj in the country ;

(b) whether all the State Governments are adopting the same ;

(c) whether Union Government have stressed the need to introduce three-tier system in Panchayati Raj in the country ;

(d) if so, the details thereof ; and

(e) the steps being taken to implement it ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI JANARDHANA POOJARY) : (a) and (b) The Panchayati Raj System with district, block and village as units of popular Government was introduced in the country in early sixties following the Balwant Rai Mehta Committee recommendations. All States and Union Territories except the States of Meghalaya, Nagaland and Mizoram and U.T. of Lakshadweep have Panchayati Raj institution at present.

(c) The Panchayati Raj institutions being units of local self-government are matters reserved to the State Government. Under the Constitution and the States are free to design the structure and pattern of the system.

(d) and (e) Do not arise.

Implementation of Operation Flood-III

4765. SHRI C. SAMBU : Will the Minister of AGRICULTURE be pleased to state :

(a) the States where the Operation Flood phase III is being implemented ;

(b) the districts in Andhra Pradesh included under this Project.

(c) the number of people benefited by the Scheme in Andhra Pradesh State ; and

(d) the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) The States/Union Territories where Operation Flood III is being implemented are-Jammu & Kashmir, Haryana, Bihar, Nagaland Tripura, Andhra Pradesh, Kerala, Maharashtra, Himachal Pradesh, Rajasthan, Sikkim, Manipur, West Bengal, Tamil Nadu, Karnataka, Gujarat, Punjab, Uttar Pradesh, Assam, Mizoram, Orissa, Pondicherry, Goa, and Madhya Pradesh.

(b) Districts covered/proposed to be covered under Operation Flood-II in Andhra Pradesh are as follows :-

Visakhapatnam Milk Shed

1. Srikakulam
2. Vizianagaram
3. Visakhapatnam

Krishna Milkshed

1. Krishna

Prakasam Milkshed

1. Prakasam

Nizamabad Milkshed

1. Nizamabad
2. Medak

Cuddapah Milkshed

1. Cuddapah

Nellore Milkshed

1. Nillore

Godavari Milkshed

1. East Godavari
2. West Godavari

Guntur Milkshed

1. Guntur

Nalgonda Milkshed

1. Rangareddy
2. Nalgonda

Kurnool Milkshed

1. Kurnool

Chittoor Milkshed

1. Chittoor.

(c) and (d) The details as in March, 1988 for Andhra Pradesh are given below :-

1. Number of Village societies organised	4041
2. Number of Farm Families covered	422223
3. Milk procurement in March 88 (thousand Kgs. per day)	882.51
4. Milk sold in the Milksheds (thousand litres per day)	576.75
5. Milk Processing capacity (thousand litres per day)	1387

Commissioning of Godavari Fertilizer Factory at Kakinada A.P.

4766. SHRI C. SAMBU : Will the Minister of AGRICULTURE be pleased to state :

(a) the reasons for the delay in the commissioning of Godavari Fertilizer Factory at Kakinada in Andhra Pradesh ; and

(b) the time by which it will start functioning ?

THE MINISTER OF STATE IN THE DEPARTMENT OF FERTILIZERS IN THE MINISTRY OF AGRICULTURE (SHRI R. PRABHU) : (a) Commissioning of the Godavari Fertilizer and Chemicals Plant at Kakinada in Andhra Pradesh was delayed due to 50% power cut imposed by the State Electricity Board and non-availability of locos for haulage of raw materials from Vishakapatnam to Kakinada.

(b) The plant has since commenced trial production of Di-ammonium phosphate.

Landless Peasants

4767. SHRI AMARSING RATHAWA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether any survey has been conducted to find out the number of landless peasants in the country ; and

(b) if so, the details thereof State-wise ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI JANARDHANA POOJARY):

(a) The census organisation has not carried out any survey to find out the

number of landless peasants as such in the country.

(b) However, State-wise figures of agricultural labourers as per 1981 Census are given in the Statement below.

Statement

States/UTs.	Agricultural Labourers		
	Rural	Urban	Total
Andhra Pradesh	7912322	412695	8325017
Bihar	7162127	204846	7366973
Gujarat	2350195	138105	2488300
Haryana	560289	30035	590324
Himachal Pradesh	38901	1171	40072
Jammu & Kashmir	54976	8564	63540
Karnataka	3379223	275974	3655197
Kerala	1819505	97857	1917362
Madhya Pradesh	4666224	191605	4857829
Maharashtra	6119959	350896	6470855
Manipur	22220	6393	28613
Meghalaya	55847	2052	57899
Nagaland	2556	423	2979
Orissa	232189	76785	2396974
Punjab	1014171	78054	1092225
Rajasthan	712831	51794	764625
Sikkim	4766	121	4887
Tamil Nadu	5647523	390078	6037601
Tripura	144087	2002	146089
Uttar Pradesh	4841198	335876	5177074
West Bengal	3778603	112928	3891531
A&N Islands	2303	34	2337
Arunachal Pradesh	7609	187	7796
Chandigarh	496	363	856
Dadra & Nagar Haveli	4485	106	4592
Delhi	11359	4772	16131
Goa, Daman & Diu	29927	2467	32394
Lakshadweep	—	—	—
Mizoram	2183	2935	5118
Pondicherry	46950	7564	54514
Total	52713022	2786682	55499704

NOTE :- No census was conducted in Assam in 1981.

**Cold-Storage Facilities for Preserving
Fruits and Vegetables**

4768. SHRI AMARSINH RATHAWA :
SHRI MOHANBHAI PATEL :

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) the details of the cold storage facilities available in the country to preserve fruits and vegetables, State-wise ;

(b) whether a large quantity of fruits and vegetables rots every year due to inadequate cold storage facilities ;

(c) whether any plans have been chalked out to expand the capacity of the existing cold storage and to construct more cold storages to increase the capacity to preserve fruits and vegetables from spoiling ; and

(d) if so, the details thereof, State-wise ?

THE MINISTER OF STATE IN THE
MINISTRY OF FOOD PROCESSING
INDUSTRIES (SHRI JAGDISH TYTLER) :

(a) A list of cold storage facilities available in the country (Public, Cooperative & Private Sector) to preserve fruits and vegetables, State-wise, is furnished in the Statement I below.

(b) According to the report of a 'Group on Perishable Agricultural Commodities' headed by Dr. M.S. Swaminathan, nearly 30% of perishables go waste at different stages for various reasons including lack of adequate cold storage.

(c) Yes, Sir. In the cooperative sector, during the Seventh Five Year Plan, targets have been fixed progressively to complete the installation of 250 cold storages with a capacity of 7.28 lakh tonnes. Against this, by the end of 1987-88, installation of 216 cold storages with a capacity of 5.85 lakh tonnes has been achieved.

(d) State-wise list of cold storages in the cooperative sector as stated in (c) above is furnished in the Statement II below.

Statements-I

*All India Capacity and Number of Cold Storage State-wise
for Fruits & Vegetables*

Sr. No.	Name of the State	No. of Cold Storage	Capacity (in tonnes)
1	2	3	4
1.	Andhra Pradesh	2	947
2.	Assam	2	2272
3.	Bihar	200	345015
4.	Gujarat	60	105590
5.	Himachal Pradesh	11	9499
6.	Jammu & Kashmir	10	10010
7.	Karnataka	22	9057
8.	Kerala	—	—
9.	Madhya Pradesh	89	170665
10.	Maharashtra	84	60588

1	2	3	4
11.	Orissa	31	38578
12.	Rajasthtan	35	47509
13.	Tamil Nadu	4	2737
14.	Tripura	2	3223
15.	Andaman	—	—
16.	Chandigarh	11	17416
17.	Delhi	70	104635
18.	Goa	—	—
19.	Lakshdweep	—	—
20.	Pondicherry	1	11
	Total :	634	927752
21.	Haryana*	138	177000
22.	Punjab*	303	507000
23.	Uttar Pradesh*	739	2310000
24.	West Bengal*	262	1368330
	GRAND TOTAL	2076	5290082

NOTE * C.S.O. 1980 is not applicable to these states. These state Govts have their own cold storage, Acts/Orders.

Statement-II

Sr. No.	State/UTs Institution	Organised (No.)	Organised capacity (Tonnes)	Installed (No.)	Installed capacity (tonnes)
1.	Andhra Pradesh	1	1,000	1	1,000
2.	Assam	1	1,000	1	1,000
3.	Bihar	25 + (2)	79,850 + (4000)	17 + (1)	49,850 + (2000)
4.	Gujarat	3 + (1)	3,200 + (1800)	3 + (1)	3,200 + (1800)
5.	Haryana	5	16,000	4	12,000
6.	Himachal Pradesh	1	1,000	1	1,000
7.	Jammu & Kashmir	3	3,400	3	3,400
8.	Karnataka	3	2,800	3	2,800
9.	Madhya Pradesh	14 + (6)	33,000 + 10,250)	12 + (6)	25,000 + (10250)
10.	Maharashtra	2	1,000	2	1,000
11.	Nagaland	1	1,000	1	1,000
12.	Orissa	18 + (3)	23,670 + (4000)	18 + (3)	23,670 + (4000)
13.	Punjab	16 + (1)	22,300 + (2000)	16 + (1)	22,300 + (2000)
14.	Rajasthan	3	6,000	3	6,000
15.	Tamil Nadu	1	1,250	1	1,250
16.	Tripura	1	2,000	1	2,000
17.	Uttar Pradesh	96 + (1)	2,83,600 + (2000)	93 + (1)	2,74,600 + (2000)
18.	West Bengal	31 + (2)	1,50,200 + (5800)	34 + (2)	1,22,200 + (5800)
19.	Chandigarh	1	1,000	1	1,000
20.	NAFED, Delhi	1	2,000	1	2,500
		237 + (16)	6,35,770 + (29850)	216 + (15)	5,56,770 + (27850)
			6,65,620		5,84,620

() Indicates number and capacity of units which have undergone capacity expense

Annual Consumption of Fertilizers

4769. SHRI AMARSINH RATHAWA : Will the Minister of AGRICULTURE be pleased to state :

(a) the annual consumption of fertilizers in the country, State-wise ;

(b) whether Government have achieved the target in regard to the production and demand of fertilizers ; and

(c) if not, the steps being taken to increase or procure fertilizers to meet the demand ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) A statement is given below.

(b) and (c) There has been a marginal shortfall in the achievement of target of fertiliser production during 1987-88 but the demand could easily be met because of availability of adequate stocks in the country.

Statement

Estimated consumption of fertilizers in different States in the country during the year 1987-88

Sl. No.	Name of the State	Estimated Consumption ('000 tonnes N P K)
1.	Andhra Pradesh	966.74
2.	Karnataka	558.40
3.	Kerala	182.49
4.	Tamil Nadu	740.96
5.	Gujarat	442.28
6.	Madhya Pradesh	508.01
7.	Maharashtra	739.88
8.	Rajasthan	214.82
9.	Goa	5.27
10.	Haryana	393.90
11.	Punjab	1111.49
12.	Uttar Pradesh	1707.39
13.	Himachal Pradesh	25.25
14.	Jammu & Kashmir	38.11
15.	Assam	23.78
16.	Bihar	601.85
17.	Orissa	151.62
18.	West Bengal	561.23
19.	Tripura	8.50
20.	Manipur	6.33
21.	Meghalaya	3.11
22.	Nagaland	0.17
23.	Arunachal Pradesh	0.20
24.	Mizoram	0.20
25.	Sikkim	1.69
26.	Others	77.39
TOTAL		9071.06

[*Translation*]

Purchase of Ship by ICAR

4770. SHRI SARFARAZ AHMAD : Will the Minister of AGRICULTURE be pleased to state :

(a) whether a ship purchased by the Indian Council of Agricultural Research for research purpose is sub-standard ; and

(b) if so, the details of total expenditure incurred on its maintenance and repair so far ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURAL RESEARCH AND EDUCATION IN THE MINISTRY OF AGRICULTURE (SHRI HARI KRISHNA SHASTRI) : (a) Sir, the performance of the Research Vessel (R.V.) Skipjack at Central Marine Fisheries Research Institute (ICAR), Cochin is sub-standard.

(b) An expenditure of Rs. 65,39,592.06 has been incurred on maintenance and repairs of this ship till July, 1988.

[*English*]

Amount Spent under National Welfare Fund for Fishermen

4771. SHRI SHANTARAM NAIK : Will the Minister of AGRICULTURE be pleased to state :

(a) the amount spent under "National Welfare Fund for Fishermen" Scheme in the State of Goa since the fund came into existence ; and

(b) the details of the achievements made with respect to the State of Goa ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) During 1987-88 under the scheme "National Welfare Fund for Fishermen," Central Government have released an amount of Rs. 3,15,600/- as subsidy for development of one model fishermen village in Goa .

(b) Twenty houses, one Community hall and Two Tube Wells are being constructed in Durbhat Village in Goa.

Financial Assistance for Bird Sanctuary in Goa

4772 SHRI SHANTARAM NAIK : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether Union Government have given any assistance to the Government of Goa in respect of any bird sanctuary ;

(b) if so, the nature of financial and other assistance given ; and

(c) the manner in which financial assistance is required to be utilised ?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI) : (a) No, Sir

(b) and (c) Do not arise.

Sports Complex at Fatorda, Goa

4773. SHRI SHANTARAM NAIK : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether Union Government have rendered financial assistance for the Sports Complex at Fatorda, Goa ;

(b) the total cost of the project ;

(c) assistance given by Union Government so far ;

(d) the amount invested by the State Government of Goa on the project, so far ;

(e) the essential features of the project ;

(f) whether controversy arose with respect of non-issuing of certain tenders for this project ;

(g) whether Government have called for any report from the State Government in this regard ; and

(h) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF YOUTH AFFAIRS AND SPORTS AND WOMEN AND CHILD DEVELOPMENT IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI MARGARET ALVA) : (a) to (h) Government of Goa has undertaken construction of two projects at Fatorda (Goa), namely, (i) Sports Complex and (ii) Stadium Complex.

The Sports Complex is estimated to cost Rs. 61.13 lakhs Central assistance for Rs 30 57 lakhs has already been released for the project out of an approved amount of Rs. 61.13 lakhs. This Complex has facilities of swimming pool, multi-purpose hall and 400 mts. athletic track etc. Till now only Rs. 5.00 lakhs have been spent on this project by the State Government.

The *Stadium Complex* is estimated to cost about Rs. 6.5 crores. No central assistance has been given for this project. Government of Goa has informed that work for this project has been taken up by them on a crash basis. They have referred that this would be the first of its kind in Goa with a seating capacity of 30,000. The project is being executed by the newly constituted Sports Authority of Goa State Government has given a grant of Rs. 1 crore to the Authority. Subsequently, Government of Goa has also sanctioned a loan of Rs. 1 crore in favour of the Authority for the construction of this project.

A complaint was received regarding the procedure followed for inviting tenders and awarding the contract.

A report from Government of Goa was called for on complaint received in this respect. They have intimated that the civil works worth Rs. 1.95 crores have been awarded to U.P. Bridge Corporation, a State public sector undertaking of Uttar Pradesh on cost plus 15% basis. They have further reported that separate orders would be issued to different contractors for minor works like construction of pavillion, electrification, plumbing, laying of ground, etc.

Updating of Land Records in Goa

4774. SHRI SHANTARAM NAIK : Will the Minister of AGRICULTURE be pleased to state :

(a) whether land survey and record of rights in the State of Goa have been completed ;

(b) whether Union Government have given any financial assistance to the State Government in this regard :

(c) whether Union Government have obtained any report with respect of survey and record of rights with respect to the villages in the State of Goa ; and

(d) the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI JANARDHANA POOJARY) : (a), (c) and (d) The Government of Goa have reported that Cadastral survey has been completed in all the 429 revenue villages of Goa. Out of the total 429 villages, 8 villages are covered under city survey and 421 villages are covered under Record of Rights. So far, Record of Rights in respect of 387 villages has been finalised up to 30.6.1988. Settlement operations in Goa have been taken up from the financial year 1987 88. The settlement reports in respect of 96 villages covering the talukas of Salcete and Bardez are under preparation. Three more talukas in Bicholim, Sanguem and Quepem have been taken up for settlement operations during 1988-89.

(b) No, Sir.

Dryland Farming

4775. DR. B.L. SHAILESH : Will the Minister of AGRICULTURE be pleased to state :

(a) whether any expert studies have been made to stabilise agriculture in the dryland areas and to take up dryland farming on a micro-water-shed basis ; and

(b) if so, the results achieved ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURAL RESEARCH AND EDUCATION IN THE MINISTRY OF AGRICULTURE (SHRI HARI KRISHNA SHASTRI): (a) Yes, Sir. The Indian Council of Agricultural Research has taken up studies in 47 model watersheds in 16 States to evaluate the production technologies for increasing and stabilizing the yield in rainfed areas.

(b) The results, so far, have indicated that even in worst drought year (1987) the watershed management approach has resulted in improved crop production in the project area in comparison to outside the project area. The soil and water conservation measure adopted in the area have resulted in increased soil water storage, enhanced ground water recharge and in improved yield from the wells. Introduction of improved crop production technologies have increased crops yields to an extent of over 100 per cent in most watersheds. Introduction on capability based land use has resulted in increased coverage under forestry/grassland system thus reducing soil loss due to arosion.

Integrated Forest Policy

4776. DR. B.L. SHAILESH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether an integrated forest policy for the entire north-east region could ensure proper protection of the natural eco-system in the watersheds; and

(b) if so, the details of long-term policy framed for the conservation of the eco-system in the catchment areas of all rivers and streams flowing through the North-Eastern States?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI): (a) Yes, Sir,

(b) The national forest policy addresses itself, *inter alia*, to the conservation of the eco-systems of all areas of the country including the North Eastern Region.

Area Under Cashew Cultivation in Kerala

4777. RHRI MULLAPPALLY RAMA-CHANDRAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the area under cashew cultivation in Kerala has markedly increased over the past years;

(b) the area in Kerala State under cashew cultivation during 1975 and 1985 respectively;

(c) the total output of the cashew crops during 1975 and 1985 respectively;

(d) whether any study has been made to determine that expansion of area under cultivation of cashew crops is at the cost of forest land; and

(e) if so, the findings thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV): (a) and (b) As per land-utilisation statistics, the area under cashew cultivation in Kerala during the crop year 1975-76 was 1.09 lakh hectares, which increased to 1.38 lakh hectares during the crop year 1985-86.

(c) The production of cashewnut in Kerala during 1976-77 was 1.07 lakh tonnes and in 1985-86, it was 1.29 lakh tonnes.

(d) The area under forests in Kerala has not shown declining trend during the years 1975-76 to 1985-86.

(e) Does not arise.

Estimates for Approach Road to Kuttipuram Over-Bridge

4778. SHRI MULLAPPALLY RAMA-CHANDRAN: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the estimates for the approach road to the Kuttipuram (Kerala) over-bridge is pending with the Ministry;

(b) whether the work on the over-bridge is nearing completion ;

(c) the reasons for the delay in sanctioning funds for the approach road ;

(d) the time by which the work is likely to commence on the approach road ; and

(e) the total estimated cost of the construction of the approach road ?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT) : (a) and (b) Yes, Sir.

(c) and (d) As the work involved examination of technical issues as also consultation with the Railways for sharing of cost, the same could not commence so far. The work will start soon after sanction of the estimates for the approaches and completion of all other formalities like pre-qualification, tender etc.

(e) The estimated cost of the approach road including viducts is about Rs. 196 00 lakhs.

Marine Fish Catch

4779. SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of AGRICULTURE be pleased to state :

(a) the percentage of marine catch from Kerala ;

(b) the first three States which lead in marine fish catch ;

(c) the details of annual fish catch in these States during 1985, 1986 and 1987 ; and

(d) the measures adopted/proposed for increasing marine fish catch ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) The percentage of Marine catch from Kerala in 1987 is 16.89 out of the total Marine catch in the Country in that year.

(b) The first three States which lead in Marine fish catch in 1987 are Gujarat, Maharashtra and Kerala.

(c) The annual marine fish catch in the above 3 States during 1985, 1986 and 1987 is as under :

States	(In tonnes)		
	1985	1986	1987
1. Gujarat	305120	298844	351061
2. Maharashtra	386586	335509	309832
3. Kerala	332503	335856	278573

(d) Some of the important steps being taken to increase the marine fish catch in the Country are :

- i) Augmentation of deep see fishing fleet through a judicious mix of indigenous, imported and chartered foreign fishing vessels.
- ii) Augmentation of fishery Surveys and training of fishermen.
- iii) Assistance to the States in diversifying fishing activities and motorisation of indigenous craft and introduction of improved beach landing craft.
- iv) Assistance for construction of fishing harbours and landing and berthing facilities at fishing centres ;
- v) Regulation of fishing by foreign vessels in the Exclusive Economic Zone through enactment of maritime Zones of India (Regulation of Fishing by Foreign Vessels) act 1981.

National Fruits

4780. SHRI R.M. BHOYE : Will the Minister of AGRICULTURE be pleased to state :

(a) the name of the fruits which have been declared as national fruits by Government uptill now ;

(b) whether there is any proposal under Government's consideration to declare orange as a national fruit ; and

(c) if so, the criteria adopted by Government to declare any fruit as national fruit ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) No fruit has been declared as national fruit by the Government of India so far.

(b) There is no proposal under consideration of Government of India to declare orange as national fruit.

(c) Does not arise.

Operational Research Units in Maharashtra

4781. SHRI R.M. BHOYE : Will the Minister of AGRICULTURE be pleased to state :

(a) the places in Maharashtra where Operational Research Units have been established by the end of 1987 ;

(b) the places where such units are proposed to be established during 1988 ; and

(c) whether Government have set up or propose to set up a network of agencies to monitor, evaluate and improve the working of such units ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURAL RESEARCH AND EDUCATION IN THE MINISTRY OF AGRICULTURE (SHRI HARI KRISHNA SHASTRI) : (a) Sir, the Operational Research Units have been established in Maharashtra at places indicated in the statement below.

(b) No such unit is proposed to be established during 1988.

(c) The Operational Research Projects are being monitored through eight Zonal Coordination Units located in different parts of the country under the overall

supervision, support and guidance of ICAR. Evaluation of the projects are done both by internal and external assessment Committees.

Statement

1. Rapoli, Raigad.
2. Kumbhave, Ratnagiri.
3. Parthi, Parbhani.
4. Beed.
5. Kolhewadi, Ahmednagar.
6. Gunj, Akola.
7. Chikhaldhara, Amravati.
8. Dharni, Amravati.
9. Aheri, Gabchiroli.
10. Kenwat, Nanded.
11. Ambejogat, Dist. Beed.
12. Akot, Akola.

Assistance to Small and Marginal Farmers

4782. SHRI H.B. PATIL : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the State Governments have not made any headway in the implementation of the scheme to provide the sanctioned assistance to small and marginal farmers particularly in the State of Karnataka ;

(b) if so, the reasons thereof ; and

(c) the action Government are taking in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) to (c) The Centrally Sponsored Scheme of Assistance to Small and Marginal Farmers for Increasing Agricultural Production was launched during 1983-84 in all the 5047 IRD Blocks of the country including 175 Blocks in the State of Karnataka. The scheme is being continued during the Seventh Five Year Plan with a Central outlay of Rs. 500 crores.

Against the Central release of Rs. 379.22 Crores, the States have utilised about Rs. 335.88 crores for the implementation of the programme since inception upto 1987-88.

Karnataka Government utilised about Rs. 1174 lakhs against the Central release of Rs. 1228 lakhs since inception upto 1987-88. The Central funds are equally matched by the State Governments. In the case of Union Territories 100 percent assistance is provided by the Government of India. Periodical review is being made by Government of India to follow-up successful implementation of the Scheme.

Construction of Road

4783. SHRI ANADI CHARAN DAS : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the funds allocated from Rural Landless Employment Guarantee Programme for construction of road, namely Ranby-Biripati in Dasarathpur block of Cuttack district Orissa has less than the minimum requirement ;

(b) if so, the reasons therefor ;

(c) when any steps have been taken to provide more funds for the road in this year ; and

(d) whether any direction has been given to the State Government in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI JANARDHANA POOJARY) : (a) to (d) Government of India has not received/approved any project submitted by Orissa Government for construction of Ranby-Biripati road in Dasarathpur block of Cuttack district. However, a project for construction of Rambag-Biripath road of 1.2 km. in length costing Rs. 1.50 lakhs in Dasarathpur block of Cuttack district in Orissa along with other road works in different districts of the State, was approved by the Central Government under RLEGP during 1987-88.

The project was to be implemented within a period of two years. According to the information furnished by Orissa Government, the work on the road is in progress

The Government of India does not earmark the funds for specific projects. The resources allocated under the Rural Landless Employment Guarantee Programme (RLEGP) are required to be spent on the approved projects. The allocation of resources for specific projects is the responsibility of the State Government. Government of India released Rs. 3275.70 lakhs during 1987-88 and has allocated Rs. 3030.00 lakhs (out of which Rs. 1655.99 lakhs has already been released) for 1988-89.

Complaints About Transportation Charges by Gujarat Narmada Valley Fertilizers

4784 DR. DATTA SAMANT : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government have received any complaint regarding collection of transportation charges by the Gujarat Narmada Valley Fertilizers Limited, Baruch, Gujarat ;

(b) if so, the details of the complaint ; and

(c) the action taken by Government in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF FERTILIZERS IN THE MINISTRY OF AGRICULTURE (SHRI R. PRABHU) : (a) No, Sir.

(b) and (c) Do not arise.

Baby Milk Food Powders and Weaning Foods

4785. DR. G. VIJAYA RAMA RAO : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether baby milk food powders and weaning foods output has been increasing ;

(b) if so, the quantity produced company-wise and year-wise for the last three years ; and

(c) the retail market price for each of the above products, year-wise for the last three years ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI JAGDISH TYTLER) :

(a) No Sir.

(b) Does not arise.

(c) On the basis of available information, the retail market price in respect of a few brands of Baby Milk Food and Weaning Food for the years 1985-86, 1986-87 and 1987-88 is given in the statement below.

Statement

(A) Baby Milk Food

Sl. No.	Name of the unit	Brand name	Retail price in Rs. per Kg.		
			1985-86	1986-87	1987-88
1.	Gujarat Coop. Milk Marketing Fed. Ltd.	Amulspray	39.63	42.34	49.08
2.	Punjab State Coop. Milk Producers' Fed. Ltd.	Verka	42.00	40.50	49.00
3.	Dalmia Dairy Industries	Sapan	34.75	36.00	41.25
		Infanto	33.00	36.75	44.00
		Milk Care	43.25	43.75	45.00
4.	Glindia Ltd. (Formerly Glaxo Lab. India Limited)	Glaxo	44.50	46.76	48.63 to 55.15

(B) Weaning Food

Name of the unit	Brand name	Retail price in Rupees per 400 gms.		
		1985-86	1986-87	1987-88
Glindia Ltd. (Formerly Glaxo Lab., India Ltd.)	Farex Cereal with Milk	16.98	18.01	19.00

Irregularities in Implementation of Nutrition Programme

4786. SHRI LAKSHMAN MALLICK : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether some irregularities have been pointed out by the Comptroller and Auditor General in the implementation of supplementary nutrition scheme programme in the Audit Report for the year ending 31 March, 1987 ;

(b) if so, the number and names of such States which could not utilise properly the sanctioned grants ; and

(c) the steps taken for proper implementation of the programme ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF YOUTH AFFAIRS AND SPORTS AND WOMEN AND CHILD DEVELOPMENT IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI MARGARET ALVA) : (a) Yes, Sir.

*Irregularities in Implementation of
Nutrition Programme*

(b) The following twenty six States and Union Territories have been reported by the Central Social Welfare Board as having not utilised the sanctioned grants :

S. No.	Name of the State/Union Territories.
--------	--------------------------------------

- | | |
|-----|-------------------|
| 1. | Andhra Pradesh |
| 2. | Assam |
| 3. | Bihar |
| 4. | Gujarat |
| 5. | Haryana |
| 6. | Himachal Pradesh |
| 7. | Jammu & Kashmir |
| 8. | Karnataka |
| 9. | Kerala |
| 10. | Madhya Pradesh |
| 11. | Maharashtra |
| 12. | Manipur |
| 13. | Meghalaya |
| 14. | Nagaland |
| 15. | Orissa |
| 16. | Punjab |
| 17. | Rajasthan |
| 18. | Tamil Nadu |
| 19. | Tripura |
| 20. | Uttar Pradesh |
| 21. | West Bengal |
| 22. | Arunachal Pradesh |
| 23. | Chandigarh |
| 24. | Delhi |
| 25. | Goa |
| 26. | Pondicherry |

(c) The State Boards have been advised by the Central Social Welfare Board to take the following steps for proper implementation of the programme :

- Sanctions should be conveyed to the institutions latest by the 30th June.

- Appropriate action should be taken to obtain the audited accounts from the institutions latest by September 30 so that the release of the entire amount of the grant is made early and the liabilities are not carried over from year to year.
- Authenticated list of sanctions should be furnished to the Central Board for full allocation by the end of July.
- Acceptance of the terms and conditions should be obtained from the institutions as early as possible and in case the year passes off without receipt of the same from the institution, the grant should be allowed to lapse.
- The unspent balance, if any, remaining with the State Boards should be refunded to the Central Board.
- In case the accounts are not settled action should be taken to recover the money from the institutions.

**Supply of Pig Iron to M/s. Saran
Engineering Company Limited**

4787. **SHRI ATISH CHANDRA
SINHA** : Will the Minister of STEEL
AND MINES be pleased to state :

(a) whether the Steel Authority of India Limited had granted pig iron on a monthly basis (a) 250 metric tons per month to one of the Government of India managed Company viz. M/s. Engineering Company Limited, Bihar ;

(b) whether the company has again applied for grant of 100 metric tons per month of pig iron from Bokaro Steel Plant ; and

(c) if so, the facts thereof and the action being taken to assist the company with the required material ?

THE MINISTER OF STATE IN THE DEPARTMENT OF STEEL IN THE MINISTRY OF STEEL AND MINES (SHRI YOGENDRA MAKWANA): (a) to (c) No, Sir. There is no system of monthly allotment of pig iron by Steel Authority of India Limited (SAIL). Units are supplied material subject to their entitlements, which are fixed on the principle of past off-take. Accordingly, entitlement of M/s. Saran Engineering Co. Ltd. for 1988-89 is fixed at 445 tonnes. They have, however, registered a demand of 600 tonnes of pig iron with SAIL for the quarters April - June and July - September, 1988. They have been offered 175 tonnes during April - July, 1988.

**Return of Sculptures Taken for
Festival of India**

4788. SHRIMATI JAYANTI PATNAIK: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the National Museum has hired some sculptures from the Konark site museum and Ratnagiri museum of Orissa for the Festival of India organised in Soviet Union;

(b) whether some sculptures have not yet been returned to the Orissa museums so far;

(c) whether those sculptures were missing or damaged;

(d) if not, steps taken to return those sculptures?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L.P. SHAH): (a) Yes, Sir. The National Museum has taken on loan, one sculpture from the Konark site museum and one from the Ratnagiri site museum for the Festival of India in USSR.

(b) Out of the two, the one belonging to Ratnagiri is yet to be sent back.

(c) and (d) None of these is missing. The sculpture belonging to Konark suffered minor damage and has since been returned to Konark site museum. The other sculpture will be returned to Ratnagiri very shortly.

**Installation of Generator to Control
Pollution**

4789. SHRI BHATTAM SRIRAMA-MURTY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Andhra Pradesh State Pollution Control Board has asked certain Public Sector industries in Visakhapatnam to instal generators for sustained power supply to operate the pollution control devices;

(b) if so, the details of these industries; and

(c) whether the State Pollution Control Board refused issuance of 'no objection certificate' for propylene plant and captive power plant of the Refinery since pollution control measures in the existing unit are not satisfactory?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI): (a) and (b) M/s. Hindustan Zinc Limited, a public sector undertaking, has been specifically directed to instal generators for alternate power supply to operate pollution control devices. Two generators, each of capacity 3.5 MW, have been installed and are working.

(c) No, Sir.

Handling of Hazardous Substance

4790. SHRI BHATTAM SRIRAMA-MURTY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the problems relating to storage of ammonia and phosphate phosphoric acid in harbour area were studied by the State Pollution Control Board and

the Industry has been directed to conduct a detailed study and prepare the project report for laying underwater pipe-line at Kakinada ; and

(b) whether it has been made clear to the Godavari Fertilizers/Nagarjuna Fertilizers that the storage of ammonia cannot be permitted in the outer harbour area since it is a hazardous substance ?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI) :
(a) Yes, Sir.

(b) It was made clear to M/s. Godavari Fertilizers that storage of ammonia in Visakhapatnam is permitted only in the inner harbour area and not in the outer harbour area. M/s. Nagarjuna Fertilizers has not requested for permission for storage of ammonia at Visakhapatnam, as they propose to manufacture the same at Kakinada.

Handling of Coking Coal in Visakhapatnam Steel Plant

4791. **SHRI BHATTAM SRIRAMAMURTY :** Will the Minister of STEEL AND MINES be pleased to state :

(a) whether the Steel Authority of India Limited has been asked by Government to submit an environmental subject-analysis report with regard to transport and storage of coking coal for Visakhapatnam Steel Plant ; and

(b) if so, the action taken by SAIL in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF STEEL IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI YOGENDRA MAKWANA) : (a) No, Sir.

(b) Does not arise.

Manufacture of Milk Powder Based Products

4792. **SHRI P.R.S. VENKATESAN :** Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether milk powder based products such as cereal foods, baby foods, matted foods, ice creams, butter, ghee etc. are being manufactured by the National Dairy Development Board ;

(b) if so, the quantities of each of these manufactured during the last three years year-wise indicating the total quantities in terms of dry weights of skimmed milk powder and butterfat ; and

(c) whether in view of drought Government propose to put a total ban on manufacture of such products and also on imports ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI JAGDISH TYTLER) : (a) No Sir.

(b) Does not arise.

(c) In the light of a good monsoon in the country this year, there is no proposal to impose a ban on manufacture.

Fishing by Joint Venture Companies Beyond Territorial Waters

4793. **SHRI DAULATSINHJI JADEJA :** Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether joint venture fishing companies are allowed fishing beyond territorial waters for catching shrimp ;

(b) if so the details thereof ; and

(c) the particulars of the companies which have secured such permission ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI JAGDISH TYTLER) : (a) and (b) Joint venture in deep sea fishing is allowed for diversified fishing and not for exploitation of coastal shrimp resources. However, joint ventures companies can exploit deep sea prawn resources.

(c) No company has so far entered into a joint venture under the new policy announced by the Government in January, 1987.

Implementation of Rural Development Programmes

3794. SHRI S.B. SIDNAL : Will the Minister of AGRICULTURE be pleased to state :

(a) the statutory powers of the local self Government institutions for successful implementation of rural development programmes ;

(b) whether the 3-day International Seminar on Integrated Rural Development was held in Bangalore on 7 July 1988 ; and

(c) if so, the main purpose of the Seminar and to what extent it will benefit the implementation of the rural development programmes ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI JANARDHANA POOJARY) : (a) Panchayati Raj enactments in respect of a number of States have a provision for undertaking rural development works such as construction, repair of maintenance of drains, cleaning of streets, supply of water and other community development works etc.

(b) Yes, Sir.

(c) The seminar was organised with the main purpose of exchanging views on the experience of IRDP in South East and South Asian countries. The suggestions and recommendations made at the seminar on Integrated Rural Development could be useful in the context of policy formulation for rural development.

Import of Fertilizers

4795. SHRI BALASAHEB VIKHE PATIL : Will the Minister of AGRICULTURE be pleased to state :

(a) whether during the last three years there has been a gap in production and demand of fertilizers which had to be met by heavy import ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF FERTILIZERS IN THE MINISTRY OF AGRICULTURE (SHRI R. PRABHU) : (a) There has been some gap between the production and consumption of nitrogenous and phosphatic fertilizers in the country during these years. In the case of potash, the entire requirement is met by import, as there is no known commercially viable source of potash in the country.

(b) The details of production, consumption and import of fertilizers during the last three years are given in the statement below.

Statement

(figures in lakh tonnes of nutrients)

Production, consumption and import of fertilizers during 1985-86 to 1987-88 regarding Lok Sabha Unstarred Qn. No. 4795 for answer on 1.9.1988.

Year	PRODUCTION				CONSUMPTION				IMPORT			
	N	P	K	Total	N	P	K	Total	N	P	K	Total
1985-86	43.28	14.28	—	57.56	56.61	20.05	8.08	84.74	16.80	8.16	9.03	33.99
1986-87	54.10	16.60	—	70.70	57.73	21.05	8.60	87.38	11.03	2.55	9.47	23.05
1987-88	54.66	16.65	—	71.31	58.75	22.74	9.23	90.72	1.75	—	8.09	9.84

Technology Mission on Drinking Water for Gujarat

4796. SHRI RANJITSINGH GAEKWAD : Will the Minister of AGRICULTURE be pleased to state :

(a) whether under the Technological Mission on drinking water in villages and related water management, the Government of Gujarat has been asked to formulate a programme for providing sustained supply of safe drinking water to all the villages by 1990 ;

(b) if so, the details of the clauses of aforesaid Technological Mission and the time by which the State Government has been asked to formulate a programme ; and

(c) the details of the action plan submitted by the State Government to achieve the objective ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI JANARDHANA POOJARY) : (a) Yes, Sir.

(b) Apart from preparation of Detailed Projects for the Mini Mission Project Area in Kachchh, Jamnagar and Dangs and Sub-Mission Documents, the State Government was asked to formulate schemes for the implementation under the Centrally Sponsored Accelerated Rural Water Supply Programme (ARWSP) for problem villages included in the Action Plan for 1988-89 by 30.4.1988 and problem villages to be covered in 1988-90 by 31.10.88.

(c) The State Government has already prepared Project Reports for three mini mission districts and sub-mission documents. Schemes under ARWSP for 385 problem villages have already been received and cleared. The schemes for remaining 115 problem villages to be covered under ARWSP in 1988-89 are yet to be sent by the State Government.

Village Co-operative Societies

4797. SHRI BALASAHEB VIKHE PATIL : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the village Co-operative societies are facing financial difficulties as a result of the announcement of Government during the last Budget Session that interest rate has been reduced on loans in agricultural sector ;

(b) the number of village co-operative societies which have fallen in debt and how many of them are likely to be closed ;

(c) whether the National Bank for Agriculture and Rural Development agency has been directed to bear or share the loss accrued to the societies ; and

(d) if so, the detailed instructions or directives in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) No, Sir. The primary agricultural credit societies (PACS) have been allowed to retain a minimum margin of 2.5% although the ultimate lending rate has been reduced to 10% for loans upto Rs. 7,500. The higher rate of interest margin from 11.5 to 15.5 per cent on loans above Rs. 7,500 would be retained by FACs.

(b) No primary agricultural credit society is likely to fall in debt trap as a result of reduction in interest rate.

(c) and (d) Question does not arise in view of answer at (a) & (b) above.

Achievement Made under RLEGP in Orissa

4798. SHRI NITYANANDA MISHRA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether any assessment has been made about the achievements under the Rural Landless Employment Guarantee Programme in different States during 1986 and 1987 ;

(b) if so, the details thereof ; and

(c) how do the achievements of Orissa match with other States ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI JANARDHANA POOJARY): (a) to (c) Rural Landless Employment Guarantee Programme (RLEGP) is basically an employment generation programme implemented in all the States including Orissa. Under the programme, the progress of employment generation in different States is monitored in terms of mandays of employment gener-

ated during a financial year through monthly/quarterly/annual progress reports submitted by the States/UTs. concerned to Government of India. The State/UT-wise details of targets of employment generation during the years 1986-87 and 1987-88 alongwith their respective achievements/percentage achievements are given in the Statement below. RLEGP's performance in Orissa as compared to its performance at national level is summarized as under :

Performance in Employment Generation Under RLEGP

(Million mandays)

Year	National level			Orissa		
	Target	Achievement	% Achievement	Target	Achievement	% Achievement
1986-87	236.44	306.14	129.48	13.80	17.59	127.49
1987-88	268.41	302.06	112.54	14.31	18.4	131.36

Statement

State/UT-Wise Details of Targets of Employment Generation During the Year 1986-87 and 1987-88 Alongwith Achievements/Percentage Achievements under Rural Landless Employment Guarantee Programme.

State/UT.	1986 87			1987-88		
	Target	Achievements (lakh mandays)	% Achievement	Target	Achievements (lakh mandays)	% Achievement
1	2	3	4	5	6	7
Andhra Pr.	251.88	299.83	119.04	248.3	249.19	100.35
Arunachal Pr.	1.50	1.30	86.67	2.08	1.48	71.15
Assam	38.00	42.42	111.63	38.25	35.81	93.62
Bihar	262.00	328.66	125.44	285.88	379.46	132.73
Goa	1.70	2.24	131.76	2.54	2.47	97.24
Gujarat	60.00	79.63	132.72	71.33	100.78	141.29
Haryana	14.00	17.12	122.29	14.90	18.36	123.22
Himachal Pr.	15.00	18.51	123.40	16.74	16.95	101.25
J & K	15.50	18.55	119.68	18.05	13.46	74.57
Karnataka	120.00	170.29	141.91	181.83	191.55	105.35

1	2	3	4	5	6	7
Kerala	63.00	113.72	180.51	81.44	85.32	104.76
Madhya Pr.	234.00	278.83	119.16	279.32	284.93	102.01
Maharashtra	230.00	233.29	101.43	231.09	231.81	100.31
Manipur	3.00	3.49	116.33	2.76	3.22	116.67
Meghalaya	2.50	2.77	110.80	4.43	2.58	58.24
Mizoram	1.40	12.04	860.00	2.08	1.15	55.29
Nagaland	1.00	3.01	301.00	2.68	4.83	180.22
Orissa	138.00	175.94	127.49	143.14	188.41	131.63
Punjab	15.00	18.02	120.13	19.57	20.73	105.93
Rajasthan	91.00	152.26	167.32	115.31	201.03	174.34
Sikkim	1.80	2.89	160.56	2.40	3.07	127.92
Tamil Nadu	242.00	326.06	134.74	255.66	285.11	111.52
Tripura	8.00	8.78	109.75	9.07	10.57	116.54
Uttar Pr.	390.00	527.61	135.28	500.85	515.84	102.99
West Bengal	160.00	219.74	137.04	144.83	164.15	113.34
A&N Islands	0.75	1.07	142.67	1.80	2.23	123.89
Chandigarh	—	0.14	—	0.55*	*	*
D&N Haveli	1.00	0.59	59.00	1.87	2.01	107.49
Delhi	0.24	0.36	150.00	1.31	1.37	104.58
Lakshadweep	1.20	1.05	87.50	0.75	0.13	17.33
Pondicherry	1.00	1.22	122.00	3.32	2.61	78.61
ALL INDIA :	2364.47	3061.43	129.48	2684.15	3020.61	112.54

*RLEGP not being implemented in the UT. of Chandigarh since 1987-88.

[*Translation*]

**Setting up of Musk Deer Sanctuary
in Uttar Pradesh**

4799. SHRI HARISH RAWAT : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether there is any proposal to set up another musk-deer sanctuary in Pithoragarh district of Uttar Pradesh ;

(b) if so, the details thereof ; and

(c) the steps proposed to be taken by Government for the development of musk-deer sanctuary at Dharamdhar ?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI) :

(a) No Sir.

(b) Does not arise.

(c) There is no musk-deer sanctuary at Dharamdhar.

Soil Conservation Projects in Hill Areas

4800. SHRI HARISH RAWAT : Will the Minister of AGRICULTURE be pleased to state :

(a) whether there is a proposal to start cent percent centrally financed soil conservation projects in hill areas of the country ;

(b) if so, the details in this regard and the time by which this proposal is likely to be implemented ; and

(c) if not, the alternative measures proposed to be taken on large scale in hill areas of the country ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) There is no proposal to start cent percent Centrally financed soil conservation projects in the hill areas of the country

(b) and (c) Does not arise. However, the important schemes being implemented in the hill areas are Hill Area Development Programme (HADP), Western Ghats Development Programme (WGDP) and the Centrally Sponsored Scheme of Soil, Water and Tree Conservation (SOIL WATCH) in the Himalayas. These schemes include the component of Soil Conservation and are under implementation in the hilly areas of the States of Uttar Pradesh, Assam, West Bengal and Tamil Nadu (HADP) Goa, Maharashtra, Karnataka, Kerala and Tamil Nadu (WGDP) and 14 Himalayan States (SOIL WATCH).

Besides the above, the following Central Schemes also cover the programmes of soil conservation in the hill areas of the States, where these are being implemented :

- (i) Centrally Sponsored Scheme of Soil Conservation in the Catchments of River Valley Projects,
- (ii) Centrally Sponsored Scheme of Integrated Watershed Management in the Catchments of Flood Prone Rivers of Indo-Gangetic basin, and

(iii) Programme of Central assistance to States for control of shifting cultivation in the 7 States of North East Region, Andhra Pradesh and Orissa.

(iv) Central Sector Scheme of Desert Development Programme (DDP).

(v) Centrally Sponsored Scheme of Drought Prone Areas Programme (DPAP).

(vi) Central Sector Scheme of Rural Landless Employment Guarantee Programme (RLEGP).

[English]

Production of Vegetable Oil

4801. DR. G. VIJAYA RAMA RAO: Will the Minister of AGRICULTURE be pleased to state :

(a) whether National Dairy Development Board's CLUSA-CIDA project took over an oilseed factory at Bhavnagar ,

(b) if so, the details thereof ;

(c) whether the project has made any significant contribution to production of vegetable oil in the country ;

(d) if not the reasons therefor ; and

(e) whether it is proposed to transfer this project to National Oilseeds and Vegetable Oils Development Board or under the Technology Mission on Oilseeds?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) Yes, Sir.

(b) Bhavnagar Vegetable Oil Product Unit was taken over by National Dairy Development Board on 13th August, 1981 to benefit the oilseed producers in the area.

(c) The project has made considerable impact in vegetable oil production by organising large number of Oilseed

Growers Cooperative Societies and establishing Processing units.

(d) Does not arise.

(e) At present, there is no such proposal.

Financial Aid to 'AWARE' Organisation

4802. SARI V. TULSIRAM : Will the Minister of AGRICULTURE be pleased to state :

(a) whether an organisation as "AWARE" has been functioning in Andhra Pradesh for sometime past ;

(b) if so, the details of its activities ;

(c) whether Government are giving financial aid to this organisation for its activities ; if so, the details thereof ;

(d) whether this organisation is getting aid from foreign countries, if so, the details thereof, country-wise and year wise during the last two years ; and

(e) the details of financial and other help rendered by this organisation to the public and particularly weaker sections in the State during the period ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI JANARDHANA POOJARY) : (a) Yes, Sir.

(b) As per the Memorandum of Association of 'AWARE', its main activities aim at uplift of villages, research, training, education documentation and coordination of rural development programme.

(c) Council for Advancement of People's Action and Rural Technology (CAPART) a registered society under the aegis of the Department of Rural Development, has sanctioned financial assistance of Rs. 7,06,020.00 in February, 1988 for the implementation of a project for supply of drinking water through installation of 60 handpumps in Khammam district, to this organisation.

(d) As per returns furnished by 'AWARE' under the Foreign contribution (Regulation) Act, 1976, it had received Rs. 422.96 lakhs in 1986 and Rs. 636.09 lakhs in 1987 mainly from Holland and Belgium.

(e) According to the information made available to CAPART by 'AWARE' its work is spread over in twelve districts of Andhra Pradesh, within the activities indicated in part (b), above.

Sanctuaries Engaged in Breeding of Reptiles

4803 SHRI CHINTAMANI JENA : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state the names of the sanctuaries which are famous for the conservation and breeding of reptiles ?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI) : Amongst the sanctuaries famous for conservation and breeding of reptiles, are :

Name of Sanctuary	State
Ranganthitto	Karnataka
Ken Gharial	Madaya Pradesh
Son Gharial	Madhya Pradesh
National Chambal	Madhya Pradesh, Uttar Pradesh and Rajasthan
Bhittar-Kanika	Orissa
Satkosia Gorge	Orissa
Katerniaghat	Uttar Pradesh
Sajnakhali	West Bengal

Effects of Nuclear War on Agricultural Sector

4804. SHRIMATI BASAVA-RAJESWARI : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the scientists of the Indian Council of Agricultural Research have initiated a study to determine the possible indirect impact of a distant nuclear war on the country's agricultural system ;

(b) if so, whether the study would also involve working on computer models for predicting the effects of hypothetical nuclear war on country's climatic conditions ;

(c) the other salient features of the study ;

(d) whether such a study has been made in foreign countries also ; and

(e) if so, to what extent it has helped them ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURAL RESEARCH AND EDUCATION IN THE MINISTRY OF AGRICULTURE (SHRI HARI KRISHNA SHASTRI) : (a) No, Sir.

(b) and (c) Do not arise.

(d) No knowledge.

(e) Does not arise.

Mahatma Gandhi's Letters and Papers

4805. SHRIMATI BASAVA-RAJESWARI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether Government have recently bought a rare collection of Mahatma Gandhi's papers and letters from one of his prominent disciples in South Africa ;

(b) if so, the expenditure involved ; and

(c) to what extent these letters will be useful ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L.P. SHAHI) : (a) Yes, Sir.

(b) £ 1,53,870.

(c) The letters give an insight into Gandhiji's philosophy and refer to civil right issues. The papers including photographs, press clippings etc. have historical and sentimental value.

Setting up of Gas-Based Fertilizer Units in Gulf Countries

4806. SHRIMATI BASAVA-RAJESWARI : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Union Government propose to set-up 5 gas based fertilizer units in the gulf-countries ;

(b) if so, whether any agreement has been reached ; and

(c) the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF FERTILIZERS IN THE MINISTRY OF AGRICULTURE (SHRI R. PRABHU) : (a) No decision has been taken to set up gas-based fertiliser plants as joint ventures in the Gulf countries.

(b) In view of (a) no agreement has been reached.

(c) Does not arise

Financial Assistance to Karnataka

4807. SHRIMATI BASAVA-RAJESWARI : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the State Government of Karnataka has approached Union Government to meet the shortage of funds so that the farmers are provided full credit as needed ;

(b) if so, the reaction of the Union Government ; and

(c) to what extent, Union Government have agreed to help in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) to (c) The State Government of Karnataka has not approached Central Government especially

for meeting shortage of funds so as to provide farmers. However, for providing non-overdue cover assistance to Credit Cooperatives, the Central Government have earmarked tentatively Rs. 53.00 lakh and Rs. 20.00 lakh for areas covered under Special Foodgrains Production Programme and other areas respectively during 1988-89.

Promotion of Deep Sea Fishing

4808. SHRIMATI JAYANTI PATNAIK: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

- (a) whether Government have taken steps to promote deep sea fishing ;
- (b) if so, the details thereof ;
- (c) the number of trawlers proposed to be acquired for the purpose ; and
- (d) the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI JAGDISH TYTLER): (a) and (b) Yes, Sir. Government have taken the following steps to promote deep sea fishing :—

- i) Augmentation of deep sea fishing fleet through judicious mix of indigenous, imported and chartered fishing vessels.
- ii) Providing 33% subsidy on the cost of indigenously constructed deep sea fishing vessels.
- iii) Providing loans on soft terms by Shipping Credit and Investment Company of India Limited.
- iv) Augmentation of Fishery Surveys.
- v) Assistance for construction of fishing harbours at major and minor ports.
- vi) Training of fishery operatives for manning the fishing vessels ; and

- vii) Regulation of fishing by foreign vessels in the Exclusive Economic Zone.

(c) and (d) During the Seventh Five Year Plan period, it is proposed to increase the number of deep sea fishing vessels from the existing 145 to 500 through charter of foreign fishing vessels, indigenous construction and import.

Assistance for Production of Jute

4809. SHRIMATI JAYANTI PATNAIK: Will the Minister of AGRICULTURE be pleased to state :

- (a) the names of the State Governments which have been given financial assistance to grow high yielding variety of jute ;
- (b) whether Union Government have given special central assistance to Orissa for growing high yielding jute ; and
- (c) if so, the amount granted and the areas in Orissa brought under high yielding jute cultivation ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) Financial assistance to grow jute have been provided to the states of West Bengal, Bihar, Assam, Orissa, Tripura, Meghalaya, Uttar Pradesh and Andhra Pradesh under Special Jute Development Programme (SJDP).

(b) Yes, Sir.

(c) During 1987-88, a sum of Rs. 40.71 lakhs was released to implement Special Jute Development Programme (SJDP) in the jute growing areas of three selected districts namely Cuttack, Balasore and Keonjhar of Orissa state. For the year 1988-89, an outlay of Rs. 59.63 lakhs has been made.

Ban on use of Hazardous Pesticides

4810. SHRIMATI JAYANTI PATNAIK: Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Pesticides Action Network on International Organisation has appealed to ban the use of some hazardous pesticides in India and other third World countries ;

(b) if so, the names and the number of those hazardous pesticides ; and

(c) the steps taken to stop the use of those pesticides ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) Yes, Sir.

(b) The names of these pesticides are Parathion, 2,4,5-T, Paraquat, DDT, Aldrin, Dieldrin, Endrin, Chlordimeform, DBCP, Chlordane, Heptachlor, HCH, Lindane, EDB, Toxaphene, Pentachlor-Phenyl, (PCP) and are sixteen in number.

(c) Out of the pesticides listed in part (b) above, Parathion, 2,4,5-T, Endrin, Chlordimeform, DBCP and Toxaphene are not allowed to be used in India. Similarly, use of Dieldrin and EDB is restricted.

Navodaya Vidyalayas in Bihar

4811. SHRI SYED SHAHABUDDIN : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the name of districts in Bihar where no Navodaya Vidyalayas have been opened as on 31st March, 1988 ;

(b) the names of districts which are likely to have a Navodaya Vidyalaya during the current year ;

(c) the number of students and teachers in Navodaya Vidyalayas in Bihar as on 31 March, 1988 ;

(d) the names of languages other than Hindi and English, if any, which are being taught in any Navodaya Vidyalaya in Bihar during the current academic year with the names of Vidyalaya, language-wise ; and

(e) whether it is proposed that large districts with a population of more than 1 million may have a second Navodaya Vidyalaya ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L.P. SHAHI) : (a) A list is given in the statement below.

(b) A Navodaya Vidyalaya for district Katihar has been sanctioned during the current year.

(c) The number of students studying in 22 Navodaya Vidyalayas in Bihar as on 31.3.1988 is 2052. As regards teachers, the required information is not readily available and is being collected.

(d) The names of languages, other than Hindi and English which are to be taught in Navodaya Vidyalayas in Bihar during the current academic year are under the consideration of the Navodaya Vidyalaya Samiti and are likely to be finalised very soon.

(e) No, Sir. At present, there is no proposal to open a second Navodaya Vidyalaya in district with a population of more than one million.

Statement

Names of the Districts in Bihar where no Navodaya Vidyalayas have been opened

1. Rohtas
2. Saran
3. Siwan
4. Gopalganj
5. Champaran, East
6. Vaishali
7. Sitamarhi
8. Dhanbad
9. Palamau
10. Hazaribagh
11. Giridih
12. Madhepura
13. Khagaria
14. Deoghar
15. Sahabganj
16. Jahanabad

Kendriya Vidyalayas in Madhya Pradesh

4812. SHRI PARASRAM BHARDWAJ: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether Union Government have received demands from various quarters to open more Kendriya Vidyalayas in Madhya Pradesh ;

(b) if so, the time by which more Vidyalayas are likely to be opened ; and

(c) the number of Kendriya Vidyalayas opened in the various parts of Madhya Pradesh since 1986 giving the location of those Vidyalayas ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L.P. SHAHI) : (a) and (b) Certain proposals have been received from various sponsoring authorities for opening new Kendriya Vidyalayas. However, each proposal is examined on merits and new Kendriya Vidyalayas are sanctioned depending on availability of resources and suitability of proposal received.

(c) A statement giving the location of Kendriya Vidyalayas opened in Madhya Pradesh since 1986 is given below,

Statement*Kendriya Vidyalayas in Madhya Pradesh***List of Kendriya Vidyalayas Opened in Madhya Pradesh since, 1986**

Sl. No.	Name of Kendriya Vidyalayas	Year
1.	O F. Jabalpur, Ordnance Factory Campus, East land Eastate, Katni, Distt-Jabalpur	1986-87
2.	Indore, CSWT, BSF, Campus, Bijasan Road Indore	-do-
3.	Durg, Shopping Complex, Near Govt. Girls College, Durg.	-do-
4.	Narsinghpur.	-do-
5.	Khargone, Distt. W. Nimar.	-do-
6.	Bilaspur, S.E. Railway, Bilaspur.	-do-
7.	Rajgarh-Rajgarh (Biaora), Rajgarh.	-do-
8.	Guna.	-do-
9.	Schroe, Krishi Upag Mandi, Gannori Ashram.	-do-
10.	Khandwa, Adjacent to P.G.B.T. College, Khandwa	-do-
11.	Sarguja, Ramanuj Hostel, Ambikapur, Distt. Sarguja.	-do-
12.	Bacheli—Akashnagar, Distt.—Baster.	-do-
13.	G.C.F., Jabalpur.	-do-
14.	Jayant Colleiry, Distt.—Sidhi.	-do-
15.	ITBP, Shipuri	1988-89

(Sanctioned on 27.7.88)

Loan Under I.R.D.P.

4813. SHRI ATISH CHANDRA SINHA : Will the Minister of AGRICULTURE be pleased to state :

(a) the detailed procedure for selecting and sanctioning loans under the Integrated Rural Development Programme ;

(b) whether uniform procedure is adopted in this regard in all the States ; if not, the kind of variations obtaining in different States ;

(c) whether it is absolutely necessary that the prospective loanees have to get their cases/applications recommended or channelised through the Gram Panchayat/Panchayat Samiti ;

(d) what procedure is to be adopted by a person in case his Gram Panchayat/Panchayat Samiti declines to recommend his case for the loan ;

(e) whether Union Government are aware of any cases when loan applications have not been recommended by the Gram Panchayat/Panchayat Samiti ; and

(f) if so, the details thereof and the remedial measures taken or contemplated by Union Government ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI JANARDHANA POOJARY) : (a) and (b) Under the Integrated Rural Development Programme (IRDP) selected families below the poverty line in rural areas are to be assisted with a package of loan cum subsidy in order to enable them to take up employment ventures. The selection of the families and sanctioning of cases is made through the procedure given in the statements I and II below.

(c) and (d) As there is always an element of subsidy disbursement, channelisation of loan applications through the Block Development Officer is necessary. As pointed out in reply to part (a) and (b) of the Question, Gram Panchayat is not

involved in the preparation of the lists of potential beneficiaries. It is the Gram Sabha which advises the Block Development Officer in the preparation of the list. In case the Samiti declines to recommend the case of a potential beneficiary, he can approach the DRDA for redressal of his grievances.

(e) and (f) Whenever individual instances are brought to the notice of the Central Government, it is referred to the concerned State Government for corrective action.

Statement-I

- (i) The list of the poorest of the poor families should be prepared by the VLW/Block staff on the basis of a survey.
- (ii) The said list should then be placed for approval in the meeting of the Village Assembly (Gram Sabha) to be convened by the Block Development Officer (BDO).
- (iii) The Village Assembly is attended by the local villagers, non-officials, and bank officers. Prominent voluntary action groups etc. should also be associated with these meetings.
- (iv) The list of the beneficiaries finally selected in this village Assembly should be displayed on the notice board of the village Panchayat and the block office
- (v) In case of dispute regarding any name in the final list, it should be decided by the Project Director, District Rural Development Agency (DRDA) in consultation with the BDO.

The application forms of the beneficiaries for loans should be prepared in a camp attended by the Potential beneficiaries Block functionaries, the other concerned departments including the Cooperative Department and the bankers. Thereafter, the Block Development Officer should

sponsor, the loan applications to the concerned Bank. The Bank Managers have the responsibility of processing the loan applications sponsored by the BDOs within 15 days of their receipt. If some cases are rejected the relevant application with reasons for rejection should be returned to sponsoring authority for information and further action as they deem necessary. For sanctioned cases, Purchase Committees are set up comprising the beneficiary, a representative each of the District Rural Development Agency, financing institution, BDO and the concerned Departments. To the extent possible, the assets are purchased through these Committees. The subsidy and loan are not passed on the beneficiary in cash

except in case of 22 selected blocks (list at Annexure-II) where cash disbursement of IRDP assistance is permitted as a Pilot Scheme. Subsidy should be disbursed alongwith the loan amount in all cases. In normal cases, the financing institution, on prior authorisation by the DRDAs should make payment on behalf of the beneficiary to the approved supplier or body or organisation supplying goods and services or to an agency authorised by the Sanctioning Authority to execute the work.

The above guidelines for selection of beneficiaries and sanctioning assistance under IRDP are uniform for all States as laid down in the IRDP Manual.

Statement-II

Blocks selected in consultation with concerned State Governments for disbursements of loan and Subsidy in cash under IRDP as per the recommendation of Kaul Study Group

State	District	Blocks
Andhra Pradesh	Srikakulam	Gara
Assam	Kamrup	Chaygaon
Bihar	Vaishali) Lohardagga)	Hajipur) Bhandra)
Gujarat	Mehsana	Kheralu
Haryana	Ambala	Naraingarh
Himachal Pradesh	Solan	Kunihar
Jammu & Kashmir	Anantnag	Khowerpora
Karnataka	North Kanara	Honawar
Kerala	Trichur	Wadakkanchery
Madhya Pradesh	Khandwa) Rasion)	Beladi) Gajvatganj)
Maharashtra	Nasik) Nanded)	Dindori Kinwat
Orissa	Kalahandi	Boden
Punjab	Faridkot	Faridkot
Rajasthan	Pali	Sojet
Tamil Nadu	Tiruchirapalli	Mannachanallure
Tripura	West Tripura	Bishalgarh
Uttar Pradesh	Sultanpur) Jaunpur)	Amethi Buxa
West Bengal	Nadia	Haringhata

Environmental Clearance of Development Projects

4814. SHRI HARISH RAWAT : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the number of proposals regarding construction projects in hilly areas of Uttar Pradesh received during the last three years for clearance under the Forest (Conservation) Act, 1980 ;

(b) the break up of these proposals into number of proposals cleared, rejected and referred back for further information ;

(c) whether some proposals have been returned to State Government more than once ; and

(d) if so, the details thereof ?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI) :

(a) 227 proposals regarding construction projects in hilly areas of Uttar Pradesh have been received during the last three years for clearance under the Forest (Conservation) Act, 1980.

(b) The break up of these proposals is given below :—

- | | | |
|--|---|-----|
| (i) No of proposals cleared | : | 115 |
| (ii) No of proposals rejected | : | 7 |
| (iii) No of proposals referred back to the State Government for further information. | : | 101 |
| (iv) No. of proposals under process | : | 4 |

(c) and (d) Yes, Sir The details are given in the statement below.

Statement

Sl. No.	District	Name of the proposal	Remarks
(1)	(2)	(3)	(4)
1.	Almora	Kalna-Band-Pant-Quairali motor road.	Proposal was incomplete Returned on 15.7.85 Proposal received again Essential details sought from the State Govt vide letter No. 8-207/85-FC dt 8.6.88. Reply has been received and is being processed.
2.	Chamoli	Nagrasu-Dandakhal motor road.	Essential details sought from the State Govt vide letter No. 8-183/86-FC dt 11.9.86 and as information received was incomplete further clarification were sought on 20.7.87 Reply is awaited.
3.	-do-	Construction of Godowns.	Essential details sought from the State Govt. vide letter No. 8-200/88-FC dt. 3.5.88. As information received was incomplete, more details were sought on 8.12.87. Reply is awaited.
4	Nainital	Ramgad micro Hydel project.	Essential details sought from the State Govt. vide letter No. 8-66/88-FC dt. 20.4.88. As the information received was incomplete further clarification was sought on 10.1.88. Reply is awaited.

1	2	3	4
5.	Pauri Garhwal	Construction of approach road to Kho river.	Essential details sought from the State Govt. vide letter No. 8-124/87-FC dt. 10.7.87. As incomplete information was received, further details were sought on 29.7.88. Reply is awaited.
6.	Pauri Garhwal	Ekeshwar Group of villages drinking water scheme.	Essential details sought from the State Govt. vide letter No. 8-200/88-FC dt. 3.5.88. As information received was incomplete, further details were sought on 10.8.88. Reply is awaited.
7.	Pithoragarh	Construction of Chhirkula Mini Hydro electric scheme	Essential details sought from the State Govt. vide letter No. 8-197/87-FC dt. 19.8.87. More information sought on 26.4.88. Reply from the State Govt. has been received. The case is being processed.
8.	-do-	Dhauliganga Hydro-electric project.	Essential details sought from the State Govt. vide letter No. 8-29;/87-FC dt. 12.11.87. More details sought on 17.5.88 Reply is awaited.
9.	Tehri Garhwal	Construction of Akhori-Koti link road.	Essential details sought from the State Govt. vide letter No. 8-489/85-FC dt. 27.1.86. As information received was incomplete, further details were sought on 27.5.86. Reply is awaited.
10.	-do-	Construction of Tilwara-Bhardar-Saurakhal motor road.	Essential details sought from the State Govt. vide letter No. 8-90/88-FC dt. 22.3.88. As information received was incomplete, further details were sought on 9.6.88. Reply is awaited.
11.	Uttarkashi	Construction of Puraul-Kumola-Naori Gadoli motor road.	Essential details sought from the State Govt. vide letter No. 8-418/85-FC dt. 20.11.85. Reminder sent on 4.7.86, 25.9.86 & 3.3.87. Reply from State Govt. is still awaited.

**Growing of Flowers in Hill Areas of
Uttar Pradesh**

4815. SHRI HARISH RAWAT : Will the Minister of AGRICULTURE be pleased to state :

(a) whether there are potentialities of growing flowers in the hill areas of Uttar Pradesh ;

(b) if so, whether any scheme is being formulated to encourage flower cultivation in this area ; and

(c) if so, the details in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) Yes, Sir.

(b) and (c) The Government of Uttar Pradesh has formulated a scheme on Development of Floriculture for hill areas during the Seventh Plan with an outlay of Rs. 25 lakhs. The scheme includes multiplication and distribution of ornamental plants.

Growing of Hybrid Rice

4816. SHRI VAKKOM PURUSHOTHAMAN : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government propose to experiment growing hybrid rice in some parts of the country to increase rice production ;

(b) if so, the details thereof ;

(c) the States selected for experimenting the new variety of rice ;

(d) whether hybrid seeds are costly as these are to be grown every year afresh as the grains produced from hybrids cannot be used as seeds for the next crop ; and

(e) if so, the measures being taken to make available sufficient quantity of seeds at reasonable rate to the paddy growers ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURAL RESEARCH AND EDUCATION IN THE MINISTRY OF AGRICULTURE (SHRI HARI KRISHNA SHASTRI) : (a) Yes Sir.

(b) A co-ordinated trial comprising five promising hybrids has been initiated during the current kharif season for testing under varied rice growing situations.

(c) Testing of the rice hybrids is in progress in States of Delhi, U.P., Orissa, Tamilnadu, Karnataka and Andhra Pradesh.

(d) Yes, Sir.

(e) Rice hybrids have been put to intensive testing under All India rice programme. Simultaneously, investigations are also being carried out to identify climatically efficient areas and package of practices for seed production of hybrid rice.

Commercial Exploitation of Frogs

4817. SHRI VAKKOM PURUSHOTHAMAN : Will the Minister of AGRICULTURE be pleased to state :

(a) whether frog population has substantially decreased in Kerala due to commercial exploitation ;

(b) if so, the steps taken or proposed to be taken by Government to check the over-exploitation of frogs ; and

(c) whether Government propose to develop frog culture in that State ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

Growth of Noxious Weed in Kerala

4818. SHRI VAKKOM PURUSHOTHAMAN : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the attention of Union Government has been drawn to the spreading growth of a noxious weed called "Communist Pacha" in Kerala which is doing a lot of harm to the rubber plantations, coconut cultivation, etc. in the State ?

(b) if so, whether any measures are being taken to check its increasing growth ;

(c) whether a special category of bugs were imported from Sri Lanka to counter the growth of this weed ; and

(d) if so, the impact of this on the weed growth ;

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) Yes, Sir.

(b) The Coordinating Centre of All India Coordinated Research Project on Biological Control of Crops Pests and Weeds (AICRP-BC) located at Kerala Agricultural University, Trichur is working on the survey of the indigenous insects, as well as exotic insects supplied by AICRP-BC for biological suppression of this weed.

(c) and (d) Indian Council of Agricultural Research imported some exotic phytophagous insects *Pareuchaetes pseudoinsuspta* from Sri Lanka and West Indies and conducted field trials in Kerala for the control of weed called "Communist Pacha" (*Chromolaena odorata*). Trials have shown encouraging results.

Construction of Roads Under RLEGP

4819. SHRI VAKKOM PURUSHOTHAMAN : Will the Minister of AGRICULTURE be pleased to state :

(a) the construction of road to be undertaken in Kerala under the Rural Landless Employment Guarantee Programme during the current year ; and

(b) the cost of total work to be undertaken during the year ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI JANARDHANA POOJARY) : (a) and (b) As per the guidelines under Rural Landless Employment Guarantee Programme (RLEGP), projects implemented under RLEGP are first cleared by the State/UT Project Approval Boards constituted in the States/UTs, before submission to the Central Committee in the Deptt. of Rural Development, for approval. As per the report furnished by the State Government of Kerala, a project for construction of rural roads under RLEGP for the financial year 1988-89 is under preparation and the same will be finalised by the State Project Approval Board during the second week of September, 1988, before its submission to the Central Committee for approval.

Performance of TRYSEM

4820. SHRI PRAKASH V. PATIL : Will the Minister of AGRICULTURE be pleased to state :

(a) whether one of the objectives of the Training for Rural Youth for Self Employment Programme (TRYSEM) is to create wage employment in the rural areas ?

(b) whether the results achieved by this scheme are kept under regular review ; and

(c) if so, the number of youth who could be helped with employment or they could become self employed as a result of the TRYSEM during the last three years ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI JANARDHANA POOJARY) : (a) The objective of TRYSEM is to provide technical skills to rural youth from families below poverty line to enable them to take up Self-employment in the broad fields of agriculture and allied activities, industries, Services and business activities. Since August 1983, the objective of TRYSEM has been enlarged to include training for wage employment in case of project linkages.

(b) Yes, Sir.

(c) Progress of TRYSEM scheme during the last three years is given in the statement below.

Statement*Progress of TRYSEM Scheme During the Last Three Years*

Period	Number of youth Trained	Number of trained youth self-employed	Number of trained youth employed on Wages	Total number of trained youth employed (Col 3 + 4)
1	2	3	4	5
1985-86	177510	82028 (46%)	17355 (10%)	99383 (56%)
1986-87	184598	88538 (48%)	17874 (9%)	106412 (57%)
1987-88	196701	100485 (51%)	24087 (12%)	124572 (63%)

Construction of Building for Kendriya Vidyalaya, Cannanore, Kerala

4821. SHRI K.P. UNNIKRISHNAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) when was the Kendriya Vidyalaya started at Cannanore, Kerala ;

(b) whether the building construction programme of the said vidyalaya has been unduly delayed and the vidyalaya is still being run in thatched and filthy sheds ;

(c) whether for many Kendriya Vidyalayas started after Cannanore Kendriya Vidyalaya construction buildings has been properly taken up whereas no such programme has been undertaken for the Cannanore Vidyalaya ;

(d) whether Government are aware that there is deep resentment against this among the parents and local public ;

(e) if so, the steps proposed to be taken to start the construction of the building for the Kendriya Vidyalaya, Cannanore ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L.P. SHAHI) : (a) Kendriya Vidyalaya, Cannanore was sanctioned on 21.7.1983.

(b) to (e) The Kendriya Vidyalaya Sangathan has already taken up the building programme of this school. In the first phase, the boundary wall has been constructed around 7.50 acres of land at a cost of Rs. 3.89 lakhs. In the second phase the main school building is to be constructed. Action towards that has already been initiated. Meanwhile, a sum of Rs. 50,000/- has been sanctioned by the Kendriya Vidyalaya Sangathan in June, 1988 to undertake repair of the building in which the school is temporarily located.

Orders for Manufacture of Oil Platforms

4822. SHRI PRAKASH V. PATIL : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Mazagon Dock is well equipped to manufacture oil platforms ;

(b) whether orders are being placed with foreign firms for the same ;

(c) if so, the number of such orders placed during the Seventh Plan period with cost ;

(d) the reasons for ignoring the Mazagon Dock facilities ; and

(e) the Government's approach in such matters for the future ?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT) : (a) Mazagon Docks are in a position to manufacture oil platforms.

(b) Yes, Sir.

(c) During the 7th Plan period, orders for 16 well platforms and 7 process platforms have been placed so far with foreign firms. Total cost of these platforms approximately is Rs. 1186.00 crores.

(d) M/s. MDL have not been ignored and they have already fabricated 33 well platforms, 3 process platforms and one jacket of process platform for ONGC

(e) In order to fully utilise various facilities existing in the Indian yards including M/s. MDL, the following steps have been taken :-

- (1) Extra time to Indian yards for fabricating these oil platforms.
- (2) Price preference as per Government norms.
- (3) Discussions with Indian yards on the future requirements of platforms by ONGC so as to enable Indian yards to take early action for meeting the completion schedule and planning accordingly

Production of Cash Crops

4823. SHRI PRAKASH V. PATIL : Will the Minister of AGRICULTURE be pleased to state :

(a) whether any assessment has been made of the cash crops that will be produced in the country because of good rain ,

(b) if so, the State-wise break-up : and

(c) whether advance planning has been made for their proper storage and if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) and (b) Sowings for kharif cash crops for 1988-89 are still in progress in some of the States, whereas sowings of rabi cash crops would comm-

ence later. As such, it is not possible at this stage to give an estimate of State-wise production of cash crops during 1988-89.

(c) In view of the good production prospects, appropriate measures have been taken for providing market support and proper storage of principal cash crops.

Public Sector Units in Orissa Causing Pollution

4824. SHRI CHINTAMANI JENA : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether Government are aware that some public sector industrial units in Orissa are causing environmental pollution;

(b) whether Orissa Government has approached Union Government for adopting protective measures ; and

(c) if so, Government's reaction thereto and the steps taken in this regard ?

THE UNION MINISTER FOR ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI) : (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

Augmentation of Power by Sugar Mills

4825 SHRI NITYANANDA MISHRA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether in a recent seminar agriculture and energy experts have opined that sugar mills can play a significant role in augmenting the power generation capacity in the country ;

(b) if so, whether they have made any specific suggestions in this regard ;

(c) if so, the details thereof ; and

(d) Government's reaction in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) to (d) Information is being collected and will be placed on the Table of the Lok Sabha.

Technological Skill For Repair and Building of Ships, Trawlers etc.

4826. SHRI NITYANANDA MISHRA : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether country's shipyards have gained enough technological skill for repairs of ships, building of ships, trawlers and other equipments for off-shore drilling for oil ;

(b) if so, the amount of foreign exchange that the country has saved under each of these items for which we had to depend on foreign help ;

(c) the areas where deficiencies still exist ; and

(d) the steps proposed to be taken to overcome these deficiencies ?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT) : (a) Indian shipyards have gained sufficient technological skill for repair of ships and for the building of a variety of ships and trawlers, vessels and structures for off-shore drilling for oil.

(b) It is not possible to estimate with precision the saving in foreign exchange.

(c) The deficiency exists mainly in the following areas :—

(i) Limited shipbuilding and ship-repair capacity available in the country.

(ii) Ships built in Indian yards generally cost more and have longer delivery time when compared to the leading shipyards abroad.

(iii) Weak financial condition of the major shipyards.

(iv) Dependence on foreign inputs such as marine engines, instrumentation, etc.

(v) Low productivity in Indian yards.

(d) The steps that have been taken are :

(i) Augmentation and modernisation of existing ship repair facilities in India.

(ii) Establishing new ship repair facilities at some major ports.

(iii) Introduction of modern production technology such as pre-outfitting modular construction etc. by the shipyards.

(iv) Introduction of computers in Shipbuilding.

(v) Modernisation of shipyards facility.

(vi) More effective production planning and control system.

(vii) Improving quality control system.

(viii) Improvements in financial condition of the yards.

Central Institute of Post Harvest Engineering and Technology at Jabalpur

4827. SHRI AJAY MUSHRAN : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government propose to set up a Central Institute of Post Harvest Engineering and Technology at Jabalpur ; and

(b) if so, the steps taken by Government so far ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURAL RESEARCH AND EDUCATION IN THE MINISTRY OF AGRICULTURE (SHRI HARI KRISHNA SHASTRI) : (a) and (b)

Indian Council of Agricultural Research proposes to establish the said Institute during the 7th Five Year Plan period. A site Selection Committee has been appointed to recommend suitable site/location.

The final decision regarding the location is yet to be taken

[*Translation*]

Schools Getting Grants from Government in Delhi

4828. SHRI VILAS MUTTEMWAR :
SHRI S.D. SINGH :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the details of the schools in Delhi which are getting 90 per cent or more grants/financial assistance from Government ;

(b) the average amount being charged by these schools from each student towards admission fee, building fund, tuition fee and other items ;

(c) the action taken by Government against these schools for charging fees on so many items ;

(d) whether Government propose to take over the management of these schools ; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE (SHRI L P. SHAHI) : (a) A statement is given below.

(b) to (e) Admission fees and other charges, etc. are collected from students in Aided schools as per Section 17 of the Delhi School Education Act, 1973. Details of the fees and other charges in aided schools are given in Chapter XIII of Delhi School Education Rules, 1973. In the event of any complaints against schools violating the provisions of the Delhi School Education Act/Rules, 1973, action is initiated against such schools under the provisions of the said Act/Rules.

Statement

1. Schools Aided by the Directorate of Education, Delhi Administration, Delhi.

1. R.B. Ram Roop Vidya Mandir, Shakti Nagar.
2. Shahid Udham Singh Samark, S.S., Shastri Nagar.
3. Manender Shakti Vidyalaya, Tri Nagar.
4. Bhartiya Vidyalaya Sidhora, Kalan.
5. Haryana Shakti SSS, Kanjhwala.
6. DAV SSS, Samepur Badli.
7. Adarsh SSS, Libas Pur
8. Janta Sec. Sch., Ghoga.
9. St. John SS., Khera Khurd.
10. V.S. Agri SSS, Kheel Gari.
11. S.N. GSSS, Nirankari Colony.
12. S.N.B. SSS, Nirankari Colony.
13. Butler Memorial Sr. Sec. School.
14. B.P. Jaspuria Girls SSS.
15. Victoria Girls S.S. Sch.
16. B.M. George Girls S.S. School.

17. Bengali Boys Sr. Sec. School.
18. D.U.C. Sr. Sec. School.
19. S.S.L.T. Gujrat Sr. Sec. School.
20. Dhanpat Mal Virmani Sr. Sec. School.
21. Guru Nanak S. G.S.S.S.
22. Rawal Pindi Sr. Sec. School.
23. Delhi University School Centre School.
24. Hanuman Mandir Middle Sch.
25. Geeta Sec. School, Nangloi,
26. Gandhi Harijan Sr. Sec. Sch., Braham Puri.
27. Arawachin Bharti Sr. Sec. Sch., Balbir Nagar.
28. Jan Kalyan Sec. Sch., Bhajanpura.
29. Alok Punj Sec. Sch., Krawal Nagar.
30. Vijay Jyoti Co. Edn. M.S. Usman Pur
31. Dr. Jakir Hussain Mem. M. Sch. Jafrabad.
32. Mukherjee Memorial SSS, Shahdra.
33. Moti Ram Mem. GSSS, Shahdra.
34. S.D. SSS, Shahdra
35. Jain Boys S. Sch , Shahdra.
36. B.N. Arya G.S.S , Shahdra.
37. Nehru Mem. C. Edn. M. School.
38. Alok Bharti Sec. Sch. K. Khas.
39. GGD. G.M. Sch. Geeta Colony.
40. Mahamna M. Sch. Jagat Puri
41. Guru Nanak GSSS, G. Nagar.
42. Ratan Devi Arya S.S.S. (Girls), Krishan Nagar.
43. Nehru Adarsh SSS, Old Seelam Pur.
44. DAV SSS No. 1.G Nagar.
45. DAV SSS No. 2 Shankar Nagar.
46. R.A. Geeta Co. Edn. SSS, Shankar Nagar.
47. Jain Kanya M. Sch. Kailash Nagar.
48. DAV SSS, Jang Pura.
49. G.A. Quetta DAV SSS, Nizamuddin.
50. Kerala Edn. Sec. SSS, Canning Road.
51. SES Baka Nebraj SSS. L. Nagar.
52. Satyawati Sood Arya G. SSS, Nizamuddin.
53. Sri Guru Singh Sabha S. Sch. Lajpat Nagar.
54. L. Irwin School.
55. Shyama Prasad Vidyalaya.
56. Delhi Kannada School.
57. D.T.E.A., Lodhi Road.
58. S.G.T.A. Khalsa.
59. D.C. Arya, Lodhi Road.
60. Lion Vidy Mandir.

61. Vidya Bhavan, Lodhi Road.
62. Gyan Mandir Middle School.
63. P&T Middle School.
64. Hope Hall Middle School.
65. Chander Arya Vidya Mindir, East of Kailash.
66. Balwant Rai Mehta Vidya Bhavan, L. Nagar.
67. SRSD School, Lajpat Nagar.
68. Kasturba Balika Vidyalaya, Ishwar Nagar.
69. S.S. Khalsa Sec. School, Lajpat Nagar.
70. Brij Nath Sch., Ishwar Nagar.
71. Dr. K. Ramesh Babu, A.E. School, East of Kailash
72. M.B.DAV SSS, Yusuf Sarai.
73. D.T.E.A. SSS, L.B. Nagar.
74. Jain Girls S. Sch., Green Park.
75. Vinay Nagar Bangali S.S.S., Sarojini Nagar.
76. Air Force Sec. School, Race Course.
77. Khalsa Middle School, Sarojini Nagar.
78. Bidhan Chandra Vidyalaya, M.B.H.
79. D.T.E.A., R.K. Puram.
80. D.T.E.A., Moti Bagh No. II.
81. J.P.M. Blind L.B. Shastri Marg.
82. Air Force S.S.S., Palam.
83. Sri Guru Nanak Khalsa G. SSS, Delhi Cantt.
84. Raj Riffle H.M. SSS, Delhi Cantt.
85. Shri S.D. Co. Edn. Sch. Delhi Cantt.
86. D.A.V. Sec. School, Delhi Cantt.
87. Shikhu Khalsa SSS, Fateh Nagar.
88. D.T.E.A. S.S.S., Janak Puri.
89. A.E.S. Middle School, Janak Puri.
90. Kerala Sec. School, M-Blk. Vikas Puri.
91. Kalgi Dhar Khalsa Middle School, Subhash Nagar.
92. S.D. Sec. School, Kirti Nagar.
93. Swami Shiva Nand Mem. School.
94. S.B.M. S.S.S., Shivaji Marg.
95. Bhai Biba Singh SSS, Moti Nagar.
96. PGDAV SSS, West Patel Nagar.
97. S.D. Girls SSS, East Patel Nagar.
98. Bhai Joga Singh Khalsa Girls, East Patel Nagar.
99. R.V.A.K. SSS, New Rajinder Nagar.
100. Vidya Bhavan Girls SSS, N. R. Nagar.
101. D.K. Khan Boys SSS, New Rajinder Nagar.
102. A.E.S. Sec. School, Prasad Nagar.
103. Babu Adarsh Vidyalaya, Rajinder Nagar.

104. Adarsh Middle School, W.P. Nagar.
105. Mahraja Ranjit Singh M.S. Ranjit Nagar.
106. Narayna Girls M. School, Narayana.
107. Shri Guru Arjun Dev Middle School, Shadi Pur.
108. Majrul Islam Sec. School, Farash Khana.
109. Gododia SSS, Chandni Chowk.
110. S.G.T.B. Khalsa Girls Sr. Sec. School, Chandi Chowk.
111. Shri Mahavir Jain SSS, Nai Sarak.
112. Dau Dayal A.V. SSS, Khari Bawli.
113. Jain Sanskrit Comm. SSS, Kucha Seth.
114. Happy Sr. Sec. School, Kashmere Gate.
115. Inderprastha Hindu Girls SSS, Jama Masjid
116. Ramjas S. School No. 6 Sita Ram Bazar.
117. Fateh Puri Muslim SSS.
118. Arya Samaj G.S.S S. Chawri Bazar
119. Rohtagi A.V. Sec. Sch., Chowk Rai Ji.
120. V.D.U.C. Ramjas School No. 7, Balimaran,
121. Jain Girls Sr. Sec. School, Dharampura.
122. R.S.L.N. Saraswati G.SSS, C. Chowk.
123. V.N. Rastogi G.SSS. C. Chowk.
124. Shri Laxmi G.SSS, Khari Bawli.
125. L.N. Ghirdhari Lal K.U.SSS, Fateh Puri.
126. K.R. Bansal M. Sch. Sita Ram Bazar.
127. Jain SSS, Darya Ganj.
128. Francis G.SSS, Darya Ganj, New Delhi
129. Com. SSS, Darya Ganj.
130. Ramjas SSS(G), Darya Ganj.
131. Ramjas SSS No. 1, Darya Ganj.
132. A.R.S.D. SSS, Ajmeri Gate
133. Bhagirath Arya Girls SSS, Sita Ram Bazar.
134. ASVJ SSS, Darya Ganj.
135. DAV SSS, Darya Ganj,
136. S. Sada Kaur Khalsa GSSS, Darya Ganj.
137. Jain Samnopasak SSS, Sadar Bazar.
138. St. Anthony Boys SS, Pahar Ganj
139. Laxmi Devi Jain Girls SSS, Pahar Ganj.
140. Anglo Arabic SSS, Ajmeri Gate.
141. Arya Girls SSS, Teliwara.
142. Shfiq Mem. SSS, Bara Hindu Rao.
143. S.G.T.B. Girls SSS, Pul Bangash.
144. C.L. Bhalla DAV Sec. School, Jhandewalan.
145. Jagat Vidya Sanathan Dharm GSSS, Link Road,
146. St. Anthony G.S.S.S., Pahar Ganj.
147. Nav Shakti Vidya Mandir SSS, Pahar Ganj.

148. Bansi Dhar Mem. Sch., Pahari Dhiraj.
149. S.D. Hari Mandir SSS, Jhandewalan.
150. S.D. Hari Mandir Boys Middle School, Nabi Karim.
151. R.M. Arya Girls SSS, Raja Bazar.
152. Raisina Bengali School, Mandir Marg.
153. DAV SSS, Chittra Gupta Road, N. Delhi.
154. Ramjas SSS, No. 4, Chitra Gupta Road.
155. Khalsa Girls SSS, Pahar Ganj.
156. Nutan Marathi SSS, Pahar Ganj.
157. Daya Nand Model SSS, Mandir Marg.
158. D.T.E.A. SSS, Mandir Marg.
159. Harcourt Butler SSS, Mandir Marg.
160. The Union Academy SSS, Raja Bazar.
161. S.G.H.K. Girls S.S.S. Bangla Sahib
162. Andhra Edn. Society, SSS, D.D. Upadh, Marg.
163. Nav Shakti G. SSS, V.D. Marg.
164. Baba Sabeh Ambedgar School, Rani Jhansi Road.
165. D.A.V. Sec. School, Baird Road.
166. Bal Sahyog Middle School, C. Circus.
167. Sat Brahama Arya SSS, Rehgar Pura.
168. Ramjas SSS No. 2, Anand Parbad.
169. Salwan Boys SSS, Rajinder Nagar.
170. R.K.L.M. GSSS, Karol Bagh.
171. S.G.T.B. G.S.S.S. Dev Nagar.
172. Arya G.SSS, Rehgar Pura, Karol Bagh.
173. Multan DAV Sec. School, Rajinder Nagar.
174. Salwan S.S.S.(G), Rajinder Nagar.
175. A.B.P.S. Khalsa SSS, Rajinder Ngr.
176. G.D. Soni D.A.V.SSS, Pusa Road.
177. S.G.T.B. K.B.SSS, Dev Nagar.
178. Ramjas SSS No. 5, Karol Bagh
179. D.T.E.A SSS, Pusa Road.
180. Birla Arya Girls S.S. School.
181. Birla Arya Boys S.S. School.
182. S.M. Jain Sr. Sec. School.
183. Neo Art Co. Edn. Middle School.
184. Shri S.D. Jain Girls Middle School.
185. Ramjas Sr. Sec. School No. 3.
186. Marwari Sr. Sec. School, Nai Sarak.
187. Guru Nanak Girls Middle School.
188. Kamlesh Balika Vidyalaya.
189. Hakim Ajmal Khan Girls M. School.
190. Khrist Raj School, Ashok Palace.

191. Govind Ram Gurukul Sr. Sec. School.
192. D.C.M. Girls Sr. Sec. School, Kishan Ganj.
193. Nava Hind Girls S.S. School.
194. Pindi Gheb Khalsa Sr. Sec. School.
195. D.C.M. Boys Sr. Sec. School.
196. Hira Lal Jain Sr. Sec. School.
197. Sant Nirankari School.
198. Vidya Gyan Mandir.
199. Quami Boys Sr. Sec. School.
200. Phool Chand Vaish School.
201. Queen Merry School.
202. Shiv Middle School, Shiv Kuti.
203. G. Nanak Middle School.
204. Andh Maha Vidyalaya.
205. Andhra Education Society, Sec. School, Prasad Nagar.

II. *Schools Aided by Municipal Corporation of Delhi.*

1. Arya Puri Pathshala Primary School, Gandhi Nagar.
2. Sh. Rishab Jain Primary School, Gandhi Nagar.
3. Sanatan Dharm Primary School, Gandhi Nagar.
4. Sanatan Dharm Primary School, Krishan Nagar.
5. Mahamana Pry. School, Jagat Puri.
6. Jain Kanya Pathshala, Kailash Nagar.
7. Nehru Adarsh Pry. School, Old Seelampur.
8. Nab Arun Vidyapeeth, Laxmi Nagar.
9. Alok Bharti Pry. School, Khureji Khas.
10. Gian Bharti Model School, West Rohtas Nagar.
11. Sh. Guru Nanak Pry. School, Teliwara, Shabdara.
12. Sanatan Dharam Devnagari Pathshala, Shabdara.
13. Baptist Pry. School, Farash Bazar, Shabdara.
14. Gian Deep Vidya Bhawan, Bhola Nath Nagar.
15. Arya Pursharthi Pathshala (Boys), Pahar Ganj.
16. Arya Pursharthi Pathshala (Girls), Pahar Ganj.
17. Arya Vedic Pathshala (Boys), Arya Nagar, Pahar Ganj.
18. Arya Vedic Pathshala (Girls), Arya Nagar, Pahar Ganj.
19. Arya Vedic Pathshala (Bal), Multani Dhanda.

20. Arya Vedic Pathshala (Girls), Multani Dhanda.
21. S.D. Bankey Bihari Vidya Mandir, Pahar Ganj.
22. Ramjas Primary School, Pachkuin Road, New Delhi.
23. Guru Nanak Pry. School, Basti Harphool Singh, Sadar Bazar.
24. Guru Nanak Pry. School, Ahata Kidara, Bara Hindu Rao.
25. Swami Shivananda Smarak Pry. School, P. Bagh.
26. Sanatan Dharam Lajwanti Pry. School, Ashok Nagar.
27. Jain Vidya Mandir, Chapparwala Kuan, Karol Bagh.
28. Baptist Pry. School, Karol Bagh.
29. Om Prakash Bal Vikas Mandir, Rohtak Road.
30. Ramjas Primary School, Anand Parvat.
31. Sh. Guru Arjun Dev Pry. School, Shadipur.
32. Bapa Ashram Pry. School, Kingsway Camp.
33. Sh. S.S. Jain Kanya Pathshala, Kucha Sanghin, Ch. Chowk.
34. Marwari Primary School, Katra Naya, Ch. Chowk.
35. Sh. Lakmi Girls Primary School, Kucha Sanjogi Ram, Khari Bawali.
36. Sh. Sanatan Dharam Kanya Pathshala, Cheera Khana.
37. A.S.V.J. Pry. School, Ballimaran, Delhi.
38. Commercial Pry. School, Charkhewalan.
39. Nomania Moinul Islam Pry. School, Farashkhana.
40. Prabha Vidya Mandir, Kucha Harjasmal, Bazar Sita Ram.
41. Suraj Kanya Shikshalaya, Naiwada, N. Sarak.
42. Holy Trinity Church Primary School, Turkman Gate.
43. Arya Pathshala, Jangpura.
44. Sh. Guru Nanak Pry. School. Jangpura, Bhogal.
45. Yogmaya Mandir Pr School, Mehrauli.
46. Sh. Guru Singh Sabha Pry. School, Lajpat Nagar.
47. Saint Michael's Primary School, Jangpura.
48. Gurukul Gujranwala Primary School, Malvia Nagar.
49. Telugu Primary School, R.K Puram.
50. Dashmesh Khalsa Primary School Malvia Nagar.
51. Guru Teg Bahadur Khalsa Primary School, Kotla, Mubarakpur.

III. *Schools Aided by New Delhi Municipal Committee*

1. R M. Arya (Girls) Primary School, No. 1, Gole Market, New Delhi.
2. R.M. Arya (Girs) Primary School, No. II, Gole Market, New Delhi.
3. Nirmal Primary School, Shahjahan Road, New Delhi.
4. Khalsa (Boys) Primary, School, Bangla Sahib, New Delhi.

**Plant and Machinery Lying Idle
With ICAR**

4829. **SHRI S.D. SINGH :**
SHRIMATI MANORAMA
SINGH :
SHRI SARFRAZ AHMAD :

Will the Minister of **AGRICULTURE** be pleased to state :

(a) the number of plant and machinery imported from foreign countries to extract chemicals from sea weeds and for other purposes are lying idle ;

(b) the total expenditure incurred thereon ; and

(c) the purpose for which these were imported ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURAL RESEARCH AND EDUCATION IN THE MINISTRY OF AGRICULTURE (SHRI HARI KRISHNA SHASTRI) : (a) Sir, No plants or machinery have been imported for extraction of chemicals from sea weed. None of the equipment imported for other purposes is lying idle in the Fisheries Institutes of I.C.A.R.

(b) and (c) Do not arise.

[English]

**Committee on Improvement of Port,
Shipping and Lighterage Facilities in
Lakshadweep Islands**

4830. **SHRI BHADRESWAR TANTI :**
Will the Minister of **SURFACE TRANSPORT** be pleased to state :

(a) whether any committee was constituted by Government to study and suggest long-term integrated plan for improving the port, shipping and lighterage facilities in the Lakshadweep Islands ;

(b) if so, whether any action has been taken by Government on its recommendations ; and

(c) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT) : (a) Yes, Sir.

(b) and (c) The recommendations of the Committee related to acquisition of one vessel each for mainland-Lakshadweep and inter island services, acquisition of 4 cargo barges for catering to cargo traffic on mainland-island sector and development of harbour facilities on the eastern side at Kavaratti, Minicoy, Kalpeni and Androth. One vessel for mainland-Lakshadweep service has already been acquired. Tenders for the acquisition of inter island vessels and cargo barges have been invited. Project reports for creation of harbour facilities have been prepared.

Retirement of NDDB Staff

4831. **DR. G. VIJAYA RAMA RAO :**
Will the Minister of **AGRICULTURE** be pleased to state .

(a) whether Government are aware that about 500 staff of National Dairy Development Board have retired after it became a statutory body as these posts were declared surplus and redundant as reported in Indian post of 9th July, 1988 ;

(b) how much compensation has been paid to the staff ; and

(c) the categories of staff who have retired and their details Statewise.

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAI YADAV) : (a) In order to facilitate the restructuring and streamlining of National Dairy Development Board, in terms of Section 19 of the NDDB Act, 1987, a Voluntary Retirement Scheme was evolved and implemented by the NDDB. As on 10th August, 1988, 450 employees have availed of this Scheme.

(b) Rs. 5.37 crores is reported to have been paid as compensation under the Voluntary Retirement Scheme.

(c) Information is being collected and will be laid on the Table of the Sabha.

Study Group on Problems Faced by Exporters at Ports

4832. SHRI H.N. NANJE GOWDA :
SHRI BANWARILAL
PUROHIT :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether exporters have been facing great difficulties due to inefficient cargo handling equipment at ports and urged Government to replace them with modern cargo handling equipments ;

(b) whether Government have set up an Inter-Ministerial Group to study the problems faced by exporters at ports ;

(c) whether the Study Group has submitted its report to Union Government ; and

(d) if so, the remedial steps proposed to be taken in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT) : (a) Government has been receiving representations from the trading community requesting for provision of adequate/modern cargo handling equipment at Ports. However, it is not correct to say that exporters are

facing great difficulties due to inefficient cargo handling equipment at the ports.

(b) Yes, Sir.

(c) Yes, Sir.

(d) Modernisation of cargo handling facilities at ports is a continuous process. Government is taking action for replacement/modernisation of equipment in a planned manner.

Widening of National Highways in Andhra Pradesh

4833. SHRI MANIK REDDY :
DR. T. KALPANA DEVI :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether some National Highways are likely to be widened in Andhra Pradesh, and

(b) if so, the details thereof including the funds allocated for that purpose ?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT) : (a) and (b) A sum of Rs. 135 lakhs has been allocated for the stretches of National Highways No. 5, 7, 9 and 43 passing through Andhra Pradesh are given in the statement below.

Statement

S. No.	NH No.	Name of work
<i>Widening to two lanes (without strengthening)</i>		
1.	7	Km. 258/2-264/6, metalling approaches to ROB (Dhone by-pass)
<i>Widening and strengthening single lane to two lanes</i>		
2.	43	Km. 473.29-514.29 of Raipur-Viziangaram section
3.	7	Km. 256.8-263.5 Nagpur-Hyderabad section
4.	7	Km. 274.3-275.5 —do—
5.	7	Km. 446.0-457.4 Hyderabad-Bangalore section
6.	7	Km. 363.0-395.0 —do—
7.	7	Km. 417.0-421.8 —do—
Leaving portions already widened.		
<i>Widening to four lanes</i>		
8.	9	Mile 8/4 to 8/5 Poona-Hyderabad section
9.	9	Km. 520/5-520/5 —do—
10.	5	L.A. for widening from Km. 408.2 to 420.45 of Madras-Vijayawada Section.
11.	5	Widening to four lanes from Chilakaluripet to Vijayawada.

Kendriya Vidyalaya in Andhra Pradesh

4834. SHRI MANIK REDDY : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number and names of cities of Andhra Pradesh where the Kendriya Vidyalayas have been functioning ;

(b) whether Government propose to open some more Kendriya Vidyalayas in Andhra Pradesh to meet the growing demand ;

(c) if so, the details thereof ; and

(d) the time by which they will start functioning ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L.P. SHAHI) : (a) A list indicating the location of Kendriya Vidyalayas in Andhra Pradesh is given in the statement below.

(b) to (d) New Kendriya Vidyalays are opened every year depending upon the availability of resources and suitability of the proposals received Hence, it is not possible to indicate the details regarding new Kendriya Vidyalayas to be opened in Andhra Pradesh.

Statement*Kendriya Vidyalayas in Andhra Pradesh*

S.No.	Name of State & Address
-------	-------------------------

1

2

ANDHRA PRADESH (38)

1. Mohammadi Lines, Golconda No. I, Hyderabad.
2. Air Force Academy, Dundigal, Hyderabad.
3. Survey of India Campus No. I, Uppal, Hyderabad.
4. Survey of India Campus No. II, Uppal, Hyderabad.
5. Kanchan Bagh, Hyderabad.
6. CRPF Barracks, Hyderabad,
7. Picket, Secunderabad.
8. Trimulgherry, Secunderabad.
9. Bolaram C/o Headquarter Andhra Sub Area, Secunderabad.
10. Malkapuram, Visakhapatnam.
11. Nausena Bagh No I, Visakhapatnam.
12. Sri Vijaya Nagar, Visakhapatnam.
13. Waltair, Visakhapatnam.
14. Fertilizer City, Ramagundam, Karim Nagar,

1

2

15. Ramagundam Super Thermal Power Project, NTPC Ltd., Jyotinagar, Ramagundam, Karim Nagar.
16. KT Road, Tirupati.
17. Guntur, Distt. Guntur
18. Air Force Station, Begumpet, Hyderabad.
19. SVP, National Police Academy, Distt. Ranga Reddy, Hyderabad.
20. AFS, Hakimpet, Secunderabad
21. Visakhapatnam Steel Project, Distt. Visakhapatnam.
22. Sri Vijayanagar No. 2, Sri Vijaya Nagar, Visakhapatnam.
23. Golconda No. II, Hyderabad.
24. AFS, Suryalanka.
25. Prabhat Nagar, Rly Colony, Guntakal.
26. Ordnance Factory, Eddu Milaram, Distt. Medak.
27. Naval Armament Depot Area, Visakhapatnam-530009.
28. Nau Sena Bagh No II, Naval Base, P.O. Visakhapatnam-530014.
29. No. II, Air Force Academy, Hyderabad : 00043
30. Fort, Kurnool, Pin-518001.
31. Gachibowli, Distt. Ranga Reddy, Hyderabad.
32. Cement Corporation of India Ltd., Yerraguntla-516309, Cuddapah Distt.
33. Cement Corporation of India Ltd, Tandur, Distt. Ranga Reddy.
34. Satayenarayanpuram, Rly. Colony, Vijayawada, Distt. Krishna-520011.
35. Tirupati, Rly. Colony, Settipalli, Distt. Chittoor.
36. Bowenpally, Secunderabad, Distt Rangareddy-Pin 500003.
37. Rayanpadu (sanctioned on 27 7.1988).
38. CCI Adilabad (sanctioned on 26 8.88)

**Use of Outdated Drugs at NDRI,
Karnal**

4835. SHRI M. RAGHUMA
REDDY :
SHRI PRAKASH CHANDRA :
SHRI A.J.V.B. MAHESWARA
RAO :

Will the Minister of AGRICULTURE
be pleased to state :

(a) whether Government's attention
has been drawn to the newsitem appearing

in the 'Indian Express' dated 31 July, 1988
wherein it is stated that several medicines
which have been stored beyond their
expiry dates are being administered at the
staff dispensaries of National Dairy
Research, Institute, Karnal ;

(b) if so, whether any inquiry has
since been conducted ; and

(b) if so, the details thereof and
whether any action has been taken against
the officers responsible and if not he
reasons therefor ?

THE MINISTER OF STATE FOR AGRICULTURAL RESEARCH AND EDUCATION IN THE MINISTRY OF AGRICULTURE (SHRI HARI KRISHNA SHASTRI) : (a) to (c) Sir, the news item is not based on facts. Medicines of expired dates are segregated and kept separately.

Loss Due to Earthquake

4836. SHRI M. RAGHUMA REDDY :

SHRI PRAKASH CHANDRA :
SHRI SRIBALLAV
PANIGRAHI :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether an earthquake with moderate to severe intensity rocked several parts of North and North-Eastern States on Saturday the 6th August, 1988 ;

(b) if so, the details of the affected areas ;

(c) the estimated loss of life and property as a result of this earthquake ; and

(d) whether any central relief has since been provided to the affected persons and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) and (b) An earthquake struck North-East India and neighbouring areas in the morning (06 hrs 06 mts IST) on 6th August, 1988 with an intensity of 7.00 on Richter Scale. The epicentre of this quake was located at Manipur-Burma border region.

(c) and (d) Government of Assam has reported loss of 2 human lives besides injuries to 6 persons. Few private dwelling units had been damaged while there was disruption to road communications at some places. No request for Central assistance has been received from any of the States affected by this earthquake.

Recommendations of APC on Price Policy

4837. SHRI M. RAGHUMA REDDY : Will be the Minister of AGRICULTURE be pleased to state :

(a) whether the Agricultural Price Commission has since submitted its report on Price Policy to Government recently ;

(b) if so, the main recommendations made therein ;

(c) whether the recommendations have since been considered by Government ; and

(d) if so, the action taken thereon ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) The Commission for Agricultural Costs and Prices (CACP) has submitted its Report on Price Policy for Rabi Crops of 1988-89 to be marketed in 1989-90 season.

(b) to (d) The recommendations made by the CACP are under active consideration of the Government,

Pollution of Sea Water in Kerala

4838. SHRI A. CHARLES : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government are aware that the two stroke kerosene oil fueled out-board motors used in traditional fisheries sector in Kerala has polluted sea water ;

(b) if so, the total extent of oil pollution so caused in Kerala sea-water ;

(c) whether this pollution is likely to lead to total extinction of commercially exploited species of fish ; and

(d) if so, the remedial measures proposed to be taken in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) to (d) The information is being collected and will be laid on the Table of the Sabha.

Extinction of Certain Species of Fishes From Kerala Coast

4839. SHRI A CHARLES : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government are aware that Palatable fish species like white fish, ribbon fish, oil sardine etc. are facing total extinction in the Kerala Coast and that the fishing season for the above species has become famine period for fishermen in Kerala ; and

(b) if so, whether Union Government have examined the reasons thereof and whether any remedial measures are being taken in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) The landings of White bait, Ribbon fish and Oil Sardine have indicated wide ranging fluctuations in recent years in Kerala. Such fluctuations in catches are normal for pelagic fishes which are migratory. Research results indicate that the fluctuations in catches of such fishes are due to causes like failure in spawning and consequent recruitment to the fishery. However all India catches of these species indicate, except for Oil Sardine, an increasing trend in the total catch.

(b) The Central Marine Fisheries Research Institute, monitors the fluctuations in catches of these species and results indicate that the fluctuations are due to natural reason. The concerned State Governments have already been advised by the institute to regulate fishing intensity for such species.

Unauthorised Constructions Near Vijayanagar Monuments at Hampi

4840. SHRI V.S. KRISHNA IYER : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether Government are aware that unauthorised constructions have come up near Vijayanagar monuments at Hampi in Karnataka ;

(b) whether these structures will mar the beauty of the historic Vijayanagar monuments ;

(c) whether 'No Objection, Certificate was issued by the Archaeological Survey of India before any buildings could be constructed at Hampi ;

(d) if, not, what action has been taken to stop unauthorised constructions ; and

(e) whether there is any proposal to set up a Watch Dog Committee to see that no harm is done to Hampi monuments ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L.P. SHAHI) : (a) to (d) Some modern constructions have come up at Hampi in the unprotected areas disturbing the ancient setting of the monuments.

Archaeological Survey of India had taken up the matter with the State authorities concerned.

(e) Government of Karnatka is contemplating to establish a Task Force to ensure that no harm or damage is done to Hampi monuments.

Construction of Bulk Vending Milk Booths in Bangalore

4841. SHRI V.S. KRISHNA IYER : Will the Minister of AGRICULTURE be pleased to state :

(a) the number of bulk vending milk booths constructed in Bangalore city with N.D.D.B. assistance ;

(b) the amount spent for the construction of each bulk vending milk booth ;

(b) whether Government are aware that these bulk vending milk booths are not maintained properly ;

(d) if so, whether the N.D.D.B. has given any amount towards maintenance of these booths ;

(e) if not, whether Government propose to give sufficient amount for the maintenance of these booths ;

(f) whether Government are aware that the concessionaries are not being paid reasonable commission ; and

(g) if so, whether Government would direct the Mother Dairy, Bangalore to increase the commission given to these concessionaries to enable them to maintain these booths properly ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) and (b) 121 Bulk Vending Booths at a cost of Rs. 1.46 lakhs each have been constructed in Bangalore city with N.D.D.B. assistance.

(c) and (d) The bulk vending units are being maintained properly by the Karnataka Cooperative Milk Producers' Federation. No financial assistance is being given by N.D.D.B. towards maintenance.

(e) Does not arise.

(f) and (g) The concessionaires are being paid commission at the rate of four paise per litre and an incentive has been recently introduced for payment of commission at an enhanced rate of six paise per litre of increased sales. This is considered reasonable and compares favourably with other Mother Dairies.

Industrial Pollution

4842. SHRI V.S. KRISHNA IYER : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether Government are aware that pollution from industries is affecting the environment ;

(b) whether sufficient funds are not available with the States to effectively tackle the pollution problem ; and

(c) if so, whether there is any proposal to impose a Special Pollution Tax which could be shared with States to effectively check pollution ?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI) : (a) Yes, Sir.

(b) Funds are allocated by the State Governments keeping the resource position and priorities of programme in view.

(c) There is no such proposal at present

Technology Mission on Dairying

4843 SHRI C. MADHAV REDDY : Will the Minister of AGRICULTURE be pleased to state :

(a) whether under item 4.7 of the Technology Mission on Dairying, it is proposed to promulgate milk and Milk Products Order ;

(b) whether the Co-operative Dairy Sector receiving massive Government support which is equally fleecing the public is disciplined at the earliest so that a good example is set for the private and small disorganised sector in the rural sector ; and

(c) whether a case study of Cooperative Dairy Sector will be conducted at the earliest to see its role vis-a-vis consumers ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) Technology Mission for Dairy Development contemplates promulgation of a Milk and Milk Products Order to promote orderly growth of the dairy industry in India.

(b) Cooperative dairies do not fleece the consumers. Over the years, they have increased the supply of good quality milk and milk products at reasonable prices round the year

(c) There is no such proposal under consideration of the Government.

Import of Wheat Seeds

4844. SHRI C. MADHAV REDDY : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government propose to import new wheat seeds as was done in early sixties which led to our Green Revolution ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) No Sir.

(b) Question does not arise-

Use of Chemical Fertilizers

4845 SHRI C. MADHAV REDDY : Will the Minister of AGRICULTURE be pleased to state :

(a) whether chemical fertilizer subsidies are a serious strain on the economy ;

(b) whether chemical fertilizers are mainly used by affluent farmers ;

(c) whether bio-organic farming is gaining widespread use as a part of sustainable agriculture ; and

(d) if so, the details of steps taken to introduce their use in a big way to reduce the use of chemical fertilizers ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) The sale price of chemical Fertilizers is subsidised by the Government.

(b) No, Sir.

(c) and (d) Government have already taken up programme of production and promotion of use of Bio-fertilizers such as Rhizobium and Blue Green Algae culture under the National Project on Development and use of Bio-fertilizers. These will supplement the use of chemical fertilizers on leguminous crops and wet-land rice.

Performance of Dairies in Metro Cities

4846. SHRI C. MADHAV REDDY : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the output of Dairies in four Metro Cities has gone up from 9 lakh L/day in pre-operation flood year to 31 lakh L/day in 1986-87 ;

(b) the percentage of imported and indigenous milk powder and butter fat used in each of the four metro Dairies in pre-operation flood year and in 1986-87 ; and

(c) the performance of each of these Dairies in 1986-87 ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) It is true that the through put of the Dairies in the 4 Metro Cities of Bombay, Calcutta, Delhi and Madras which was about 9 lakh litres per day during pre-Operation Flood year has gone up to 31 lakh litres per day during 1986-87.

(b) Since the issue of commodities to dairies for recombination purposes is made from the pooled stock of both imported as well as indigenous procurement, calculation of percentage conversion separately for imported and indigenous products into fluid milk is not feasible.

(c) The performance of the four metro dairies in the cities of Bombay, Calcutta, Delhi and Madras during 1986-87 is given in Table below ;—

Metro dairies	Capacity Lakh litres As on March 1987	Throughout per day		%age capacity utilisation	
		peak	Average	Peak	Average
Bombay	15.00	12.17	11.92	81	79
Calcutta	7.50	5.70	5.27	76	70
Delhi	10.65	9.20	9.14	86	86
Madras	3.25	5.25	5.01	177	154

Evolution of Sweet Corn

4847. SHRI BALASAHEB VIKHE PATIL : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Andhra Pradesh Agricultural University (APAU) has evolved a new variety of Sweet Corn called 'Madhuri', and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURAL RESEARCH AND EDUCATION IN THE MINISTRY OF AGRICULTURE (SHRI HARI KRISHNA SHASTRI) : (a) Yes, Sir.

(b) Madhuri is tall, 25-35% more sweet and matures in about 70 days in kharif and 80 days in rabi. It is tolerant to important pests and diseases. It is suitable for consumption as cooked green cobs. About 60,000 cobs per hectare can be harvested. It is not suitable for grain production.

Changes in Crop Insurance Scheme

4848. SHRI BALASAHEB VIKHE PATIL : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government are considering any change in the Crop Insurance Scheme as per demand of the farmers ;

(b) if so, the details of changes proposed to be made in the Scheme ; and

(c) whether village will be the unit ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) No, Sir.

(b) Does not arise.

(c) Presently the Comprehensive Crop Insurance Scheme (CCIS) is being implemented at Block/Taluka/Mandal level. However, the CCIS can be implemented at village level provided State Governments have requisite yield data at that level for each of the insured crop and it is possible for them to conduct the minimum number of crop cutting experiments in each of such notified village.

Amount Spent on Closing Ceremony of Festival of India in USSR

4849. SHRI GURUDAS KAMAT : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the expenditure incurred on the closing ceremony of Festival of India in the USSR has been estimated at more than rupees on crore ;

(b) if so, the reasons for spending such a huge amount ; and

(c) the amount spent on closing ceremonies on various Festival of India held in other countries and the reasons for spending huge amount on the closing ceremonies as compared to other programmes ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L P. SHAHI) : (a) No, Sir. The estimate approved for the closing ceremony of Festival of India in USSR is Rs 96 lakhs.

(b) This estimate was approved keeping in view the size and scale of the two Festivals namely, India in the USSR and USSR in India. It was imperative that the Closing Event of the Indian Festival should be on as grand a scale as was being planned by the Soviet authorities for their Closing in India in November, 1988. The design of this event was also different, as it was envisaged as a spectacular presentation by leading Indian groups, directed towards depicting Indian history as well as contemporary aspirations through a pageant of dance and music, in which Soviet artistes would also participate, illustrating the coming together, as it were, of the two cultures. More than 550 artistes participated in the Closing Event.

The two Festivals had been conceived as grand events unprecedented in their scope, bearing in mind the close links the two countries have with each other. The Closing Event was, therefore, planned to be in consonance with the overall Festival image.

(c) The expenditure on the closing ceremony/function on various Festivals of India held in other countries is as follows :—

Festival of India in U.K.	Rs. 1,66,408.60
Festival of India in France	Rs. 7,81,692.55
Festival of India in USA	Rs. 2,33,577.55
Indian Manifestation in Sweden.	Rs. — Nil—

[*Translation*]

Agro-Based Industries

4850. SHRI SHANTI DHARIWAL : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government propose to give high priority to the agro-based industries during the Eighth Five Year Plan period ; and

(b) if so, the details of the proposals under consideration in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) and (b) Detailed strategies for development during the Eighth Five Year Plan period have not been decided.

Mineral Export Development Fund

4851. SHRI SHANTI DHARIWAL : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether the attention of Government has been drawn to the news item published in "The Economic Times" dated 27 June, 1988 under the caption "Mineral Export Development Fund urged" ;

(b) if so, whether Government proposed to set up a mineral development fund for financing beneficiation projects ;

(c) if so, the names of the States which are likely to be benefited by this fund ;

(d) whether it is a fact that Rajasthan State has not been included in these States ; and

(e) if so, the reasons for not providing such facilities to the Rajasthan which is also rich in minerals for the development of its mineral industry ?

THE MINISTER OF STEEL AND MINES (SHRI M.L. FOTEDAR) : (a) Yes, Sir.

(b) No such proposal is under the consideration of the Government.

(c) to (e) Do not arise.

**Difficulties Faced by States Under
"Operation Black-Board"**

4852. SHRI SHANTI DHARIWAL :
Will the Minister of HUMAN RESOURCE
DEVELOPMENT be pleased to state :

(a) whether difficulties are being faced
in implementing the scheme "Operation
Black-board" by the States ;

(b) if so, the details of the suggestions
sent by the States to Government about the
difficulties being faced by them ; and

(c) whether Government propose to
consider these suggestions and if so by what
time ?

THE MINISTER OF STATE IN THE
DEPARTMENTS OF EDUCATION AND
CULTURE IN THE MINISTRY OF HU-
MAN RESOURCE DEVELOPMENT (SHRI
L.P. SHAHI) : (a) to (c) The scheme of
Operation Blackboard was discussed with
State Governments in conferences of State
Secretaries/Directors of Education before
it was finalised. All State Governments
and 3 UTs accepted the implementation of
the scheme and sanctioned the first phase in
1987-88 through their respective State
Level Empowered Committees. Initially
some State Governments expressed
difficulties about finding resources for
construction of classrooms/school buildings
required under the scheme. The use of
NREP/RLEGP funds for this purpose is
being encouraged as far as possible, as well
as the use of all other available resources.
All the State Governments were able to
identify the necessary resources for
construction and have made the necessary
commitments regarding school buildings.

**Setting up of Regional Fruits
Research Centers**

4853. SHRI MAHENDRA SINGH :
SHRI K.N. PRADHAN :
Will the Minister of AGRICULTURE
be pleased to state :

(a) the number of Regional Fruit
Research Centres proposed to be set up by
the Indian Horticulture Research Council,
Bangalore during the Seventh Five Year
Plan period ;

(b) whether a proposal to set up such
a centre in Madhya Pradesh has been
pending since 1981 ; and

(c) whether any such centre will be
set up during the Seventh Five Year Plan
period and if so, the time by which it is
likely to be set up ?

THE MINISTER OF STATE IN THE
DEPARTMENT OF AGRICULTURAL
RESEARCH AND EDUCATION IN THE
MINISTRY OF AGRICULTURE (SHRI
HARI KRISHNA SHASTRI) : (a) Sir,
One Regional Station of the Indian
Institute of Horticulture Research is
proposed to be set up during the Seventh
Plan period in Nilgiri hills.

(b) and (c) No, Sir.

Planting of Trees

4854. SHRI MAHENDRA SINGH :
Will the Minister of AGRICULTURE be
pleased to state :

(a) whether small farmers deficient in
resources are not coming forward in the
field of planting trees inspite of the offer
of assistance to them since their land
holdings are small ; and

(b) if so, whether Government propose
to exclude gardens from the purview of
ceiling on land holdings so as to encourage
affluent farmers to invest their resources in
this programme and thus promote tree
plantation with the help of resources at the
disposal of farmers ?

THE MINISTER OF STATE IN THE
DEPARTMENT OF RURAL DEVELOP-
MENT IN THE MINISTRY OF AGRI-
CULTURE (SHRI JANARDHANA
POOJARY) : (a) No specific instances of
this type have come to notice from which
such a conclusion can be drawn.

(b) No, Sir,

**Loan By Cooperative and Commercial
Banks to Farmers For Planting
Fruit Garden at Lower Rates**

4855. SHRI MAHENDRA SINGH :
Will the Minister of AGRICULTURE be
pleased to state :

(a) whether the cooperative banks and commercial banks charge interest at the rate of 10.25 per cent on the loans provided by them to the farmers for planting gardens ;

(b) whether the farmers get the produce only after five to seven years after the plantation of fruit gardens in course of which the loan amount to be repaid by them compounds to $1\frac{1}{2}$ times of the principal amount because of this heavy rate of interest ;

(c) whether the farmers do not take interest in planting fruit gardens because of the above provision being not viable for them ; and

(d) if so, whether it is proposed to bring down the rate of interest of 4 per cent on the loans for planting fruit gardens so as to make this rate of interest practicable ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) Cooperatives and Commercial banks charge interest at the rate of 10 per cent and 12.50 percent per annum for small and other farmers respectively for raising fruit crops

(b) During the gestation period of fruit crops, simple rate of interest is charged from farmers and it is collected from them after the crops start yielding. There is no question of compounding interest during the gestation period as during this period no interest is required to be paid by farmers.

(c) and (d) No, Sir.

[English]

Seizure of Fishing Trawlers by Vishakhapatnam and Paradip Port Trusts

4856. SHRI DAULATSINHJI, JADEJA : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether fishing trawlers were seized by the Vishakhapatnam and Paradip Port Trusts during June and July, 1988 for non-payment of dues etc. ;

(b) if so, the particulars of the companies whose fishing trawlers were thus seized by the above Port Trusts ; and

(c) the action Government propose to take considering economic difficulties of fishing units ?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT) : (a) and (b) Paradip Port Trust has not seized any fishing trawler during the months of June and July 1988. However two fishing trawlers belonging to M/s Island Seaking Trawlers and M/s Super Island Marine Products were detained by Visakhapatnam Port Trust during June and July 1988 for non-payment of Port charges accruing from June 1987.

(c) The detention of the trawlers was made by Visakhapatnam Port Trust under the statutory provisions of the Major Port Trust Act, 1963. Government can not interfere in such matters.

Involvement of Non-Officials and Eminent Educationists in the Functioning of UGC

4857. SHRI DAULATSINHJI JADEJA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the details of the advisory bodies or committees under the aegis of the Department of Education which involve non-officials ;

(b) the steps being taken to involve more non-officials and eminent educationists in the functioning of the University Grants Commission ; and

(c) the measures being taken to decentralise the functioning of the University Grants Commission ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L.P. SHAHI) : (a) to (c) The requisite information is being collected and will be laid on the Table of the House.

**New Programmes Undertaken by
Nehru Yuva Kendras**

4858. PROF. NARAIN CHAND PARASHAR : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the new programmes undertaken by the Nehru Yuva Kendras during the financial year 1987-88 and 1988-89 with particular reference to Himachal Pradesh, Punjab and Haryana ;

(b) whether it is asfact that functioning of the Kendras has been seriously crippled on account of litigation between the earlier incumbents and the new management and also because adequate financial grants are not being made available to the existing Kendras, well-in-time, so as to enable them to carry on their activities ; and

(c) if so, the details of the amount of grant sanctioned for each Kendra during the past three years including the current financial year and the dates on which these were released in these States ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF YOUTH AFFAIRS AND SPORTS AND WOMEN AND CHILD

DEVELOPMENT IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI MARGARET ALVA) : (a) New programmes conducted by the Nehru Yuva Kendras in Himachal Pradesh, Punjab and Haryana during 1987-88, inter-alia included Inter-State Youth Camps, Agricultural Exchange Programmes, Freedom 40 Cycle Expedition, Phanwara Mobile Exhibition, Adventure Trek to Pindari Kaleshwar, Youth Club Development Programme, Theatre Workshops, Ganga Action Plan, Exhibition for Youth and Drought Relief.

(b) No, Sir

(c) Does not arise.

**Inland Water Transport Development
Projects**

4859. PROF. NARAIN CHAND PARASHAR : Will the Minister of SURFACI TRANSPORT be pleased to refer to the reply given on 17.3.1988 to Unstarred Question No. 3556 regarding cut in allocation for Inland water Transport Development projects and state the break-up of the provision of Rs 32 crores in 1987-88 and Rs. 43.88 crores for 1988-89 for the projects planned for Inland Water Transport Development, Project-wise with other relevant details of the concerned projects ?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT) : Project-wise details of allocation of funds in 1987-88 and 1988-89 for I.W.T. projects are as follows :—

(Rs. in crores)

S. No.	Name of the Scheme	Allocation of Funds	
		1987-88	1988-89
1	CIWTC Scheme :		
	i) Acquisition of 63 vessels.	15 00	15.00
	ii) Modernisation of RBD	5 00	10.00
	iii) Terminal facilities at Karimganj.	1.50	0.50

S. No.	Name of the Scheme	Allocation of fund	
		1987-88	1988-89
2.	<i>IWAI Schemes :</i>		
	i) Acquisition of Survey Launches.	1.00	0.50
	ii) National Waterway.	5.50	11.30
	iii) Hydrographic survey on Important Waterways	0.50	0.50
	iv) Grants to IWAI.	1.50	1.50
	v) Grant of Interest Subsidy Scheme.	0.50	0.50
	vi) Technical studies	0.04	0.05
	vii) R & D Schemes	0.05	0.04
3	<i>Centrally Sponsored Schemes :</i>		
	i) Loan assistance to the State Govts. for development of I.W.T. including hydrographic surveys and dredging of rivers, improvement of canals, ferry terminals etc. in various States.	1.41	.00
		-----	-----
		32.00	43.89
		-----	-----

Training Programme of ICCW for Balsevikas

4860. PROF NARAIN CHAND PARASHAR : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state

(a) whether any admission to Bal Sevikas was undertaken by the Indian Council for Child Welfare, New Delhi during the year 1988 .

(b) if so, the District-wise breakup for those admitted for training along with total number of applicants from each district, for each of the North Western States covered under this area ;

(c) whether Hoshiarpur district has been poorly represented in the number of admissions ; and

(d) if so, the details thereof and the reasons for delay and the steps taken to ensure proper representation by absorbing those in the waiting list ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF YOUTH AFFAIRS AND SPORTS AND WOMEN & CHILD DEVELOPMENT IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI MARGARET ALVA) : (a) Yes, Sir,

(b) Admission to the Balsevikas training course is not done on district-wise basis. As per recruitment pattern, only the candidates who are sponsored by the Central Social Welfare Advisory Boards and various other Voluntary Organisations/Institutions at State/District levels, are considered for admission to the course. The candidates are admitted on the basis of the merit list prepared by the Balsevika Training Institute, which is scrutinized and approved by the ICCW.

There is only one Balsevikas Training Institute, run by the ICCW, in the North-eastern region, at Chandigarh and a list of selected candidates for the year 1988-89 in respect of this Institute as well as a list of 22 applicants not admitted, is given in the statement below.

(c) As stated at (b) above, admission is not done on district-wise basis. Based on the merit list and recruitment pattern three candidates from Hoshiarpur District have been admitted in the Balsevika Training Institute, Chandigarh.

Statement

Programme of ICCW for Balseeikas

List of selected candidates admitted in the 26th Batch for the year 1988-89 in respect of Balsevika Training Institute : Chandigarh

S.No.	Name and Address of the candidate
1	2
1.	Smt. Pawan Lata Khurana, D/o Sh. Sadhu Ram, 1208/A Sec. 20, Chandigarh.
2.	Smt. Kawal Kapoor, D/o Sh. Bansi Lal, H.No. 120, W.No. 12 Panipat, Distt Karnal (Haryana),
3.	Smt. Kusam Lata Paliwal, D/o Sh. D.C. Paliwal, H.No. 989, Sec 16, Panchkula, Ambala (Haryana).
4.	Miss Sunita, D/o Sh. Dharam Pal, 83, Lajpat Nagar, Jalandhar City.
5.	Smt. Sheela Devi, D/o Dharam Singh, W/o S. Tarsem Singh, Umta Mohalla, 372, Teh. Nawan Sahar, Jalandhar.
6.	Miss Veena Kumari, D/o Sh. Loka Nand, D/o Mr. Brij Mohan Barthwal, Vaidan Mohalla, Nawan Sahar, Doaba.
7.	Miss Sudesh Rani, D/o Late Sh. Chaman Lal, 741/9, Dholi Mohalla, Rohtak.

1	2
8.	Miss Ranjit Kaur, D/o S. Lachman Singh, Vill and P.O. Kurali, Distt-Ropar.
9.	Miss Anshu Bala, D/o Sh. Dharam Pal Sharma, Vaidian Mohalla Nawan Sahar, Jalandhar (Punjab).
10.	Smt. Bhagwanti, D/o Sh. Krishan Kumar Mehta, H.No. 46, Jagat Colony, Lalit Bhavan, Distt-Bhiwani.
11.	Miss Neelam Rani, D/o Sh. Sher Chand, H.No. 311/7, New Colony, Adarsh Gali, Kurukshetra (Haryana).
12.	Smt. Usha Rani, C/o Sh. Krishan Lal, H.No. 180 A, Jagadhri Workshop, Railway Distt Ambala (Haryana).
13.	Smt. Neena Kumari, D/o Sh. R.C. Chopra, H.No. 852/1, Street No. 6, Janak Puri, Ludhina (Punjab).
14.	Miss Mandeep Kaur, D/o Late S. Piara Singh, C/o Dr. A.S. Aluwalia, 2195/Sec-i 5-C Chandigarh.
15.	Miss Jatinder Kaur, D/o S. Amar Singh, C/o Saini Niwas, H.N. 3573, Gali No. 4, Azad Nagar, Putligar, Amritsar.
16.	Miss Jaswinder Kaur, D/o S. Jaswant Singh, R.No 34, Govt. Labour Colony, Bhiwani.
17.	Jaskiran Kaur, D/o S. Mohinder Singh, H.No. 7428, Kartar Basti, Near Grain Market, Bhatinda (Punjab).

- | 1 | 2 | 1 | 2 |
|---|---|---|---|
| 18. Miss Kamaljit Kaur,
D/o S. Amrik Singh,
67, Near Ramgarhia Girls College,
Luxaman Nagar Miller Ganj,
Ludhiana (Punjab). | | 28. Jewan Asha,
D/o Sh. Amrit Saria Ram Sharma,
V & P.O. Laroi, Jalandhar, | |
| 19. Smt. Nirmal Devi,
C/o Sikandara Video Palace,
Khalsa Pur Road, Amritsar,
Taran Taran. | | 29. Sneh Lata,
D/o Yodha Nath. V. Targarh,
P.O. Bhoa, Teh. Pathankot,
Gurdaspur. | |
| 20. Miss Jaswant Kaur,
D/o S. Sewa Singh,
Vill and P.O. Noor Pura,
Teh. Amloh, Distt Patiala. | | 30. Jasbir Kaur,
D/o S. Hazor Singh Khakh,
Vill P.O. Nadala, Kapurthala. | |
| 21. Miss Sudesh Devi,
D/o Sh. Dial Chand,
C/o Ramesh Saw Mill,
Near Nari Niketan Trust
Nakodar Road. Jalandhar. | | 31. Satya Devi,
D/o Sh. Bharat Singh,
Vill & P.O. Khurdban,
Kurukshetra, | |
| 22. Miss Gulshan Mehta,
D/o Sh. Wattan Chand,
C/o Hazura Singh Veer,
H.No. 8, S.No. 1,
Malhotra Colony, Ropar. | | 32. Satvir Kaur,
D/o Gajjan Singh,
V. Kalaron, P.O. Morindra,
Ropar. | |
| 23. Miss Harminder Jeet Kaur,
D/o S. Hardev Singh,
Vill & P.O. Grangan, Teh.
Kharar,
Distt Ropar (Punjab). | | 33. Sukhwinder Kaur.
D/o Ajaib Singh,
Vill & P.O. Mallian,
Teh. Amritsar, Distt. Amritsar. | |
| 24. Sukhdev Kaur,
D/o Satpal Singh,
Vill & P.O. Khem Karan,
Teh. Pati, Amritsar. | | 34. Satyawati,
W/o Sh. Mohinder Singh,
Vill P.O. Chhatera Bhadurpur,
Teh. and Distt Sonepat. | |
| 25. Malikat Kaur,
D/o Gur Charan Singh,
C/o Joginder Singh,
Vill & P.O. Kairon, Distt.
Amristar. | | 35. Parkash Devi,
D/o Hari Chand,
Vill. P.O. Neza Della Khurad
Sirsa. | |
| 26. Surinder Pal Kaur,
W/O Sh, Sukhjinder Singh,
C/o Sh. Nabar Singh Gill,
Vill & P.O. Narpur Bet, Ludhiana. | | 36. Mrs. Raj Bala,
D/o Baljeet Singh,
W/o Rajinder Singh,
Vill. P.O. Dhandhri,
Teh. Hansi, Distt. Hissar. | |
| 27. Miss Kusum Sharma,
D/o Hari Kishan Sharma,
V. Gursomajra, P.O. Katta
Sabour,
Anandpur Sahib, Ropar. | | 37. Reshma Rani,
D/o Bansi Dhar Wadhwa,
Vill. P.O. Chang, Bhiwani. | |
| | | 38. Neelam Rani,
D/o Rakha Ram (Tailor Master),
Vill & P.O. Bala Chaur,
Hoshiarpur. | |

- | 1 | 2 | 1 | 2 |
|--|---|---|---|
| 39. Surinder Kumari,
D/o Natha Ram,
W/o Sh. Kapil Dev Dutt,
Vill. & P.O. Lalri,
Sub. Teh. Haroli, Una. | | 45. Kusum Leta,
D/o Late Sh. Navrang Rao,
H.No. 6, Devi Bhavan Road,
Hissar. | |
| 40. Mrs. Phoolwati Devi,
D/o Bodh Raj, C/o Khajan
Singh,
Vill. & P.O. Tharsa, Gurgaon. | | 46. Kiran Bala,
D/o Harbans Lal Khullar,
C/o Sh. Ashok Kumar, Vijay
Kumar,
Karyna Merchants, Sarna Canal,
Teh, Pathankot, Gurdaspur. | |
| 41. Shakuntla Devi,
D/o Sh. Ram Kumar,
Vill. & P.O. Tatarpur (1st
Mushar)
Teh. Rewari, Mahendragarh. | | 47. Raj Kumari,
D/o Sh. Harnam Singh,
Vill. P.O. Saghnai,
Teh. Amb Una. | |
| 42. Ms. Magdlin,
D/o Late Daniel V. Dhoeana,
P.O. Jalandhar Cantt. | | 48. Krishana Devi,
W/o Ved Parkash Yadav,
Vill. Choki No. 1, P.O. Ashyaki
Gorawass,
Mohindergarh. | |
| 43. Sunita Chandel,
D/o Sh. Bhagat Ram,
Mohalla Parm Haas,
Near Shivji Mandal.
Bala Chaur, Hoshiarpur, | | 49. Manoj Kumari,
D/o Sh. Ram Gopal Vashania,
V.P.O. Bal Samand,
Teh. and Distt. Hissar. | |
| 44. Davinder Kaur,
D/o Sh. Sarnagat Singh,
Vill Kadari Chack, P.O. Urmar,
Hoshiarpur. | | 50. Kuldeep Kaur,
D/o Didar Singh,
Advocate Civil Courts,
Jagraon Ludhiana. | |

List of applicants who were not selected for Balsevikas Training
Course during 1988.

- | | |
|---|----------------------------|
| 1. Kamlesh,
D/o Raj Pal
Vill. P.O. Barwasui,
Sonapat, | Selected but did not join. |
| 2. Baljit Kaur,
D/o S. Tarlok Singh,
W/o S. Balkar Singh, Radhawa,
Vill. P.O. Chogawan Rupowafi,
Via Kathu Nangal,
Amritsar. | —do— |
| 3. Saroj Bala,
D/o Om Parkash, V.P.O. Mirthal,
Teh. Pathankot, Gurdaspur. | |

4. Karan, Pati,
W/o Sh. Rajinder Singh,
V.P.O. Guhna, Teh. Kaithal,
Kurukshetra.
5. Bhupinder Kaur Ahluwalia,
D/o Sh. Jagjit Singh Ahluwalia (Master),
Main Road Fatehpur, Kurukshetra.
6. Shakuntla Devi,
W/o Sh. Mahabir Singh,
Vill. Salarpur Majra, P.O. Bohala (Juan)
Sonapat.
7. Harpreet Kaur,
D/o Sh. Charan Singh, Vill. Dharak Khud,
P.O. Majatri, Ropar.
8. Smt. Krishna,
D/o Hari Singh,
W/o Sh. Dharawan Singh, VPO Bayanpur,
Sonapat.
9. Harpreet Kaur,
D/o Kesar Singh, V.P.O. Kumbra,
Teh. Kharar, Dist. Ropar.
10. Kanchan,
D/o Sh. Lajpat Rai Malhotra,
Khem Karan, W.No. 5, Teh. Patti,
Amritsar.
11. Gurmail Kaur,
D/o S. Gajjan Singh,
V.P.O. Kot Gangu Rai, Ludhiana.
12. Miss Rajni Sharma, Selected but did not join.
D/o Sh. Kishan Chand Sharma,
H.N. 56, Haryana Education Board Complex,
Bhiwani.
13. Smt. Neelam Sharma,
W/o Sh. Manmohan Sharma,
227 Green Park Near Bus Stand,
Jalandhar City.
14. Smt. Sumitra Devi,
W/o Sh. Krishan Kumar, H.No. 10/2,
Police Colony, Jind (Haryana).
15. Miss Paramjit Kaur.
D/o S. Gurnam Singh, H.No. 3533.
Sector 35-D, Chandigarh.

16. Miss Rajni Rani,
D/o Late Sh. Tirlok Chand,
H.No. 3278, 1st Floor,
Sector 23-D, Chandigarh.
17. Miss Satya Devi,
D/o Sh. Waryam Chand,
C/o Sh. Kamal, Telephone Exchange,
Banur, Distt. Patiala.
18. Miss Kamlesh Rani,
D/o Sh. Madan Gopal,
Teh. Office Fatehabad,
Distt. Hissar (Haryana).
19. Smt. Darshan Kaur.
D/o S. Kirpal Singh,
Vill & P.O. Kandhala Jattan,
Via-Bulhowal, Distt. Hoshiarpur.
20. Smt. Nirmal Kaur,
W/o S. Jaswinder Singh,
Vill & P.O Rampur Bilron,
Distt. Hoshiarpur (Punjab).
21. Smt. Charanjit Kaur,
D/o S. Santokh Singh,
H.No. 584, Sec. 20-A,
Chandigarh.
22. Miss Kamlesh Kanta,
D/o Sh. Tara Chand,
H.No. 3273, Bhargo Nagar,
Jalandhar.

**Unrest Due to Non-Implementation
of Chattopadhaya Commission Report**

4861. PROF. NARAIN CHAND
PARASHAR :

SHRI N. VENKATARATNAM :

Will the Minister of HUMAN
RESOURCE DEVELOPMENT be pleased
to state :

(a) whether Government are aware of the unrest among the school teachers of the country caused by the non-implementation of the recommendations made in the report of the Chattopadhaya Commission and the decision of certain teachers organisations to either boycott the Teacher's Day Celebrations 1988 or to observe it as a black day ;

(b) if so, whether efforts have been made to defuse the situation and meet the demands of the teachers through an early implementation of the recommendations of the Commission ;

(c) if so, the nature thereof ; and

(d) if not the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L.P. SHAHI) : (a) to (d) The National Commission on Teachers-I (Chattopadhaya Commission) submitted its report on 26.3.1985. The Commission made various recommendations concerning pay scales, service conditions and other

aspects relevant to the teachers. Based on the recommendations of NCT-I and the views of the Empowered Committee thereon, as also the postulates of National Education Policy, 1986, Government issued orders on 12.8.87 for revising the pay-scales of school teachers working in Union Territories and the Central Autonomous bodies. Representations received from various teachers' organisations requesting for certain modifications in the pay scales announced by the Government as clarifications in regard to implementation of the pay scales, have been considered by the Government and such clarifications as were considered necessary have been issued on 3.11.87. These organisations have not conveyed to the Government their rejection of these scales. In so far as the State Governments are concerned, copies of NCT-I Report have been made available to them for appropriate action.

Suggestions made by F.A.O.

4862. SHRI K. RAMAMURTHY : Will the Minister of AGRICULTURE be pleased to state :

(a) the main suggestions made by the Fertilizer Association of India on the report of the study group of New Nitrogenous Fertilizer Plants ; and

(b) the details of steps taken on the suggestions ?

THE MINISTER OF STATE IN THE DEPARTMENT OF FERTILIZERS IN THE MINISTRY OF AGRICULTURE (SHRI R. PRABHU) : (a) The main suggestions made by the Fertilizer Association of India (FAI) on the report of the Study Group on New Nitrogenous Fertilizer Plants are given in the statement below.

(b) The suggestions made by FAI have been considered while processing the report of the Study Group but no decision has been taken by the Government.

Statement

Main suggestions made by Fertilizer Association of India (FAI) on the report of Study Group of New Nitrogenous Fertilizer Plants

1. Demand Projections

The following estimates based on exercise done by National Information Centre (NIC) at the instance of FAI were suggested :

All-India Estimates of Consumption—N & P

Year	(million tonnes)	
	N	P
1989-90	7.70	2.74
1994-95	9.80	3.56
1999-2000	11.90	4.38

2. Future Deficit of Nitrogen

FAI suggested that the basic goal of pursuing increasing self-reliance in fertilizer availability through increased domestic production should be adopted which would keep not only India away from possible exploitation by Fertilizer exporting countries but would also enable the Government, industry and the farmers to plan strategies with regard to production and use fairly and effectively. It may be quite reasonable to be guided by the basic principle adopted in both the Sixth and Seventh Plan aiming at a level of production which would leave a gap of about 1 million tonne in nitrogen to be met through imports.

3. Future Deficit of P₂O₅

Against the suggestions of study group that the future deficit of P₂O₅ should be met entirely through imports FAI has suggested that it is inadvisable to depend exclusively on imports if only to keep India away from exploitation by Fertilizer exporting countries. In addition, the spin-off effects of establishing plants in India in terms of employment generation, infrastructural development and contribution to overall industrial development are too important to be ignored.

4. Feedstock

The FAI has suggested that utilisation of natural gas, which is in abundance, is of prime significance in the overall feedstock policy on development of indigenous fertilizer industry.

5. Size of New Plants

Apart from standard sized plants of 1350 TPD of ammonia options for smaller and medium size plants should not be ignored.

Implementation of SFPP in Orissa

4863. SHRI SOMNATH RATH : Will the Minister of AGRICULTURE be pleased to state :

(a) whether a Special Food Production Programme has been launched to give a boost to the agricultural production in the State of Orissa ; and

(b) if so, the names of the districts selected for this purpose and the main crops proposed to be undertaken under the programme and to what extent foodgrains production is likely to be increased ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) and (b) A Special Foodgrains Production Programme with the focus crop 'Rice' has been launched in Orissa to increase the production of rice. Under this programme five districts viz ; Balasore, Cuttack, Puri, Sambalpur and Ganjam have been included. With the implementation of SFPP, together with other developmental programmes, it is envisaged to increase the production of foodgrains to 72.70 lakh tonnes during 1988-89, as compared to 63.16 lakh tonnes for the triennium ending 1986-87.

[*Translation*]

Adverse Effects of Eucalyptus Trees

4864. SHRI VIRDHI CHARDER JAIN : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether eucalyptus tree sucks in 50 litres of water a day ;

(b) whether wherever these trees have been planted, it has resulted in the land becoming barren and forests destroyed ;

(c) if so, whether Union Government would instruct the State Government to stop planting eucalyptus trees ; and

(d) the details about the action taken by Government in this regard ?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI) :

(a) Water uptake by different species of eucalyptus has not been quantified.

(b) No case of lands becoming barren and forests being destroyed due to planting of eucalyptus trees has been reported.

(c) and (d) There is no proposal to stop planting of eucalyptus trees.

New Schools under Border Area Development Programme

4865. SHRI VIRDHI CHANDER JAIN : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the details of the programmes for development of Education included under the Border Areas (Education) Development Programme ;

(b) whether Union Government propose to accord priority to the primary education in the said programme ; and

(c) if so, the total number of primary schools proposed to be opened in these border areas during 1988-89, district-wise ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L.P. SHAH) : (a) The following activities are generally included under the

Border Area Development (Education) Programme : Establishment of new educational institutions, where lack of the same is experienced ; strengthening of existing infrastructure of educational & training institutions ; strengthening of opportunities for vocational training and skill development ; organisation of training programmes for women & youth ; establishment of hostels exclusively for students of border areas ; provision of scholarships on merit to students from border areas on a limited/pilot basis for technical & professional education ; adult, non-formal and continuing education programmes ; organisation of programmes for orientation and training of teachers ; and establishment of teacher education institutions

(b) and (c) Primary education is given priority amongst the educational activities under the Programme. Financial assistance under BADEP is in the nature of supplement to the educational development programmes of the States. The number of primary schools to be opened will depend upon the proposals of the Border States which are made with reference to felt needs

Afforestation Programme in Rajasthan

4866. SHRI VIRDHI CHANDER JAIN : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether Government's attention has been drawn to the newsitem appearing in the 'Rajasthan Patrika', Jaipur dated 18 July, 1988 under the caption 'Arab Sagar Se uthe badal pachhin Rajasthan mein jam kar nahin barse' ;

(b) if so, the steps taken by Government to plant trees in the hilly areas of Rajasthan during the current year ; and

(c) the future plans of Government in this regard ?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI) :
(a) Yes, Sir.

(b) For 1988-89 the target of tree planting in Rajasthan, including its hill areas, is 13 crore seedlings.

(c) All efforts are being made to increase the coverage of the afforestation programme. The Planning Commission has recently set up a Working Group to study the problems of Aravalli hills in Rajasthan and to draw up special recommendations for short as well as medium term action plan to be taken up during the Eighth Five Year Plan.

Afforestation Programme

4867. SHRI VIRDHI CHANDER JAIN : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the state-wise amount allotted for 1988-89 under afforestation programme ; and

(b) the estimated amount proposed to be allocated under afforestation programme for Rajasthan for the year 1989-90 ?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI) :
(a) State-wise allocation of funds for afforestation activities under Central and State schemes during 1988-89 is given in the statement below.

(b) It is not possible at this stage to indicate the allocation likely to be given for 1989-90.

Statement

Statewise Allocation of Funds for Afforestation Activities in 1988-89.

Rs. in Lakhs		
States/U.Ts.	TOTAL Allocations (expected)	Remarks
Andhra Pradesh	3,538.00	In addition, a sum of Rs. 28 crores will also be spent on afforestation under other schemes of NWDB and Ministry of Agriculture, taking the total to Rs. 620 crores.
Assam	2,188.00	
Bihar	5,298.00	
Gujarat	3,168.00	
Haryana	1,921.50	
Himachal Pradesh	2,257.50	
Jammu & Kashmir	1,124.63	
Karnataka	2,710.50	
Kerala	2,374.00	
Madhya Pradesh	4,672.00	
Maharashtra	4,194.25	
Manipur	703.50	
Meghalaya	756.00	
Nagaland	518.00	
Orissa	2,667.25	
Punjab	1,035.25	
Rajasthan	3,202.00	
Sikkim	235.00	
Tamil Nadu	3,479.50	
Tripura	462.75	
Uttar Pradesh	7,589.75	
West Bengal	3,292.88	
A & N Islands	259.50	
Arunachal Pradesh	451.75	
Chandigarh	23.50	
D.N. Haveli	111.25	
Delhi	85.50	
Goa, Daman, Diu	163.00*	
Mizoram	658.00	
Pondicherry	48.00	
Lakshadweep	7.25	
Total	59,196.01 or say 59200	

*Includes Rs. 45.00 lakhs for Daman & Diu.

[English]

Affiliation to Schools by Central Board of Secondary Education

4868. SHRI K. RAMAMURTHY : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of schools in the country which have been granted permanent affiliation by the Central Board of Secondary Education ;

(b) the requirements laid down by the Central Board of Secondary Education for getting such a permanent affiliation ; and

(c) the number of schools in the country which have been given show cause notices for not fulfilling the conditions of affiliation ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE (SHRI L P. SHAHI) : (a) 124 Schools have been granted permanent affiliation by the Central Board of Secondary Education.

(b) A statement giving the norms for grant of permanent affiliation by the Central Board of Secondary Education is given below.

(c) 3 schools have been given "show cause" notices for not fulfilling the conditions of affiliation.

Statement

Affiliation to Schools by Central Board of Secondary Education

Norms for Permanent Affiliation of Secondary schools/semior Secondary Schools

5.1 Prior to considering the application for permanent affiliation of schools, the Board shall look into the fulfilment of the following conditions :—

5.2 The school should have sent up at least 10 batches of students for the secondary school examination for

permanent affiliation of secondary classes and at least 8 batches for the senior secondary examination for senior secondary classes.

5.3 The enrolment of the school should be adequate so as to make it economically viable. This would normally mean that the school has at least two sections in each class except in case of schools located in hilly areas or in rural or remote surroundings.

5.4 The school must have at least 5 acres of land in the case of a Secondary School and 8 acres in the case of Senior Secondary School in its name with adequate class-rooms in a permanent building. These buildings should be owned by the Society of the school and should not be in the name of any particular individual who may be a member of the society.

5.5 The standard of the school, the quality of teaching and remedial help be such that students are helped to regularly pass from one class to the other. The pass percentage in Primary classes should normally be 100% and for classes VI, VII it should be not less than 95% and in IX and above not less than 90% during the last 3-4 years. A record of enrolment and pass percentage, class-wise, and mean of marks for each subject class-wise should be provided for the previous three years indicating increased pass percentages and mean of each subject from year to year.

5.6 The record of mean performance should be presented to the Inspection Committee to show that the mean in each subject has improved from year to year during the past three years for all the classes, for I-X or I-XII.

5.7 If the means have already reached a very high level, then the school should continue to main-

- tain that high level of performance.
- 5.8 The staff including the Principal should be qualified according to the Board's norms.
- 5.9 The school should have service conditions for the employees as per Board's norms/as per norms of State/U T. Government if the Education Act of the State/U.T. so provides and should pay salaries including allowances at least at par with the corresponding categories of employees in the State Government's schools. It should have C.P.F./Pension and other retirement benefits for the staff. Medical benefits, LTC and other benefits at par with Government school should be available to the staff.
- 5.10 The school should have well-equipped and proper laboratories, workshops for subjects involving practical work/vocational stream subjects, wherever necessary. The laboratories/workshops should go beyond meeting the minimum norms prescribed by the Board. The school must allot sufficient money in the Budget for purchase of laboratory equipment each year to improve the laboratories/workshop.
- 5.11 The school should have some distinctive features either in the form of innovations in academic programmes or in co-curriculars including games and athletic activities, hence the school's performance in intra-school and inter-school cultural or athletic activities will be looked into. Similarly quality of programmes on Work Experience, SUPW, Value Education etc., should be of high order.
- 5.12 The school should have a good and spacious library and Reading room with Proper furniture and equipment. It should have books of general nature and on various subjects at the ratio of at least 8 books per student for a day school and 10 books per student for a residential school with minimum of 5000 books. It should have sufficient audio-visual equipment and teaching aids.
- 5.13 In addition, the library should have a separate section of good reference books. It must have sets of good encyclopedia and other such books in the reference section. The Library shall not have notes or guides or keys of any kind. For the selection of books norms and guidelines provided by the Board/Education Department should be followed. The text-books should not be included while meeting norms of Library books given above.
- 5.14 It should have been subscribing for sufficient number of newspapers and magazines. The number of magazines suitable for students should be at least 15 and at least 5 to cater to the professional needs of teachers.
- 5.15 The school must allot sufficient money in the Budget for purchase of Library books and equipments each year to improve the Library.
- 5.16 The school should maintain neat and clean surroundings both within and outside the school building. Attention and care should be given to make the school a pleasant place to work in and to learn. Hence apart from cleanliness and hygiene, including clean toilets, there should be trees, shrubs, flowering plants etc., in the school premises. The class-rooms should also be brightened up with pictures, chart, maps, works of students etc. rather than presenting, dirty walls, broken window panes and doors, unpainted blackboard etc. The school should give sufficient time and spend enough money to provide for developmental activities

and programmes in the areas of sports and athletics, literary, dramatics, art, music and cultural activities as well as in SUPW. Since these programmes are co-curricular and not extra-curricular, all the students should be involved in such developmental activities.

- 5.17 Special care and planning must be exercised in organising Work Experienced.
- 5.18 Value Education with particular emphasis on National Integration should be incorporated into various subjects and activities in the school curriculum.
- 5.19 A statement showing expenditure incurred on purchase of science equipment for laboratories on library books, furniture, up-keep of building etc., during the last three years should accompany the request for permanent affiliation.
- 5.20 The school and its society or Managing Committee must not have any commercial interest in running the school.
- 5.21 The school must have fulfilled all the conditions laid down by the Board from time to time and should have reached above the minimum norms of the Board.
- 5.22 The application for Secondary/ Senior Secondary sections should

be made Separately along with the fee prescribed by the Board.

Navodaya Vidyalayas

4869. SHRI K. RAMAMURTHY : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number and location of Navodaya Vidyalayas in different parts of the country ;

(b) the number of school buildings and hostels constructed so far for Navodaya Vidyalayas ;

(c) whether the entire personnel and expertise to the Navodaya Vidyalayas are from the Kendriya Vidyalayas ; and

(d) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L.P. SHAHI) : (a) A list is given in the Statement below.

(b) So far buildings for the school or hostel have not yet been fully constructed though the work of construction of school buildings and hostels for Navodaya Vidyalaya has been entrusted to different construction agencies. The work is in progress.

(c) No, Sir.

(d) Does not arise

Statement

List of Navodaya Vidyalayas

S. No.	Name of the State/UT	Total No.	Details of the location
1	2	3	4
1.	Andaman and Nicobar	2	1. Port Blair, Andaman Nicobar 2. Villages Ackeboom, District Nicobar (Car Nicobar Block)

1	2	3	4
2.	Andhra Pradesh	19	<ol style="list-style-type: none"> 1. Chalakurthy Camp., District Nalgonda 2. Nizamsagar, Distt. Nizamabad 3. Chopadandi Ganga Dhara Block, District Karim Nagar 4. Horsley Hills, Distt. Chittoor 5. Peddapuram, Distt. East Godavari 6. Kagaz Nagar, Distt. Adilabad 7. Lepakashi, Distt. Ananthapur 8. Vargal, District Medak 9. Pellur, District Prakasam 10. Kommadi Village, District Visakhapatnam 11. Gajuladinne Project Area, District Kurnool 12. Vill. Madirala, Distt, Guntur 13. Village Paleru Kusumanehi Mandal, Distt. Khammam 14. Village Gachhibowli, District Rangareddy 15. Village Cheryyery (Project Area) District Cuddapah 16. Krishnapuram, Distt. Nellore 17. Village Vennelvalasa, District Srikakulam 18. Village Pedavegi, District West Godavari 19. Village Venugopalapuram, District Vizianagaram
3.	Arunachal Pradesh	5	<ol style="list-style-type: none"> 1. Hunli, Dibang Valley 2. Tezu, District Lohit 3. Tissa, District Tirap 4. Seppa, District East Kameng 5. Lepajarring, District Upper Subansiri
4.	Bihar	23	<ol style="list-style-type: none"> 1. Sheikhpura, District Monghyr 2. Kumar Bagh (Bettiah), District West Champaran 3. Hansdiha, Distt. Dumka

1	2	3	4
			4. Ara, District Bhojpur
			5. Banti, District Madhubani
			6. Masaria Dam, Ghagra, Distt. Gumla
			7. Birauli, District Samastipur
			8. BIT Mesra, District Ranchi
			9. Chaibasa Campus District Singhbnum
			10. Village Rewar, Distt. Nawada
			11. Shaktinagar, Chandan Dam Site, District Bhagalpur
			12. Gauraldagh Agricultural Farm, Supaul, District Saharsa
			13. Mirzapur-Badhuar (Bishanpur), District Begusarai
			14. Vill. Barum, Distt. Aurangnbad
			15. Vikram, District Patna
			16. Jathian, District Gaya
			17. Village Kharondin, District Muzaffarpur
			18. Vill. Bahadurpur (Pmtt. Site), and Darbhanga (Temp. Site) District Darbhanga
			19. Purnea, District Purnea
			20. Village Chiri, Distt. Lohardegga
			21. Rajgrih, District Nalanda
			22. Lalmatia, District Godda
			23. Kolasi (Pt. Site) and Kodha (Tem. site), District Katihar
5.	Chandigarh	1	1. UT of Chandigarh
6.	Dadra and Nagar Haveli	1	1. Rakholi School Complex
7.	Daman and Diu	2	1. Vill. Bucharwada, Distt. Diu 2. Vill. Kachigaon in Distt. Daman
8.	Delhi	1	1. Village Katewada in Kanjhawala Block, Delhi
9.	Goa	2	1. Canacona, Goa 2. Village Valopi in Sattari Taluka, North Goa

1	2	3	4
10.	Gujarat	6	<ol style="list-style-type: none"> 1. Kathlal, District Kheda 2. Porbander, District Junagadh 3. Roop Nagar Valia Taluk, District Bharuch 4. Borkhandi Vyara Taluk, Distt. Surat 5. Vill. Dumra, Distt. Kutch 6. Vill. Aliabad, Distt. Jamnagar
11.	Haryana	9	<ol style="list-style-type: none"> 1. Jhajjar, Distt. Rohtak 2. Khunga Kothi, Distt. Jind 3. Vill. Pabra, Distt. Hissar 4. Vill. Chhainsa, Distt. Faridabad 5. Vill. Bejutana, Distt. Sonapat 6. Vill. Oahan, Distt. Sirsa 7. Vill. Titram, District Kurukshetra 8. Vill. Devarala, Distt. Bhiwani 9. Vill. Kareera, Distt. Narnaul
12.	Himachal Pradesh	8	<ol style="list-style-type: none"> 1. Pandoh, Distt. Mandi 2. Theog, Distt. Shimla 3. Sarol, Distt. Chamba 4. Nahan, Distt. Sirmour 5. Paprola, Distt. Kangra 6. Vill. Katgaon, Distt. Kinnaur 7. Vill. Kotla Khurd, Distt. Una 8. Vill. Tarakwari, Distt. Hamirpur
13.	Jammu and Kashmir	14	<ol style="list-style-type: none"> 1. Agglar, Distt. Pulwama 2. Lolab, Distt. Kupwara 3. Near Leh Town, Distt. Ladakh 4. Rakh Jaganoo, Distt. Udhampur 5. Kot Trunka, Distt. Rajouri 6. Arnora (Ghat), Distt. Doda 7. Nadkhai, Distt. Baramulla 8. Ashmuqam, Distt. Anantnag 9. Hatbara (Ganderbal), District Srinagar 10. Wahidpura, Distt. Badgam 11. Basholi District Kathua 12. Surankota, District Poonch 13. Kargil, District Kargil 14. Samba, District Jammu

1	2	3	4
14.	Karnataka	18	<ol style="list-style-type: none"> 1. Dodaballapur, Distt. Bangalore Rural 2. Yenigadele, Chait Taluk, District Kolar 3. Vill. Sivarugudda, Distt. Mandya 4. Vill. Gajanur, Distt. Shimoga 5. Vill. Ballehonnur, District Chikamanglur 6. Vill. Kukanur. Distt. Raichur 7. Vill. Shettigere, District North Canara 8. Vill. Mavinakere, Distt. Hasan 9. Vill. Tipran, Distt. Bidar 10. Vill. Galibedu, Distt. Kodagu 11. Vill. Bhimarayagudi, District Gulbarga 12. Vill. Kelagere, Distt. Dharwad 13. Vill. Kothalikuppanwadi, Distt. Belgaum 14. Almatti Dam Site, District Bijapur 15. Village Chikkajogihalli, District Bellary 16. Village Katral, Distt. Chitradurga 17. Hondrabala Colony, Vill. Nellur, District Mysore 18. Vill. Golla Halli, Distt. Tumkur
15	Kerala	10	<ol style="list-style-type: none"> 1. Painavu, Distt Idukki 2. Mannadisala, Distt. Pathanamthitta 3. Periyé, District Kasargod 4. Neriyananglam, Distt. Ernakulam 5. Vill. Bhagvatpadpuri, Cheruvanhry Chendayad, District Cannanore 6. Vill. Poovanthuruthu in Pannachikad, Distt. Kottayam 7. Vill. Palayad, Badgar, District Calicut 8. Vill. Mayanuur, Distt. Trichur 9. Vill. Agali, Distt. Palaghat 10. Vill. Oorakam, Distt. Mallapuram
16.	Lakshadweep	1	<ol style="list-style-type: none"> 1. Minicoy Island

1	2	3	4
17.	Madhya Pradesh	28	<ol style="list-style-type: none"> 1. Alirajpur, District Jhabua 2. Kundeshwar, Distt. Tikamgarh 3. Pawarkhera, Distt. Hoshangabad 4. Burginagar, Distt. Jabalpur 5. Mana, Distt. Raipur 6. Ramkhiriya, Distt. Panna 7. Bohani, Distt. Narsinghpur 8. Vill. Amarkantak, Distt. Shahdol 9. Vill. Manpur, Distt. Indore 10. Vill. Chandrakeshar, District Dewas 11. Vill. Mohani Sagar, Distt. Sheopuri 12. Vill. Khurai, Distt. Sagar 13. Vill. Churhat, Distt. Sidhi 14. Village Dagargarh District Rajnandgaon 15. Vill. Hatta, Distt. Damoh 16. Rampura, Distt. Mandsaur 17. Bhirkhodi Distt. Bhind 18. Malhar, Distt. Bilaspur 19. Kanchivada, Distt. Seoni 20. Borai, Distt. Durg 21. Syampur, Distt. Sehore 22. Junapani, Distt, Khargone 23. Kachmaria, Distt. Rajgarh 24. Vill. Khiriya Devat, District Guna 25. Vill. Beekar, Distt. Datia 26. Vill. Manpur, Distt. Morena 27. Vill. Nawgaon, Distt. Chatterpur 28. Vill. Multhan, Distt. Dhar
18.	Maharashtra	19	<ol style="list-style-type: none"> 1. Amravati, Disrrict Amravati 2. Mavegaon-Khairi, Ramtak District Nagpur 3. Shegaon, Distt. Buldhana 4. Tuljapur, Distt. Osmanabad

1	2	3	4
			5. New Nanded Naka, Distt. Latur
			6. Ghot, Tehsil Chamoshi, Distt. Gadchiroli
			7. Shankernagar Biloli, Distt. Nanded
			8. Vill. Takil Dhokeshwar Distt. Ahmed-Nagar
			9. Vill. Dhanegaon (Taluk Kaij) District Beed
			10. Vill Hordi, Distt. Thane
			11. Vill Akkalkuva, Distt. Dhule
		2.	Vill. Sekegaon, Distt. Jalgaon
			13. Vill. Khedgaon, Distt. Nasik
			14. Vill. Navegaon Bandh, District Bhandara
			15. Vill. Borgaon Meghe, District Wardha
			16. Vill. Umarsara, Distt. Yeotmal
			17. Vill. Partur Distt Jalna
			18. Wasmat Nagar Taluk, District Parbhani
			19. Vill Talodi (Balapur) Distt. Chanurapur
19	Manipur	7	1. Vill. Sandumba Achouba, Distt. Thoubai
			2. Vill Changphei, District Bishnupur
			3. Village Tuinom, District Churachandpur
			4. Vill. Pfakhro Mao, Distt. Senapati
			5. Vill Khumbong, Distt. Imphal
			6. Vill. Monshang, Distt. Chandel
			7. Vill. Lumbui, Distt. Ukhrul
20.	Meghalaya	3	1. William Nagar, East Garo Hills
			2. Baghmara, West Garo Hills
			3. Niangbari, East Khasi Hills
21.	Mizoram	2	1. Thenzawl, District Aizawl
			2. Vill. Pukpui, Distt. Lunglei
22.	Nagaland	1	1. Yakukle, District Kohima

1	2	3	4
23.	Orissa	12	<ol style="list-style-type: none"> 1. Rengali, District Dhenkanal 2. Satiguda, District Koraput 3. Hadgarh, Distt. Keonjhar 4. Pillasalki Dam Site, Distt. Phulbani 5. Munduli, Distt. Cuttack 6. Vill. Balpada, Distt. Bolangir 7. Vill Chiplima, Distt. Sambalpur 8. Zinc Nagar, Sargipalli, District Sundergarh 9. Vill. Bagudi (Pmt Siie) & Mahumuanpur (Temp. Site) District Balasore 10. Vill. Narla Distt. Kalahandi 11. Vill. Surangi, Distt. Ganjam 12. Betnote (Temp Site), Salbani (Pt. Site), Distt. Mayourbhanj
24.	Pondicherry	4	<ol style="list-style-type: none"> 1. Anandnagar, Kadirkamam, Pondicherry 2. Bharathiya St., Thalother PO, Karaikal 3. Vill. Pallor, District Mahe 4. Vill. Mettakur, Distt. Yanam
25.	Punjab	7	<ol style="list-style-type: none"> 1. Vill. Samrada, Distt. Ludhiana 2. Vill. Birang Khera, District Faridkot 3. Vill Longoyal, Distt. Sangrur 4. Vill. Pojewal, Distt. Hoshiarpur 5. Vill. Goindwal, Distt. Amritsar 6. Vill. Maseethan, District Kapurthala 7. Vill. Sanduan, Distt. Ropar
26	Rajasthan	20	<ol style="list-style-type: none"> 1. Kuchaman City, Distt. Nagpur 2. Sardarshahar, Distt. Churu 3. Vill. Budwa, Distt. Banswara 4. Rajasamand, Distt. Udaipur 5. Vill. Paota, Distt. Jaipur 6. Village Hudra (Gulabpura), District Bhitwara

1	2	3	4
			7. Village Mandphia, Distt. Chittorgarh
			8. Jaswantpura, Distt. Jalore
			9. Patan (Neem-ka-Thana), District Sikar
			10. Village Atru, District Kota
			11. Pachpadra Nagar, Distt. Barmer
			12. Vill. Thakarda, District Dungarpur
			13. Vill. Nandla (Naseerabad), District Ajmer
			14. Mohangarh, Distt. Jaisalmer
			15. Vill. Maiawali, Distt. Ganganagar
			16. Vill. Tilwasani, Distt. Jodhpur
			17. Village Chan, District Tonk
			18. Vill Pachpahar, Distt. Jhalawar
			19. Vill. Khairthai, District Alwar
			20. Vill. Jojavar, Distt. Pali
27.	Sikkim	1	1. Rohatak, West District
28.	Tripura	1	1. Vill. Tuichintraibari, West District
29.	Uttar Pradesh	29	1. Sardhana, Distt. Meerut
			2. Rudrapur, Distt. Nainital
			3. Dhaba-Semar, Distt. Faizabad
			4. Vill. Buklana, District Bulandshahar
			5. Chaubari, District Bareilly
			6. Mariahu, Distt. Jaunpur
			7. Barua Sagar, Distt. Jhansi
			8. Gauriganj, Distt. Sultanpur
			9. Vill. Bawan Buzurg Balla, District Rae Bareilly
			10. Vill. Jangal Agahi, Distt. Gorakhpur
			11. Jyanpur, District Azamgarh
			12. Delwara, Distt. Lalitpur
			13. Vill Rohilla, Distt. Farrukhabad
			14. Vill. Pathera-kalan, Distt. Mirzapur
			15. Utrakhand Vidyapeeth, District Chamoli
			16. Vill. Kirtanpur, Distt. Baharaich
			17. Vill. Kholagarh, Distt. Tehri
			18. Vill. Sarraul, Distt. Kanpur
			19. Vill. Tarikhet, Distt. Almora
			20. Vill. Devaria, Distt. Gonda
			21. Vill. Mejakhas, Distt. Allahabad

1	2	3	4
			22. Vill. Dhungir, Distt. Uttarkashi
			23. Vill. Bahadurpur, Distt. Basti
			24. Vill. Paigaon, Distt. Mathura
			25. Dadri, Distt. Ghaziabad
			26. Gramsabha Akbarganj, District Sitapur
			27. Village Kindaul, Distt. Agra
			28. Vill. Kalimatti, Distt Unnao
			29. Vill. Baghra, Distt. Muzaffar Nagar
	Total	256	

Ship Breaking Industries

4870. SHRI BRAJAMOHAN MOHANTY : Will the Minister of STEEL AND MINES be pleased to state :

(a) the number and location of ship breaking industries which have been set up in the country ;

(b) whether any such new industry is proposed to be set up either in public sector or in private sector during the Seventh Five Year Plan ; and

(c) whether there is any proposal to locate such an industry in Orissa which has a number of ports and lot of potentiality to justify the location of such industry ; if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF STEEL IN THE MINISTRY OF STEEL AND MINES (SHRI YOGENDRA MAKWANA) : (a) The number and location of the ship breaking units set up in the country are as follows :—

S. No	State	Location	No. of Ship breaking Units
1.	Gujarat	Alang	63
		Sachana	11
2	Maharashtra	Mankule	4
3.	Karnataka	Tadri	3
		Mangalore	1
		Malpe	3
4.	Kerala	Beypore	1
		Azhikkal	1
		Cochin	1
5.	Andhra Pradesh	Vizag	2
6.	Tamil Nadu	Tuticorin	1
		Valinokkam	3
			94

Besides ship breaking units as stated above, 28 and 2 berths for shipbreaking exist at Bombay and Calcutta respectively, which are also available to shipbreaking units on a case to case basis.

(b) and (c) No, Sir.

Proposal to allow free flow of investment in Food Processing Sector

4871. SHRI S.B. SIDNAL :
SHRI S M. GURADDI :
SHRI G S. BASAVARAJU :

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether there is any proposal to allow free flow of investment in the food processing sector ;

(b) if so, whether such a policy liberalisation would give boost to agricultural savings ;

(c) if so, the main features of the proposed scheme ; and

(d) the time by which the same will be implemented ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI JAGDISH TYTLER) : (a) to (d) Keeping in view the need to stimulate industrial growth and simplifying the industrial policy and procedures, Government have already delicensed most of the processed food industries, subject to certain conditions. It is anticipated that this measure will facilitate spurt in investments in processed food industries leading to boost in agricultural production. The entrepreneurs setting up processed food industries are eligible, as in the case of other entrepreneurs, to receive several incentives and concessions including fiscal and financial that are extended to entrepreneurs setting up industries in the centrally notified backward areas.

Losses of Paradip Port

4872. SHRI LAKSHMAN MALLICK :
SHRI HARIHAR SOREN :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the total losses of the Paradip Port Trust since its inception ;

(b) the annual income of the Paradip Port out of its own resources, excluding Union Government's grants during the last three years and the quantum of financial loss or gain out of this income during the period ;

(c) whether any works relating to development of the port have been done during the Seventh Five Year Plan ; and

(d) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT) : (a) Paradip Port Trust has an accumulated net deficit of Rs 58.19 crores as on 31.3.1988.

(b) Operating income and operating surplus generated by the Port during the last three years are given below :—

Year	Operating income (Rs. in lakhs)	Operating Surplus (operating income Minus Operating expenditure) (Rs. in lakhs)
1985-86	2640.23	31.08
1986-87	3908.00	973.03
1987-88	4148.63	994.88

(c) and (d) Yes, Sir. The important development schemes executed/under execution during the Seventh Five Year Plan are as follows :—

- (1) Construction of third General Cargo Berth.
- (2) Construction of Fertilizer Berth.
- (3) Replacement of Bucket wheel Reclaimer.
- (4) Replacement of Cargo Handling Equipment.
- (5) Improvement and Modifications to Iron Ore Berth.

- (6) Electrical Installations inside Port area.
- (7) Construction of residential quarters for Port Employees.
- (8) Construction of roads, culverts and bridges.
- (9) Improvement of Coil handling facilities.

**Vocational Course in General Insurance
by Central Board of Secondary
Education**

4873. SHRI BANWARI LAL PUROHIT: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Central Board of Secondary Education proposes to introduce a two year vocational course in General Insurance subjects throughout the country;

(b) if so, the details thereof; and

(c) the details of the selected schools in which this course is likely to be introduced?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY HUMAN RESOURCE DEVELOPMENT (SHRI L.P. SHAHI): (a) to (c) In order to provide employment opportunities to the students passing out of the vocational courses and also to meet the skilled manpower requirements of the employers, the Central Board of Secondary Education in collaboration with the General Insurance Corporation of India has taken up a pilot project for introducing a two year vocational course in General Insurance at +2 level in 19 selected schools. The list of the selected schools is given in the statement below.

Under the scheme, students passing 10th standard with at least 60% marks in aggregate and 60% marks in English and Mathematics are eligible to join the course. Suitable relaxation is allowed for students belonging to SC/ST. The students passing out the vocational course in General Insurance with the minimum of 50% marks

would be appointed in the General Insurance Corporation and/or its subsidiaries as Apprentice Assistants for a period of one year. On completion of Apprenticeship, they will be appointed as regular assistants. They would also be given weightage at the time of promotion. The vocational students obtaining between 40-50% would also be considered eligible to apply for the post of assistants under normal recruitment procedure.

Statement

*Vocational Course in General Insurance
by Central Board of Secondary
Education*

**List of schools selected for introduction
of General Insurance (Voc.) Course**

S. No.	Name of the School & Complete Address
1.	MADRAS Kendriya Vidyalaya, I.I.T. Madras-600 036.
2.	P.S. Sr. Sec. School, 15, Alarmmangapuram, Mylapore, Madras-600 004.
3.	Padma Sesadri Bala Bhavan Sr. Sec. School, 7, Laks First Main Road, Madras-600 034.
4.	S.B.O.A. School & Jr. College, Anna Nagar Western Extension. Madras-600 001
5.	Vijayanta Sr. Sec. School, H.V.F. Estate, Avadi, Madras. BOMBAY
6.	Kendriya Vidyalaya, I.I.T. Powai, Bombay-400 076.
7.	Kendriya Vidyalaya No. 1, Navy Nagar, Colaba, Bombay-400 005.
8.	Kendriya Vidyalaya No. 2, 4th Pasta Lana, Colaba, Bombay-400 006.

LUCKNOW

9. Kendriya Vidyalaya,
A.M.C. Lucknow-226 002.

CHANDIGARH

10. Govt. Girls Sr. Sec. School,
Sector-18, Chandigarh-160 018.

11. Govt. Model Sr. Sec. School,
Sector-37, Chandigarh-160 037.

12. Kendriya Vidyalaya,
Sector-31, Chandigarh 160 031.

CALCUTTA

13. Kendriya Vidyalaya,
Fort William, Calcutta-21.

DELHI

14. Govt. Boys Sr. Sec. School,
Gulabi Bagh, Delhi-110 007.

15. Govt. Girls Sr. Sec. School,
No. II, Kidwai Nagar,
New Delhi-23.

16. Govt. Girls Sr. Sec. School No 1,
B. Block, Janakpuri,
New Delhi-58.

17. Govt. Boys Sr. Sec. School,
Chander Nagar, Delhi.

18. Govt. Boys Sr. Sec. School,
Qutab Road, Delhi-110 006.

19. Bal Bharati Public School,
Rajender Nagar,
New Delhi-12

**Illegal Activities of Multi Purpose
Fishing Trawlers**

4874. CHAUDHARY RAM
PARKASH : Will the Minister of FOOD
PROCESSING INDUSTRIES be pleased
to state :

(a) whether Government banned the
import of indigenous construction of multi-
purpose fishing trawlers in 1987 ; and

(b) if so, the reasons for not imple-
menting the ban on their illegal activities ?

**THE MINISTER OF STATE IN THE
MINISTRY OF FOOD PROCESSING
INDUSTRIES (SHRI JAGDISH TYTLER):**

(a) Yes Sir.

(b) A public notice was issued on
29th July, 1987 banning acquisition of
multi-purpose vessels. No permission has
been given to acquire such vessels since
then.

Commercialisation of Tissue Culture

4875. SHRI I. RAMA RAI : Will
the Minister of AGRICULTURE be pleased
to state :

(a) the steps taken to commer-
cialise the benefits of tissue culture for the
benefit of the farmers in the country ; and

(b) whether any incentives are given
to the scientists who have invented the
tissue culture and, if so, the details
thereof ?

**THE MINISTER OF STATE IN THE
DEPARTMENT OF AGRICULTURAL
RESEARCH AND EDUCATION IN THE
MINISTRY OF AGRICULTURE (SHRI
HARI KRISHNA SHASTRI) :** (a) Sir, in
order to commercialize tissue culture in
different crops, Department of Industrial
Development has included certified high
yielding plantlets and synthetic seeds de-
velopment through this technique in the latest
"list of Appendix-I Industries". Also
sufficient research support has been provided
in VII plan for tissue culture research and
development by the Deptt. of Biotechnology
and the Indian Council of Agricultural
Research

(b) In order to promote good research
in agricultural sciences, the council has
already instituted several awards such as
Raft Ahmed Kidwai Prizes, ICAR team
research Award, Hari Om Ashram Trust
Award, Jawaharlal Nehru Award, etc.

**Technical Problems at General Cargo
Berth at Visakhapatnam Port**

4876. SHRI BHATTAM SRIRAMA-
MURTY : Will the Minister of SURFACE
TRANSPORT be pleased to state ;

(a) whether the General Cargo Berth at Visakhapatnam Port commissioned in 1985 has been plagued by the problem of unstable berthing conditions resulting in serious damage to ships and loss of cargo ;

(b) whether Visakhapatnam Port Trust has invited a team of Dutch experts to find out a solution to the technical problems that has been persisting at the General Cargo Berth ;

(c) whether the two member Dutch expert team visited the Visakhapatnam Port and made any recommendations ; and

(d) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT) : (a) and (b) No Major problems have been reported at the berth except some excess ship motions reported by some ship captains during the South West monsoon period of June-September. The problem has been studied by the Central Water and Power Research Station and also by a team of Dutch experts under the Indo-Dutch bilateral programme.

(c) and (d) A two member Dutch expert team which visited Visakhapatnam Port has given their report. The broad conclusions are as under :

(1) Necessary activities to solve the problem have been defined by the Mission. These relate to application of Mathematical models, performing of Simulator tests, execution of measurements in nature, analysis of existing data, etc. Due to strong inter-relations of these activities, it is preferable to execute them as one project.

(2) A consortium of consultants should realise the project as different disciplines of Civil Engineering involved.

Utilisation Rate of Computers Word Processors in J.N.U , IIT and Delhi University

4877. SHRI MOHD. MAHFOOZ ALI KHAN : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the utilisation rate of computers and word processors in the Jawahar Lal Nehru University, Indian Institute of Technology, New Delhi and the Delhi University ;

(b) whether these are being utilised to their optimum capacity in the above mentioned Universities/Institute ;

(c) if not, the reasons for purchasing the new computers and word processors by the above institutions ; and

(d) the steps taken to fully utilise the existing computers and word processors ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L.P. SHAHI) : (a) to (d) The requisite information is being collected and will be laid on the Table of House.

Modernisation of FACT Unit in Kerala

4878. SHRI P.A. ANTONY : Will the Minister of AGRICULTURE be pleased to state :

(a) whether there is any proposal to modernise the FACT plant in Kerala ; and

(b) if so, the proposals planned to be implemented in the near future for its modernisation ?

THE MINISTER OF STATE IN THE DEPARTMENT OF FERTILIZERS IN THE MINISTRY OF AGRICULTURE (SHRI R. PRABHU) : (a) and (b) Yes, Sir. Government has since approved FACT's proposal to undertake the preparation of a Detailed Project Report for 900 TPD Ammonia Plant by way of replacement of the Udyogmandal unit.

[Translation]

Import of Oilseeds Through NDDB

4879. SHRI BALWANT SINGH RAMOOWALIA :
SHRI TEJA SINGH DARDI :
Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government had decided to import oilseeds through the National Dairy Development Board ;

(b) if so, the quantity of the oilseeds proposed to be imported ;

(c) whether the oilseeds were imported;

(d) if not, the reasons therefor ; and

(e) the time by which the oilseeds are likely to be imported now ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) to (e) Last year, in the context of the drought situation in the country, it was proposed to import 0.5 million tonnes of oilseeds through NDDB on aid basis only. The actual import was dependent on availability of aid and other considerations. So far NDDB has not imported any oilseeds.

[English]

Fishing Harbour at Bhavanpadu (A.P.)

4880. SHRI H.A. DORA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Dredging Corporation of India had succeeded in creating a fishing harbour at Bhavanpadu in Srikakulam district, Andhra Pradesh ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) and (b) The Dredging Corporation of India Limited has completed dredging of 915 metres out of the total length of 1180 metres of the channel of the Bhavanapadu Fishing Harbour in Andhra Pradesh.

Financial Assistance for Sports Complexes in Madhya Pradesh

4881. SHRI ARVIND NETAM : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether Government propose to provide any financial assistance to Madhya Pradesh Government which is constructing 24 sports complexes in the tribal areas during 1988-89 ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF YOUTH AFFAIRS AND SPORTS AND WOMEN AND CHILD DEVELOPMENT IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI MARGARET ALVA) : (a) and (b) During December, 1987 Secretary, Tribal, Harijan and Backward Classes Welfare Deptt., Madhya Pradesh requested for central assistance for the construction of 24 Sports Complexes in the tribal areas of the State.

Govt. of Madhya Pradesh has been requested by the Deptt. to send the proposal for each complex in the prescribed proforma alongwith necessary documents in accordance with the approved pattern of the scheme of 'Grants to State Sports Councils, etc.' for central financial assistance. However, no proposal on the lines suggested by this Department has been received so far

Passengers Allowed to Sail for Andaman Islands in a Broken Ship

4882. SHRI MANORANJAN BHAKTA: Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether in the month of June, 1988, 581 passengers and 93 crew members were allowed to sail for Andaman Islands in a broken ship ;

(b) if so, the details thereof ;

(c) whether the ship could complete its voyage as per the scheduled programme;

(d) if not, the reasons therefor and the action taken for passenger's welfare ; and

(e) whether ship passengers are entitled to get any compensation in case of any accidental death like the passengers of Airlines/Railways ?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT): (a) to (d) The vessel M.V. Andamans which underwent minor repairs for plugging a leak left Calcutta for Port Blair on 21.6.88 with 598 passengers, 92 crew and 8 infants. The vessel was in possession of valid certificates for the journey. While passing through the Hooghly river, the vessel ran aground on 21.6.88. The vessel floated on her own and since no damage was noticed, the vessel proceeded on her voyage. However, when the vessel was approaching the lower reaches of the river, ingress of water into No 4 hold was observed and the vessel returned to Calcutta on 22.6.88 for repairs. The passengers were transferred to another vessel M.V. Harshayardhana which sailed from Calcutta to Port Blair on 24.6.88.

(e) The ship passengers are entitled to get compensation in case of accidents in terms of contract entered into with the ship owner for carriage of passengers and under the relevant provisions of the Merchant Shipping Act, 1958.

Development of Malpe Harbour

4883 SHRI V.S. KRISHNA IYER : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government of Karnataka has submitted plans for the Second Phase of the Development of Malpe Harbour to Union Government ;

(b) if so, when the plan was submitted ;

(c) whether Union Government have given clearance ; and

(d) if not, when it is likely to be cleared ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) Yes, Sir.

(b) The proposal for the development of Malpe Fishing Harbour Second Stage was received from the Government of Karnataka in June, 1983.

(c) No, Sir.

(d) State Government were advised to complete all the works sanctioned in 1976 for the development of Malpe Fishing Harbour First Stage before taking up the Second Stage. As it was getting delayed, the matter was discussed in a meeting with the State Government on 8th June, 1987. In the light of those discussions, action is pending with the State Government both in respect of the completion of First Stage and revision of the proposals for the Second Stage.

[Translation]

Short term Loan to States for Agricultural Inputs

4884. SHRI K.N. PRADHAN : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government advance short term loans to the State for agricultural inputs ; and

(b) if so, the amount asked for by each State during 1985-86 and 1986-87, yearwise and the amount allocated to each of them ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) Yes, Sir. Short-term loans are provided separately, for Kharif and Rabi seasons, for purchase and distribution of agricultural inputs viz., fertilisers, seeds and pesticides.

(b) A statement is given below.

Statement

Short-Term Loan Demanded and Sanctioned to States

(Rs. in crores)

Sl. No.	State	1985-86		1986-87	
		Demanded	Sanctioned	Demanded	Sanctioned
1.	2.	3.	4.	5.	6.
1.	Andhra Pradesh	26.75	10.80	10.00*	10.00
2.	Assam	5.00*	5.15	5.50*	1.00
3.	Bihar	Not received	20.00	30.00	11.03
4.	Gujarat	36.47	16.30	55.00	35.87
5.	Haryana	49.50	13.80	51.00	17.46
6.	Himachal Pradesh	1.60	1.00	2.00	2.00
7.	Jammu & Kashmir	8.00	2.50	14.50*	2.00
8.	Karnataka	18.00	13.40	25.00	17.85
9.	Kerala	6.00	4.10	4.00*	2.00
10.	Madhya Pradesh	40.50	20.65	70.39	11.01
11.	Maharashtra	39.50	19.50	48.25	30.84
12.	Manipur	2.00*	0.75	2.24	0.63
13.	Meghalaya	2.00	1.25	2.12	0.47
14.	Orissa	30.00	11.50	21.25	10.75
15.	Punjab	100.00	25.85	121.00	39.78
16.	Rajasthan	60.38	18.00	37.67	7.65
17.	Tamil Nadu	35.67	13.35	49.76	11.35
18.	Tripura	Not received	0.10	0.80*	0.60
19.	Uttar Pradesh	150.00	43.00	73.50	38.48
20.	West Bengal	50.00	15.00	70.00	9.23
Total		661.37	256.00	693.98	260.00

* — For one season only.

[English]

Relief to Natural Calamities Victims

4885. PROF. SAIF-UD-DIN SOZ : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government are aware that the victims of natural calamities require relief as early as possible ;

(b) whether Government have devised methods to ensure instant relief to really deserving persons in situations of natural calamities ; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) Yes, Sir.

(b) and (c) As per existing policy, State Government concerned is responsible for undertaking relief operations in the wake of natural calamities. As per the recommendations of the Eight Finance Commission an amount of 240.75 crores is available as margin money to take up immediately relief measures in the event of natural calamities. Central Government supplements the efforts of the State Governments in order to ensure expeditious assistance to the victims. Central Government also keeps close contact with the State Government authorities in the wake of natural calamities for rendering all possible help for carrying out the relief operations.

Loan for Fishing Trawlers

4886. SHRI DAULATSINHJI JADEJA: Will the Minister of AGRICULTURE be pleased to refer to the reply given on 11 April, 1988 to Unstarred Question No. 6503 regarding loan for fishing trawlers and state the amount of loan released to these companies and to the newly formed companies as on date ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE

MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : As on 31st March, 1988, under the Trawler Development Fund Scheme administered by the Department of Agriculture and Cooperation, an amount of Rs. 75.28 crores has been released to fishing companies as loan since the inception of the Scheme for the purpose of acquisition of deep sea fishing vessels. The funds were released through the S.D.F.C. (Shipping Development Fund Committee) during its existence and thereafter through the S.C.I.C.I. (Shipping Credit and Investment Company of India Limited.)

With the abolition of S.D.F.C., new proposals for acquisition of deep sea fishing vessels are considered by the S.C.I.C.I. for financing out of its own resources. As on 10th August, 1988, the S.C.I.C.I. had disbursed loans of Rs. 645 lakhs, besides the guarantee assistance of Rs. 182 lakhs to 7 companies for acquisition of 13 vessels.

Defective Fishing Boats

4887 SHRI SOMNATH RATH .

SHRI K. PRADHANI :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government have received any representation/complaints regarding defective construction of fishing boats in Indian Yards which are being financed by Government ;

(b) whether the small entrepreneurs are being forced into buying these defective boats with unproven engines ; and

(c) if so, the steps taken by Government in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) and (b) A Representation was received regarding fitment of particular type of engine in the fishing vessels under construction in Indian Shipyard. This was examined and a reply

was sent indicating that Indian Shipyard can import 30% of the components including the main engine for fitment in indigenously constructed deep sea fishing vessels. Government do not force any entrepreneurs to use any particular type of engine, leaving the choice entirely to the owners.

(c) Does not arise.

Exploitation of Orissa Coast by Multi Purpose Fishing Boats

4888 SHRI SOMNATH RATH : Will the Minister of AGRICULTURE be pleased to refer to the reply given on 4 August, 1988 to Unstarred Question No 1413 regarding Exploitation of Orissa coast by multi-purpose fishing boats and state :

(a) whether multi-purpose boats are permitted to be equipped with shrimping gear ;

(b) whether such boats are fishing for shrimp ;

(c) whether Government have condoned the change of design etc. leading to grave harm to Orissa fishermen ; and

(d) the measures being taken to implement the demands of a wide section of fishermen to revoke permits of such large multi-purpose fishing vessels, which are illegally equipped with shrimp gear ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) Multi-purpose boats are combination trawlers. They can be equipped for different type(s) of fishing as permitted.

(b) and (c) On the receipt of some allegations regarding shrimp fishing by multi-purpose vessels, a Working Group was constituted which have submitted the report. The report is under consideration of Government.

(d) Government issued a notification dated 29th July, 1987 banning acquisition

of multi-purpose vessels. No permission has been given for acquisition of such vessels since then.

Over-Crowding in Andhra Ports

4889 SHRI T. BALA GOUD : Will the Minister of AGRICULTURE be pleased to state :

(a) whether any follow-up action has been taken consequent on the meeting held in 1987 regarding the issue of having different State Fishery Corporations fish off their own coasts ; and

(b) the progress in this matter in view of the overcrowding in Andhra Ports ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) and (b) It was explained in the meeting held in 1987 regarding deep sea fishing policy that the State Fishery Corporations operate the vessels from the fishing harbours where the necessary facilities are available. Since the deep sea fishing vessels operate beyond the areas demarcated by the respective State Marine Fishing Regulation Act for operation by mechanised and non-mechanised boats, it was not considered necessary to suggest to the State Corporations to operate their boats from their respective coasts.

Deep Sea Fishing Industry in A.P.

4890. SHRI T. BALA GOUD : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government are aware of the difficulties faced by deep-sea fishing industry in Andhra Pradesh ;

(b) whether deep-sea boats have not ventured out for fishing as on this date ; and

(c) the steps being taken to ensure that adequate financial support is given to the fishing industry in Andhra Pradesh ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) and (b) Reports on difficulties such as poor catch, agitation by a section of the crew and disturbance in fishing operation due to bad weather faced by deep sea fishing industry in Andhra Pradesh last year was received. However, there is no report on any difficulty being faced by the industry this year.

(c) Fishing industry in general including the fishing industry in Andhra Pradesh already enjoy the following financial support :—

- (i) Provision of 33% subsidy on the cost of indigenously constructed deep sea fishing vessels.
- (ii) Provision of loan facility on soft terms by Shipping Credit and Investment Company of India Limited.
- (iii) Provision for import of 33% equipment on indigenous construction of deep sea fishing vessels.

Moreover the following amounts have been released to the Govt. of Andhra Pradesh in recent years for implementation of various schemes as indicated below :—

- (i) Rs. 9.50 lakhs in 1986-87 as Central share of subsidy towards the scheme on Motorisation of Traditional Craft.
- (ii) Rs. 5.25 lakhs as 50% Government of India's share of subsidy to National Cooperative Development Corporation for introduction of 25 beach landing craft in 1987-88.
- (iii) Towards the construction of fishing harbours at major and minor ports during 1987-88 Rs. 90.62 lakhs and Rs. 71.73 lakhs respectively.
- (iv) Rs. 2 lakhs towards the scheme on Fishery Industrial Estate in 1987-88.

- (v) Rs. 13.90 lakhs towards the scheme on Brackish Water Fish Farming during 1987-88

Illegal Fishing

4891. SHRI T. BALA GOUD :
CHOUDHARY RAM
PARKASH :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Committee set up to examine the issue of multi-purpose fishing trawlers illegally fishing for shrimp has given its report ;

(b) if so, the details thereof ; and

(c) if not, the reasons for the delay ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) The Working Group set up to study the various aspects regarding multipurpose fishing vessels has submitted its report.

(b) The report contains several recommendations on conservation of fishery resources, regulation of fishing etc. which are under the examination of the Government.

(c) Question does not arise.

Study on Child Abuse

4892. SHRI H.B. PATIL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether any study has been conducted on child abuse in India ;

(b) if so, the details thereof ; and

(c) the efforts made by Government in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF YOUTH AFFAIRS AND SPORTS AND WOMEN AND CHILD DEVELOPMENT IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI MARGARET ALVA) : (a) No, Sir.

(b) Does not arise.

(c) Child abuse is a very wide term covering various kinds of ill-treatment, exploitation and neglect of children. Government is aware of the problems of children and strives to mitigate these problems through education, poverty alleviation and legal protection. The Juvenile Justice Act, 1986 extends throughout India except the State of Jammu & Kashmir. The Act covers neglected juveniles and includes juveniles being or likely to be abused or exploited for immoral or illegal purposes or unconscionable gains. The implementation of the Act falls within the jurisdiction of the State Governments and Union Territory Administrations. Financial assistance to State Governments in this regard is being provided by the Centre.

Requirement and Import of Melting Scrap

4893. SHRI SRIKANTHA DATTA
NARASIMHARAJA
WADIYAR :
SHRI YASHWANTRAO
GADAKH PATIL :

Will the Minister of STEEL AND MINES be pleased to state :

(a) the annual domestic consumption of melting scrap in the country ; and

(b) the extent to which the imports meet the requirements ?

THE MINISTER OF STATE IN THE DEPARTMENT OF STEEL (SHRI YOGENDRA MAKWANA) : (a) and (b) Domestic consumption of melting scrap during 1987-88 was about 4.4 million tonnes, comprising of 2.4 million tonnes of domestic scrap and about 2.0 million tonnes of imports.

New Road Bridge Over Yamuna

4894. SHRI KAMAL CHAUDHRY : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether there is any proposal to build a road bridge over river Yamuna connecting Delhi with NOIDA from near Maharani Bagh (Kalindi) ;

(b) if so, the details thereof ; and

(c) the time-frame drawn up for the commencement of construction and commissioning of the bridge ?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT) : (a) Master Plan of Delhi does not include construction of a bridge across river Yamuna near Maharani Bagh.

(b) and (c) Do not arise.

Cold Storages in West Bengal

4895. SHRI PIYUS TIRAKY : Will the Minister of AGRICULTURE be pleased to state :

(a) the number of cold storages constructed in various districts of West Bengal to facilitate farmers of those areas to store their perishable produce ;

(b) whether Government plan to build cold storages at block level also ;

(c) if so, by what time ; and

(d) if not, the reasons thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI JANARDHANA POOJARY) : (a) There are 243 cold storages functioning in the State of West Bengal to facilitate farmers to store their perishable produce.

(b) The cold storages are set up by private entrepreneurs and cooperative societies. The licencing authority, while issuing licences, ensures that these are need based and located at the block level.

(c) and (d) Do not arise.

Copper-Based Industries

4896. DR. D.N. REDDY : Will the Minister of STEEL AND MINES be pleased to state :

(a) the amount of copper produced annually ; and

(b) the number of copper-based industries in the country ?

THE MINISTER OF STEEL AND MINES (SHRI M.L. FOTEDAR) : (a) During the last 3 years indigenous production of copper by Hindustan Copper Limited (HCL) which is the sole producer of primary copper in the country was as follows :-

(Unit : Tonnes)	
Year	Production by HCL including toll-smelted copper
1985-86	43,842
1986-87	44,563
1987-88	42,134

(b) The information is being collected from the State Govts. and would be laid on the Table of the House.

Setting up of Women Entrepreneurs Corporation

4897. SHRI MADAN PANDEY : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether Government are contemplating to set up "Mahila Udyami Nigam" (Women entrepreneurs Corporation) ;

(b) if so, the details of the steps taken in this regard so far ; and

(c) if not, how the interests of the women entrepreneurs are proposed to be protected ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF YOUTH AFFAIRS AND SPORTS AND WOMEN AND CHILD

DEVELOPMENT IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI MARGARET ALVA) : (a) Yes, Sir.

(b) Women's Development Corporations are being set up in the States and Union Territories. Under a Centrally Sponsored Scheme, the Central Government can invest upto 49% of the equity of each Corporation. Women's Development Corporations have so far been set up in Kerala, Maharashtra, Union Territory of Chandigarh, Punjab, Tamil Nadu, Karnataka, Andhra Pradesh, Uttar Pradesh and Gujarat.

(c) The question does not arise.

List of Hazardous and Toxic Chemicals

4898. SHRI R.M. BHOYE : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether any list of hazardous and toxic chemicals has been prepared by Government ; and

(b) if so, the steps being taken to ensure safety of workers, consumers and the general public in regard to the manufacture, storage and use of these hazardous chemicals ?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI) : (a) Yes, Sir

(b) The following steps have been taken to ensure safety of workers, consumers and the general public in regard to the manufacture, storage and use of hazardous and toxic chemicals :

(i) Draft Rules incorporating the list of hazardous and toxic chemicals along with regulatory quantities have been prepared.

(ii) States have been requested to create a management structure for the handling of hazardous and toxic substances. A Coor-

dination Committee under the Chairmanship of Chief Secretary has been constituted by a number of States to deal with crisis situation arising out of chemical accidents.

- (iii) The guidelines for crisis management plans for chemical accidents have been issued to all the States.
- (iv) Adequate provisions have been given in the Factories (Amendment) Act, 1987 and the Environment (Protection) Act, 1986 to ensure safety of workers, consumers and the general public.
- (v) Regulatory agencies at the State level like Pollution Control Boards and Factory Inspectorates are being strengthened in terms of manpower and equipment for effective implementation of the provisions of the respective Acts
- (vi) In-service training is imparted to the staff and officers of the regulatory agencies concerned in the States

Recommendations of Planning Commission to Personalise Modes of Transport

4898 A SHRI BAIASAHEB VIKHE PATH : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Planning Commission had recommended to reverse the trend of giving unprecedented impetus to personalise modes of transport .

(b) if so, whether any decision has been taken in this regard ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT) : (a) to (c) The

Seventh Five Year Plan document, Vol. II, in Para 8 14, mentions that the Public Transport System is required to be strengthened being much more energy efficient than personalised motor transport, and that the efforts would be made to introduce electricity-based mass transit system in major cities. Referring to this, the Planning Commission in its Mid-Term Appraisal of the 7th Plan, have noted that in actuality, the personalised modes of transport have received an unprecedented impetus and that, to reverse the trend, the public transport systems, both for inter-city and intra-city traffic, should be beefed up.

Efforts have been made during the 7th Five Year Plan period to strengthen the fleet strength of State Transport Undertakings, who are the major providers of the bus transport in the country. Their total fleet strength which stood at about 80,000 buses in 1984-85 (last year of the 6th Plan) has grown to about 92,000 in 1987-88, recording an increase of about 15%.

12 (0 hrs

[English]

MR. DEPUTY-SPEAKER : Now Papers to be laid.

Shri Brahm Dutt.

(Interruptions)

PAPERS LAID ON THE TABLE

Production Sharing Contracts

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMA DUTT): I beg to lay on the Table a copy of the three Production Sharing Contracts (Hindi and English versions) dated the 16th December, 1987 entered into between the Government of India and Oil and Natural Gas Commission and Chevron International Limited, Texaco Exploration India Inc. for Blocks (i) KG-OS-1, (ii) KG-OS-VII and